LOK SABHA DEBATES

Tenth Session (Second Lok Sabha)



LOK SABHA SECRETARIAT New Delhi

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N.B.—The Sign + marked above a name of a Member on Questions, which were orally answered indicates that the Question was actually asked on the floor of the House by that Member

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LOK SABHA

Friday. March 25, 1960/Chaira 5, 1882 (Saka)

The Lok Sabha met at Eleven of the Clock

[Mr. Speaker in the Chair]
ORAL ANSWERS TO QUESTIONS

Kashmir in National Grindlay Bank's

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*1896. { Shri Ram Krishan Gupta:
Shri A. M. Tarig:

Will the **Prime Minister** be pleased to refer to the reply given to Starred Question No. 768 on the 10th December, 1959 and state:

(a) whether the National Grindlay's Bank Limited have since explained the circumstances in which Kashmir had not been shown as part of India in their advertisement map; and

(b) if so, what are they?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). The Bank expressed its regrets and offered to rectify the position in the Directors Report on the Bank's working for the year 1959.

Shri Ram Krishan Gupta: May I know whether the Bank has agreed to revise its previous report also?

Shri Sadath Ali Khan: Yes, Sir, the Bank has accepted rectification, and the time being insufficient for the present report they have decided that the Bank's report for 1959 will not 441(Ai) L.S.—1.

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therefore carry any map of India and Pakistan.

Shri Ansar Harvani: Has the Bank given any assurance that similar maps will not be published in the copies which will be published in Pakistan?

Shri Sadath Ali Khan: Yes, Sir.

Shri A. M. Tariq: May I know if they have given any assurance in regard to the map for their report of 1960?

Shri Sadath Ali Khan: If the Bank proposes to include a map in its report for 1980, we shall insist on Kashmir being shown as the constituent State of the Indian Union. So far the occasion has not arisen.

Shri S. M. Banerjee: I want to know whether the Bank authorities explained as to the circumstances which led them to publish such maps.

Shri Sadath Ali Khan: No, Sir, they regretted their action and have accepted our suggestions.

Shri Bangshi Thakur: May I know how many copies of it have been printed and in respect of how many years?

Shri Sadath Ali Khan: I am afraid I cannot answer that question.

Shri Vajpayee: Are we to understand that the Bank published these maps due to some misconception on their part?

Shri Sadath Ali Khan: That is what they say.

Shri Braj Raj Siagh: May I know whether Government have now impressed upon them that they will publish the map showing Kashmir as the constituent unit of India?

Shri Sadath Ali Khan: The Bank was asked to omit the boundary line

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between Kashmir and India and to extend the Indo-Pakistan boundary in the west right up to the northern end of Kashmir to show clearly that Kashmir is an integral part of India.

Shri Hem Barua: May I know whether any information has been received from the Bank as to whether this was done due to ignorance of facts or active connivance on our case?

Shri Sadath Ali Khan: I am afraid I cannot give a definite reply to that question.

Dandakaranya Scheme

Shri Subodh Hansda:
Shri R. C. Majhi:
Shri S. C. Samanta:
Shri P. G. Deb:
Shri Aurobindo Ghosal
Shri B. Das Gupta
Dr. Ram Subhag Singh:
Shri Hem Barua:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

- (a) whether Dandakaranya Development Authority propose to set up small scale industries;
- (b) if so, the names of such industries to be set up; and
- (c) whether any of the industries has been set up so far?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) Yes.

- (b) (i) Rice Husking;
- (ii) Bamboo basket and mat making;
- (iii) Weaving with semi-automatic handlooms;
- (iv) Extraction of Mohua, Niger Seed and Mustard oil;
 - (v) Wood Working; and
 - (vi) Blacksmithy and Tin Smithy.
- (c) (i) A Wood Working Centre at Boregaon.
- (ii) A Paddy Husking Centre at Kosaguda.

Shri Subodh Hansda: May I know whether there is any proposal to set up an industrial estate in Dandakaranya?

- Shri P. S. Naskar: Yes, Sir, there is a proposal under consideration with the Dandakaranya Development Authority to set up an industrial estate near Jaipur in Orissa.
- Shri P. G. Deb: May I know whether people from Orissa will be allowed to set up their industries in this region?
- Shri P. S. Naskar: Does the hon. Member mean private parties?

Shri P. G., Deb: Yes.

Shri P. S. Naskar: For the information of the hon. Member I may say that in the Eastern Region we have set up a Rehabilitation Industrial Corporation, and it is one of their policies to set up industries in the Eastern Region in the private and the public sector, including the Dandakaranya area.

Shri Aurobindo Ghosal: May I know what will be the number of persons that will be engaged in these small industries, and also whether there is potentiality of the local market to consume those products?

Shri P. S. Naskar: At the moment, as I said in my original answer to part (c) of the question, the Wood Working Centre at Boregaon has a potential of about eighty persons, and this Paddy Husking Centre at Kosaguda about twenty-five persons. And with regard to the others it is always kept in mind that the local available raw materials should be taken into consideration; the local market is also taken into consideration.

Shri Hem Barua: May I know whether Government propose to allow any choice between agriculture and small-scale industries to the settlers in Dandakaranya, or whether the small-scale industries are meant to supplement agriculture?

Shri P. S. Naskar: At the moment we are trying to give the small-scale

industries for the subsidiary income of the settlers, because at present we are taking the agriculturist families there

श्री रामसिंह भाई वर्सा: क्या इस क्षेत्र में प्रम्बर वर्से का भी प्रयोग किया गया है धौर धगर नहीं, तो क्या करने का विचार है ?

Shri P. S. Naskar: I will pass the suggestion to the Dandakaranya Development Authority.

Shri Tridib Kumar Chaudhuri: The hon. Minister just now mentioned about the Rehabilitation Industries Corporation for the Eastern Region. May I know whether this Corporation has any large-scale industry for Dandakaranya under consideration, because that Corporation was formed for large-scale industries? Have they any specific scheme with regard to Dandakaranya?

Shri P. S. Naskar: I have no specific information on this.

श्री विभूति विश्वः प्रभी मंत्री जी ने बताया कि वहां पर रेफ़्यूजीज छोटी छोटी इंडस्ट्रीज में काम करते हैं। मैं यह जानना चाहता हूं कि एक रोज में उन को प्रधिक से अधिक धौर कम में कम कितना पैसा मिलता है ?

डा**० राम सुभगसिंहः** ग्राभी शुरू नहीं हुग्राहै। मिलेगाक्या?

Shri P. S. Naskar: Generally in these industries they are getting the daily wages, or in a case like paddy husking which is more or less a cottage industry, they get their own paddy, and whatever profit they make it is their own.

Some hon. Members rose-

Mr. Speaker: I cannot allow all Members to put supplementaries on all questions. Next question.

Manufacture of Rubber Chemicals

+ Shri Subodh Hansda:
*1098. { Shri S. C. Samanta: | Shri R. C. Majhi:

Will the Minister of Commerce and Industry be pleased to state:

- (a) how far the private firm that obtained licence for the manufacture of Rubber Chemicals has progressed;
- (b) what are the requirements of these chemicals in the country;
- (c) whether this firm will be able to meet the demands; and
- (d) what is the foreign exchange involved to run the industry?

The Minister of Industry (Shri Manubhai Shah): (a) to (d). A statement is laid on the Table of the Lok Sabha.

STATEMENT

- (a) Orders have been placed for the Capital goods for which the firm have obtained the Import licence. The factory is expected to go into production during 1961.
- (b) The present requirements are of the order of 900—1000 tons per annum of accelerators antioxidants. These requirements are expected to rise upto 2500—3000 tons per annum by the end of the Third Five Year Plan.
- (c) The firm has been licensed for a capacity of 2250 tons per annum and it is expected to meet the needs of the country.
 - (d) About Rs. forty lakhs.

Shri Subodh Hansda: May I know whether the principal raw materials that are required for the manufacture of these rubber chemicals are available in our country?

Shri Manubhai Shah: Most of the raw materials, and some might have been to be imported.

Shri Subodh Hansda: From the statement I find that the present requirement of chemicals in our country is 900 to 1,000 tons per annum. May I know whether this is manufactured in our country or is imported from outside?

Shri Manubhai Shah: These are all just now imported from outside. But after the project goes into operation it will manufacture about 2,000 to 2,500 tons of rubber chemicals, making the country almost self-sufficient, leaving something for export.

Shri C. D. Pande: May I know whether there are any chemicals for natural rubber, and the poweralcohol produced rubber, and whether there is self-sufficiency in the matter of synthetic rubber?

Shri Manubhai Shah: As far as the chemicals are concerned, they are the same for natural and synthetic rubber. and no chemicals for the rubber industry are yet produced in the country in any substantial quantities. This will be the first factory of its type.

Shri Vajpayee: May I know the employment potential of the proposed factory and its location?

Shri Manubhai Shah: It will be in the Bihar area, as far as we know. and the capacity will be about Rs. 2 crores.

Shri Vajpayee: What will be the employment potential?

Shri Manubhai Shah: About thousand persons.

Mr. Speaker: Next question, No. 1099-absent. No. 1100.

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): Sir, there are two other allied questions. If you permit, they may be taken together. The numbers are 1116 and 1119.

Mr. Speaker: They may be answered together if the other hon. Members are here.

An Hon. Member: It is all by him, Pandit Thakur Das Bhargava.

Mr. Speaker: Very well.

Regularisation of Constructions by Displaced Persons in Delhi

Oral Answers

- *1100. Pandit Thakur Das Bhargava: Will the Minister of Works, Housing and Supply be pleased to lay a statement showing:
- (a) the progress made in the regularisation of constructions built displaced persons on land in their unauthorised occupation in Delhi prior to the 15th August, 1950 after the submission of the Third Report by the Committee on Government Assurances in December, 1956, particularly in the following localites:-
 - (1) Pusa Lane
 - (2) Subhash Nagar
 - (3) Main Faiz Road
 - (4) Nehru Parbat
 - (5) Ashok Nagar
 - (6) Guru Nanak Pura
 - (7) Tilak Nagar
 - (8) Ticoni Pahari (9) Ahata Kidara
 - (10) Bapa Nagar

 - (11) Ranjit Nagar
 - (12) Moti Pahari (13) Amrit Kaur Puri
 - (14) Moti Nagar on Rohtak Road
 - (15) Andha Mogul
 - (16) Motia Khan Dump
 - (17) Prem Nagar;
- (b) the reasons for the slow progress made in effecting such regularisation: and
- (c) the steps Government are taking or proposes to take to regularise such constructions speedily?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) to (c). A statement is placed on the Table of the House. [See Appendix III, annexure No. 5].

Survey of Squatting Displaced Persons on Public Lands in Delhi

*1116. Pandit Thakur Das Bhargava: Will the Minister of Works, Housing and Supply be pleased to refer to the statement laid in reply to Starre Question No. 887, dated 15th Decen ber, 1959 and state:

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- (a) the progress made in the conducting of survey of 9,000 displaced persons who were squatting on public lands prior to the 15th August, 1950;
- (b) when the survey would be completed and the result laid on the Table of the House;
- (c) how many pucca houses built by displaced persons on public land before 15th August, 1950, have been included in the survey; and
- (d) the action Government have taken with regard to the regularisation of such pucca houses in fulfilment of the assurances given in the House on 29th September, 1951 by Shri Gadgil, the then Minister of Works, Housing and Supply?

The Deputy Minister of Works, Housing and Supply (Shri Anli K. Chanda): (a) to (d). A statement is placed on the Table of the House. JSee Appendix III, annexure No. 6].

Committee for Regularising Unauthorised Construction of Displaced Persons in Delhi

- *1119. Pandit Thakur Das Bhargava: Will the Minister of Works, Housing and Supply be pleased to lay a statement showing:
- (a) how many times the committee 'ronsisting of representatives of Ministry of Health, Ministry of Rehabilitation, Chairman, Delhi Improvement Trust, Secretary Department of Relief and Rehabilitation, Delhi Administration and the Superintending Engineer, Delhi Administration, has met since its inception to consider the question of regularising the constructions built by displaced persons on land in their unauthorised occupation in Delhi prior to the 15th August, 1950;
- (b) how many such constructions have been regularised as a result of their recommendations (locality-wise and year-wise);
- (c) how many such constructions remain to be examined (locality-wise);

- (d) the programme drawn up for completing examination of the remaining construction; and
- (e) the steps Government are taking or propose to take to regularise these constructions at an early date?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) and (b). The Committee was constituted in May 1955 with a view to scrutinising the lists of unauthorised constructions built by displaced persons on public land. The Committee met twice in August 1955. No unauthorised constructions were regularised as a result of their recommendations. Experience showed that it was not possible for the Committee to go into such cases. It was, therefore, decided that the question of regularisation of the unauthorised constructions on public land should dealt with by the authorities under whose administrative control the land was viz., the Delhi Development Authority, Land and Development Officer, New Delhi Municipal Committee and the Municipal Corporation of Delhi.

(c) to (e). Attention is invited to the replies to Starred Questions No. 1100 and 1116 given today.

Pandit Thakur Das Bhargava: The statement laid by the Minister shows that during the last eight to ten years these assurances have not been complied with, and there are different authorities, as just now read out by the Minister himself, to which reference is made. Those different authorities give the reply that the matter should be decided by another authority, so that ultimately there is no co-ordination among these authorities who have to come to a decision in this matter. Therefore, may I ask the hon. Minister if he would kindly appoint one authority to go into the entire question? Shri A. D. Pandit, former Chief Commissioner, had to deal with this question. Many applications were made to him, and he was very sympathetic in this matter, and he also passed very many orders regarding this. May I request him to appoint a committee with Shri A. D. Pandit, one or two Members of Parliament, two or three officials, engineers etc., to go into the question and finish the matter, because there are only 400 to 500 pucca houses? I do admit that in every case the question does not arise.

The Minister of Works, Housing and Supply (Shri K. C. Reddy): The hon. Member has made a lengthy statement on this important question, and we have also, on our part, laid two statements on the Table of the House. This problem is no doubt a very complicated one. It is also true that several authorities have got to deal with several aspects of the problem. We are trying our best to grapple with the complexities of this longstanding problem. We are endeavouring our best to find proper solutions. The hon. Member's suggestion is very welcome. He may be aware that Shri Pandit, who was the Chief Commissioner of Delhi, is now the Joint Secretary of this Ministry. So, we are tackling this problem. I do not know what sort of committee we can ultimately constitute. He has suggested that a committee with Shri A. D. Pandit as Chairman, two or three Members of Parliament and certain others should be constituted. I would suggest to the hon. Member that he may leave it to us as to what the composition of the committee should be, or what the agency should be. I can only give this assurance that we will try to find a solution as early as possible to this problem.

Shri Hem Barua: In view of the fact that the Delhi Development Authority informed the Government in July, 1958 about these unauthorised occupations, and it was proposed to examine the cases on an individual basis, may I know how far progress has been made in that respect?

Shri Anil K. Chanda: In the statement that I have laid in connection with Question No. 1100, I have said that in October, 1959 we appointed a small committee of technical people, one representing the DDA, one repre-

senting the Ministry, and one representing the Municipal Corporation, and they have submitted their report. Only a very small number of houses it seems can be regularised. We are looking into the details of this report, as to what extent it can be worked out.

Shri Vajpayee: Pending the finalisation of the master plan for Delhi, may I know whether orders have been issued that no evictions should be made in the meantime?

Shri Anil K. Chanda: So far as, these people are concerned, no evictions have been made.

Pandit Thakur Das Bhargava: Certain principles are involved in the assurances already given, and the assurances have been renewed in this House, and both the hon. Ministers have been pleased to say in this House that they stand by the assurances. May I know from the hon. Minister if these assurances alone will be the basis by which evictions etc., will be guided, or there will be certain other principles, because in the statement in reply to one of the question I find it said that the DDA was asked to examine something and the CPWD was asked to examine something else. I only want that the assurances may be implemented in the manner in which they were given, and only by this Ministry and by these Ministers. That is all.

Shri Anii K. Chanda: Yes, Sir. So far as the assurances of Government are concerned, they certainly stand.

Shri K. C. Reddy: I would like to add that the over-all responsibility is that of this Ministry. We accept that responsibility. Though three or four authorities deal with this matter, the over-all responsibility is ours, and we are not going to deviate from the assurance given by Shri Gadgil in regard to this matter. We will keep this assurance in mind, when we deal with this matter.

Pandit Thakur Das Bhargava: May, I suggest that one of the hon. Ministers may be the Chairman of the proposed committee?

श्री नवल प्रभाकर : क्या माननीय मंत्री जी को ज्ञात है कि गृह मंत्रालय ने झुग्गियों भौर झोंपड़ियों के नाम से एक कमेटी नियुक्त की थी जिस ने प्रपनी रिपोर्ट पेश कर दी है ? मैं जानना चाहता हूं कि क्या उस रिपोर्ट का ग्रसर इन बस्तियों पर भी पड़ेगा ?

Shri Anil K. Chanda: That committee which was set up by the Home Ministry covers the whole question of the juggis and jhompris on Government lands in Delhi.

श्री नवल प्रभाकर: कमेटी के निर्णयों का श्रसर इन कालोनीज पर भी पड़ेगा श्रीर श्रगर पड़ेगा तो इन लोगों को क्या यहा या कहीं श्रीर बसाने की कोशिश की जाएगी या नहीं की जाएगी?

Shri Anil K. Chanda: Government's assurances with regard to those people who are covered by the Gadgil assurance stands, and the Home Ministry's committee covers the whole question of squatters on Government lands in Delhi. The squatters who are covered by the Gadgil assurance also come under this survey.

Shri S. M. Banerjee: Several questions were raised in connection with the people who are in Purana Qila. May I know what is going to be the fate of these people, whether they are going to remain there, or land is to be allotted at Jangpura?

Shri K. C. Reddy: So far as the Purana Qila squatters are concerned, we are not concerned with it. The hon. Member knows it quite well. It is the Ministry of Rehabilitation that is handling them. So, I am not in a position authoritatively to declare as to what the present position is and what the position will be.

Shri S. M. Banerjee: The hon. Minister knows that in regard to these people, there was some dispute about the land, whether the land in Jangpura could be given, and there was a sug-

gestion from the Chair that there may be co-ordination between the Defence, W.H.S. and Rehabilitation Ministries. I want to know whether the Ministers or the Secretaries have met and taken a decision.

Shri K. C. Reddy: Speaking from memory I can only say that they refused to accept the land once offered to them, and later on there were developments which resulted in that land being utilised by the Government for some other purpose. With regard to details, I would like to suggest to the hon. Member to table a separate question.

Shri Hem Barua: May I know whether Government are aware of the fact that our Prime Minister saw these areas from a helicopter when he flew to the police sports some time back; if so, whether the Prime Minister has tendered any advice towards the solution of this problem?

Shri K. C. Reddy: The Prime Minister is tendering advice with regard to various matters, and certainly the Ministers concerned take note of it and do what is possible.

भी नवल प्रभाकर : क्या यह सत्य है कि इनमें से बहुत सी बस्तियों के ले-प्राउट डी० डी० ए० ने तैयार कर लिये हैं? यदि कर लिये हैं तो उनको कार्योन्वित करने के लिये सरकार क्या प्रयक्त कर रही है?

Shri Anil K. Chanda: On the basis of the recommendations made by the committee which we had set up in October, 1959, we have asked the DDA to prepare the layout plans in those areas where regularisation of quarters may be possible.

श्री नवल प्रभाकर : मैं जानना चाहता हूं कि इन में से कितनी बस्तियों के ले-ब्राउट श्रव तक तैयार हो चुके हैं ?

Shri Anii K. Chanda: I think it refers to about two or three areas mentioned in the first question put by Pandit Thakur Das Bhargava.

Pakistani Intrudera

*1101. Shri Raghunath Singh: Will the Prime Minister be pleased to state:

(a) whether it is a fact that in the last week of January, 1960, three Pakistanis crossed Indian border and when challenged, they opened fire as a result of which one Pakistani was killed while trying to cross the border near Dhindi village of Pathankot Tehsil; and

(b) if so, the details of the accident?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) Yes, Sir.

(b) On the night of January 26, 1960, a Punjab police party sighted about 11-15 P.M. three persons entering Indian territory from Pakistan. One being challenged, the intruders opened fire. The police party was obliged to return the fire in self-defence. In the encounter one of the intruders was shot dead and the other two escaped into Pakistan.

Shri Raghunath Singh: How many miles inside Indian territory was he shot dead?

Shri Sadath Ali Khan: I am afraid I cannot answer that question in exact terms of mileage, but I believe on that night three persons were seen crossing the river Bhug and entering Indian territory. I will enquire into

Shri Raghunath Singh: May I enquire whether, in view of the fact that such cases of intruders are increasing, the Indian border is not secure and security measures taken are not sufficient?

Mr. Speaker: What is it that he wants?

Shri Raghunath Singh: The security measures taken are not sufficient and any body can enter our territory.

Mr. Speaker: The hon. Member is giving information to the House and not asking question. Very well, that is noted by the House.

Shri Raghunath Singh: What steps have been taken?

मैं यह जानना चाहता हूं कि हमारी सरहद की सुरक्षा के लिये क्या प्रबन्ध सरकार की तरफ से हो रहे हैं ताकि कोई भी विदेशी हिन्दुस्तान के अन्दर न भ्रासके।

श्री सादत ग्रली लां: वही सवाल हमारे दोस्त ने हिन्दी में किया । जनाब वाला जानते हैं कि इससे पहले कई बार प्राइम मिनिस्टर ने यहां कहा है कि इस के मृताल्लिक कि जहां तक हो सकता है, हर किस्म की हिफाजत का इन्तजाम वहां कियाजारहाहै।

श्री रघुनाथ सिंह : हमेशा सवाल का यही जवाब दिया जाता है कि हिफाजत का इन्तजाम किया जा रहा है, लेकिन हर महीने दो, तीन या चार केसेज इस तरह के होते हैं। इस के माने हैं कि हिफाजत का माकुल इन्तजाम नहीं है।

मध्यक्ष महोदयः माप ही सूचना दीजिये।

The hon. Prime Minister has said that all steps have been taken.

For instance, there is the Penal Code. Does it mean that there are no thefts? There may still be some intrusions, and shooting is one of the deterrents.

Shri Sadath Ali Khan: In this case. there were only three intruders who came into our territory. One was armed with a rifle and another with a pistol and the third one with a lathi. As for the man who was killed, we discovered on his person some Pakistani currency and a chit. This man. I suppose, had been released from a hospital, and after having emerged from the hospital he entered Indian territory, and when he was escaping, he was shot at. It was a very minor incident.

Shri Mahanty: I wish to raise a point of procedure. This question relates to border police and check-posts, for which demands are being made in the Home Ministry's Demands for Grants. So, the Home Ministry is the proper Ministry that is answerable for this question. The hon. Prime Minister says something, and the House remains silent, but actually it is the Home Minister who should reply as to the condition of our border police and check-posts. Therefore, answers are most unsatisfactory.

Mr. Speaker: That is all right. Hon. Members have got the printed book with them and they choose the Minister who has to reply. The hon. Member may send it to the Home Minister.

Shri Hem Barua: May I know how strong our police force at the border was and whether after succeeding in killing one of the intruders, the policeforce tried to apprehend the other two?

Shri Sadath Ali Khan: The other two escaped. As I said, it was a very minor incident. I cannot give the House the exact number of the police personnel who were present at the check-post when this incident took place.

Shri Shree Narayan Das: May I know whether the person that was shot at belonged to some criminal gang or was someone concerned with smuggling etc. and whether he has been identified?

Shri Sadath Ali Khan: As I said, his name was Ilam Din. He carried upon his person a chit presumably issued by a hospital, bearing some parti-culars. I do not think he belonged to a gang.

भी घ० म० तारिक : चुंकि यह हादसात भक्सर जम्मू कश्मीर भौर पंजाब की सरहद पर होते हैं भीर तकरीबन हर हफ्ते होते हैं इस लिये मैं जानना चाहता हूं कि इस श्विनसिले में हकमत हिन्दस्तान ने स्था हक्मत पाकिस्तान से कहा है कि वह इस किस्म के हमलों को प्रपनी तरफ से रोकने की कोशिश **करें** ?

(چونکه په حادثات اکثر جمون کشمیر لور پلجاب کی سرحد پر هوتے هتن اور تقریباً من هنتم هوتے هیں اس کئے میں جاندا چاہتا میں کہ اس سلسله مهن حکومت هلدوستان نے کہا حکومت پاکستان سے کہا ہے کہ وہ اس قسم کے حملوں کو اہلی طرف سے روکلے کی کوشعی کرے۔)

श्री सादत ग्रली लां: जी हां, पाकि-स्तान की हुकुमत की तवज्जह कई बार दिलाई गई है कि वह ेसे हादसात को रोकने की कोशिश करे।

Shri B. K. Gaikwad: May I know the substance of the chit which was with him?

Mr. Speaker: I am not going to allow this. I have allowed a sufficient number of questions on this already. I am sorry. The hon. Member may reserve his supplementaries for the next question.

Oriesa Mining Corporation

*1103. Shri Chintamoni Panigrahi: Will the Minister of Commerce and **Industry** be pleased to state:

- (a) whether the Orissa Mining Corporation was allowed any quota of iron or manganese ore by State Trading Corporation in 1958-59 for supplying to the State Trading Corpora-
- (b) whether the Orissa Mining Corporation has supplied the entire quota;
- (c) whether the Corporation has been allotted any further quota during 1959-60 so far; and
 - (d) if so, how much?

The Minister of Commerce (Shel Kanungo): (a) Yes, contracts for supply of iron ore.

- (b) Supplies are being made according to schedule, mutually agreed.
- (c) and (d). Contracts for supply of 20,000 tons iron ore.

Shri Chintamoni Pandgrahi: With reference to part (a) of the question, may I know the quantity of iron ore which was to be supplied by the Orissa Mining Corporation to the State Trading Corporation?

Shri Kanungo: In respect of one contract for 1957, the quantity supplied up to 1960 was 8,000 tons.

Shri Chintamoni Panigrahi: May I know whether it is a fact that the State Trading Corporation are buying iron ore from sources other than the Orissa Mining Corporation also, because the cost of production of iron ore by the Orissa Mining Corporation is higher than that by the others?

Shri Kanungo: The S.T.C. buys from all sources including the Orissa Mining Corporation, and in the same area also, the S.T.C. buys from mineowners other than the Orissa Mining Corporation.

Shri Chintamoni Panigrahi: My question was this.

Way I know whether it is a fact that the Orissa Mining Corporation has been given leases for extraction of iron ore, but the cost of production of iron ore by the Orissa Mining Corporation, which is a Government concern, is higher than in the case of the private mining interests? How does that happen?

Shri Kanungo: We are not aware of the cost of production etc. As far as the S.T.C. is concerned, it decides the rates and buys from whichever source accepts those rates. As regards the cost of production in the Orissa Mining Corporation, that will be available from the corporation or from the Ministry of Steel, Mines and Fuel.

Shri Chintamoni Panigrahi: May I know the total amount of iron ore which was bought from the Orissa Mining Corporation in 1958-59 by the S.T.C. and that bought from other sources?

Shri Kanungo: As regards other sources, I cannot say. But, for 1958-59, the Orissa Mining Corporation delivered 27,000 tons from one mining area, and 7,000 aons from another mining area. For the second contract, the final date is 30th September, 1960. So, there is plenty of time.

Wool Tops and Hair Yarn

*1104. Shri Manaen: will the Minister of Commerce and Industry be pleased to state:

- (a) the quantity of wool tops and hair yarn imported annually for the manufacture of hair belting;
- (b) whether the hair yarn is spun by actual manufacturers of hair belting;
- (c) if not, whether hair-belting industry is seriously affected by inadequate and irregular supply of hair yarn; and
- (d) whether Government are contemplating to give certain hair-belting manufacturers the licence to import wool tops for the purpose of manufacture of hair yarn?

The Minister of Industry (Shri Manubhai Shah): (a) A statement is laid on the Table of the House.

STATEMENT

The total quantity of wool tops imported during 1957, 1958 and 1959 (January-November) was million lbs., 15.90 million lbs. 14.23 million lbs., respectively. however, not known as to how much of these quantities have actually been utilised for the production of hair belting yarn, as wool tops are utilised for the manufacture of all types of woollen fabrics, hosiery yarn, knitting wool and in admixture with hair yarn for the hair belting industry. Information regarding import of hair yarn is also not available, as this item is not specifically shown in the import trade classification.

(b) to (d). No, Sir.

Shri Manaen: Is it a fact that the wool tops required for spinning hair-

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belting yarn are entirely imported, and if so, the difference in prices between such wool tops and the imported hair-belting yarn?

Shri Manubhai Shah: The entire wool top requirement is imported into the country, because we have no long-staple wool. As far as the price is concerned, it varies from quality to quality, and it depends on what particular variety is required for a particular manufacture of hair-belting yarn. It will depend upon all that.

Shri Manaen: Is it a fact that the wool tops required for belting yarn are imported free of duty? Is it also a fact that wool tops which are obtained are used for purposes other than for belting yarn?

Shri Manubhai Shah: As I have already indicated in my answer, there is no specific import of wool tops for hair-belting yarn. The whole spinning industry in wool gets the wool tops. There are three units which make yarn for the hair-belting industry. Therefore, that question does not arise that anything allotted specifically for hair-belting is being diverted to some other channels.

Bridge on Changa in Ladakh

Will the **Prime Minister** be pleased to state:

- (a) whether a bridge on Changa in Ladakh was destroyed recently by the Chinese;
 - (b) if so, the details thereof; and
 - (c) the action taken in the matter?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) to (c). No; Sir.

Shri P. G. Deb: What is the distance of this bridge from Leh?

Shri Sadath Ali Khan: The bridge is well within Indian territory. It is about 85 miles from the border at Chusul.

Shri P. R. Patel: May I know whether the bridge was never damaged by the Chinese?

Shri Sadath Ali Khan: No, thebridge was damaged but not by the Chinese.

Shri Mahanty: By whom was it damaged?

Shri Sadath Ali Khan: The Government of Jammu and Kashmir are looking into the matter.

Shri A. M. Tariq: May I know whether the Government of India have got some information that actually this bridge was not destroyed by the Chinese but by a local contractor in order to escape criticism, because the bridge was not constructed properly?

Shri Sadath Ali Khan: I cannot say. As I have just told the House, the Government of Jammu and Kashmir are making an inquiry into the matter, and I hope they will soon complete it.

Shri P. R. Patel: May I know when the bridge was damaged and when the inquiry was started, and what the result of the inquiry up till now is?

Shri Sadath Ali Khan: The bridge was actually burnt on the 10th January, 1960 between 14.00 and 15.00 hours. As I said, the inquiry is going on. I cannot exactly give the time and date when the inquiry was started. The inquiry is in progress.

Shri Vajpayee: May I know who is conducting this inquiry, and also the extent of damage done to this bridge?

Shri Sadath Ali Khan: The bridge was burnt down. As for the other part of the question, I want notice.

Shri Hem Barua: In view of the fact that the damage to the bridge is under scrutiny by the Government of Jammu and Kashmir, how is it that the answer to the question is 'No'?

Shri Sadath Ali Khan: Regarding the question of Chinese conspiracy to destroy the bridge, the Government of Jammu and Kashmir do not think that it was a Chinese conspiracy. Some other persons have done it and that Government are looking into the matter.

Shri Vidya Charan Shukla: May I know if Government have taken any stes to repair the bridge and put it in order looking to its strategic importance?

Shri Sadath Ali Khan: I believe some such step will be taken by the Government of Jammu and Kashmir.

Shri Vidya Charan Shukla: Has it been taken or not?

Shri Sadath Ali Khan: I cannot say.

Atomic Plants

*1106. Shri P. C. Borooah: Will the Prime Minister be pleased to state:

(a) whether it is a fact that talks were held between General K. D. Nichols, Chairman of the Westing house International Atomic Power company, and Dr. H. J. Bhabha, Chairman of Indian Atomic Energy Commission and other officials, for the establishment of atomic plants in India; and

(b) if so, the result thereof?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) Yes:

(b) The talks were of a general nature and related to the various concepts and sizes of atomic power plants. There were no definite proposals, and no commitments were, therefore, made.

Shri P. C. Borocah: May I know whether the talks between the Chairman of the Westinghouse International Atomic Power Company and the Chairman of our Atomic Energy Commission related to the proposed installation of the first nuclear power station on our west coast?

Shri Sadath Ali Khan: General Nichols visited India to learn as much as possible about the activities of the Atomic Energy Commission and the power needs of India and to explore the extent to which his company might co-operate with the Government of India in setting up atomic power stations. No decisions were taken.

Shri Mahanty: May we know if Government have taken any firm decision about setting up an atomic energy plant? We understand that a British team have also visited India for the same purpose. With how many countries have Government contacts for setting up this atomic energy plant?

Shri Sadath Ali Khan: With regard to the question of the visit of this gentleman to India and his talks with the Chairman of the Atomic Energy Commission, no decision was taken. With regard to the other question of the hon. Member, I require notice.

Shri Mahanty: May We know what is going to be the capacity of the proposed atomic energy plant, whether it is going to be 300 mega units or 250 mega units? I ask this because a big controversy has been raised and the Minister says he does not know.

Mr. Speaker: Let the hon. Member table a separate question.

Shri P. C. Borooah: Besides generation of power, have Government any proposal to instal atomic power plants for any other purpose?

Shri Sadath Ali Khan: It does not arise out of the main question.

Shri Hem Barua: Is it a fact that Government propose to invite global tenders for the erection of these nuclear power stations? If so, is it true that global interest is confined only to these two countries, Britain and France?

Shrì Sadath Ali Khan: I am unable to answer these questions.

Mr. Speaker: The question arose only with respect to the visit of one gentleman. It has been answered that he came to know what exactly our requirements are and how they can be fulfilled. Other questions can also be asked, but they do not arise out of the main question.

Tehar Villagers in Tilak Nagar, New Delhi

*1107. Shri Ajit Singh Sarhadi: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

- (a) whether it is a fact that 400—500 families from village Tehar were given temporary accommodation in Tilak Nagar, New Delhi during the rains about two years ago;
- (b) whether it is also a fact that now they are being evicted from those quarters by the persons who have purchased them; and
- (c) if so, what alternative arrangement is being made for accommodation for the persons from Tehar?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) Yes.

(b) Those families which unauthorisedly occupied the tenements under the pretext of being rain sufferers and the tenements in whose occupation were, therefore, auctioned, are, perhaps, being evicted by the auction purchasers.

(c) Does not arise.

Shri Ajit Singh Sarhadi: Is it not a fact that these people, 400—500 families, who were removed by the Government from Tehar village are displaced families and were given this accommodation when Tehar village was destroyed by rain? If so, is any alternative accommodation being provided for them?

Shri P. S. Naskar: These persons were not real rain sufferers. They were unauthorisedly occupying the tenements. With regard to giving them alternative accommodation in Tilak Nagar and Tehar village, the occupation of tenements by those

people who are real rain sufferers is being regularised, but not of persons who unauthorisedly occupied those tenements.

Shri Ajit Singh Sarhadi: My question is not understood. I said that these 400—500 families are displaced families to whom accommodation had been provided in Tehar village which has been swept off by rains. The houses were razed to the ground; they do not exist. Is there any proposal to give them alternative accommodation when they are being evicted from the Tilak Nagar colony by the purchasers of the tenements?

Shri P. S. Naskar: The position is this. There were a little over 200 tamilies who suffered due to heavy rain in 1955. They were given alternative accommodation in those tenements. They approached the Ministry to regularise the allotments of such tenements and we have agreed to regularise the occupation of such tenements. But the Ministry do not take any responsibility for any unauthorised occupation.

Shri Ajit Singh Sarhadi: My question is still not understood.

Mr. Speaker: If after two questions, it is not understood, what is the good of asking again?

Shri P. S. Naskar: I may add that these unauthorised people were occupying these tenements without paying any rent and without any authority from the Ministry. Now they want to go back to Tehar village because that village is going to be developed by the Delhi Corporation. As these people have lived so long unauthorisedly there without paying any rent and as those tenements have been auctioned, the purchasers want to evict them in default of rent or whatever it is. is a civil matter between these two parties. They want to go back to Tehar village for which the Ministry at this moment cannot take any responsibility.

Shri Ajit Singh Sarhadi: They were occupying evacuee houses in Tehar

village. These houses have been destroyed by the rains. Is any alternative accommodation being found for them? Or is there a proposal for giving them alternative accommodation when they are evicted?

Shri P. S. Naskar: My Point is that occupation of tenements by all the D.Ps. who were the victims of the rains in 1955 and were given those tenements in Tehar village or Tilak Nagar, has been regularised. But these people are unauthorised; they are not really rain sufferers.

Shri Braj Raj Singh: Are they not D.ps. even?

भी नवल प्रभाकर : क्या मैं मंत्री महोदय से यह जान सकता हूं कि सन् १६५५ में जो तिहार गांव के रेफ़्यूजीज के मकान गिर गये ये भीर वे तिलक नगर में जा कर बैठ गये ये तो उनको मिनिस्ट्री की भ्रोर से लिखित रूप में यह भाज्वासन दिया गया था कि उनसे कोई किराया नहीं लिया जायेगा भीर कोई रेंट नहीं चार्ज किया जायेगा, तो भ्रव उनको नोटिस क्यों दिये जा रहे हैं ?

Shri P. S. Naskar: To those people who were shifted to the Tilak Nagar tenements and who were found eligible for allotments according to the rules for allotment, payment of rent up to particular periods and so or, allotments will be made. Nothing is done to them which is not permitted by the rules.

श्री नवल प्रभाकर : जब मिनिस्ट्री ने यह लिख कर दे दिया था कि उन से कोई रेंट चार्ज नहीं किया जायगा, उनको लिख कर यह दिया हुम्रा है तब उसके बाद म्रब यह रेंट क्यों चार्ज किया जाता है ?

Shri P. S. Naskar: If the hon. Member would be kind enough to write to me, I will definitely look into the matter:

Shri Vidya Charan Shukla: What is the answer?

Mr. Speaker: The answer is clear. The hon. Minister is not aware that such rent is charged. If individual

cases are brought to his notice, he will look into them.

Shri P. S. Naskar: The hon. Member may write to me and I will write back giving all the details.

भी रामसिंह भाई वर्गा: क्या माननीय मंत्री यह बतलाने

Mr. Speaker: Next question. Sufficient supplementaries have been asked.

Bhopal Capital Project

+ Shri Ram Krishan Gupta:
*1114. { Shri Vidya Charan Shukla: | Shri Padam Dev:

Will the Minister of **Planning** be pleased to refer to the reply given to Starred Question No. 912 on the 15th December, 1959 and state:

(a) whether Government have considered the question of outlay for the Bhopal Capital Project; and

(b) if so, the result thereof?

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra): (a) and (b). The Working Group on the Bhopal Capital Project, which was set up by the Planning Commission in December, 1958, has recently submitted its proposals and these have been communicated to the State Government. The Working Group has recommended a total outlay of Rs. 13:25 crores on the Capital Project against Rs. 19:05 crores envisaged earlier. It has also made proposal relating to the preparation of a Master Plan for the Bhopal town, the phasing of outlay, determination of priorities for the building programme and other aspects of the project.

Shri Ram Krishan Gupta: May I know to what extent the expenditure on this project will be met by the Central Government as recommended by the Working Group?

Shri L. N. Mishra: No specific assistance would be given as Central

Government assistance. It will be a part of the annual Plan of the State Government; and the State Government will get necessary assistance from the Central Government.

Shri Vidya Charan Shukla: In view of the fact that some assistance is proposed to be given to build the capital of the proposed State of Gujarat from Central funds, may I know why such Central asistance has been refused to the Madhya Pradesh Government for Bhopal?

Shri L. N. Mishra: We are not aware of any proposal for assistance for the Gujarat capital so far.

सेठ गोबिन्द बास : जहां तक भोपाल के बनाने का सम्बन्ध है, क्या इस सम्बन्ध में केन्द्रीय सरकार उसी नीति का पालन करेगी कि जो उसने भुवनेश्वर भीर चंडीगढ़ के सम्बन्ध में की थी भौर जितने रुपये की योजना केन्द्रीय सरकार के पास भाई है, उसमें से कितना हिस्सा केन्द्रीय सरकार से मध्य प्रदेश सरकार को प्राप्त हो सकेगा।

श्री ल० ना० मिश्र : जहां तक भुवनेश्वर श्रीर चंडीगढ़ का सवाल है, उन दोनों स्थानों को भारत सरकार से कुछ रुपया मिला था, परन्तु वह प्रथम पंच-वर्षीय योजना के बीच में मिला था । इघर द्वितीय पंच-वर्षीय योजना के समय से किसी को भारत सरकार की तरफ से मदद के रूप में रुपये नहीं दिये जा रहे हैं । जहां तक श्रभी तक देने का सवाल है, श्रभी तक १६४६-४७ में २० लाख रुपये मिले थे श्रीर १६४७-४८ में १,२० लाख रुपये मिले थे श्रीर १६४७-४८ में १,२० लाख रुपये मिले थे श्रीर

सेठ गोविन्व बास : क्या माननीय मंत्री जी को यह बात मालूम है कि जब १३ करोड़ की योजना है, उसमें जो ये रकमें केन्द्रीय सरकार से मिल रही हैं ये कितनी कम हैं श्रीर इस प्रकार से भोपाल के बनते बनते कितना समय लग जायेगा ? श्री ल० ना० विश्वः १९६३-६४ तक ग्राते ग्राते सारा काम समाप्त हो जायगा । यह रिपोर्ट युनैनिमस है । इसमें प्रान्तीय सरकार के लोग भी ये और उन्होंने इसको मान लिया है कि इस कार्यकम के मुताबिक यह काम हो सकेगा ।

श्री पब्स बेब: भोपाल नगर के प्रारम्भिक कार्य करने के लिये जो भ्रथारिटी मुकर्रर की गई है, उसने भ्रभी तक कितना व्यय किया है?

श्री ल० ना० निश्वः भोपाल सरकार ने ग्रभी तक करीब ५,०६ लाख रुपया खर्चकियाहै।

श्रो आंगड़े : भोपाल राजधानी योजना का काम पूर्ण कब होगा और इस योजना के भ्रन्तगंत केन्द्रीय शासन ने जो भ्रनुदान दिया है, उसमें लोन कितना है भौर भ्रनुदान की राशि कितनी है ?

श्री स० ना० मिश्र : जहां तक काय-क्रम का सवाल है, यह काम १६६३-६४ तक पूरा होगा श्रीर श्रनुदान इसमें नहीं है। वे सालाना योजना बना कर लायेंगे श्रीर उसमें जो रहेगा, उसके मुताबिक उनकौ सहायता दी जायगी।

Shri P. R. Patel: It has been said that assistance was given for the construction of Chandigarh. So, assistance was given for the construction of the Bhopal capital. May I know whether the same type of assistance will be given for the construction of the Gujarat capital?

Mr. Speaker: It does not arise.

Sliri Vidya Charan Shukla: May I know whether the Capital Project report makes any mention of the high building costs in Bhopal? If so, what is the nature of the comments?

Shri L. N. Mishra: So far as the capital project of Bhopal is concerned, there is no question of high costs of construction. But the committee which was appointed was only to see

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how far it was possible to achieve economy in construction; and they have suggested that economy to the extent of Rs. 5 crores could be achieved.

श्री बिभूति मिश्रः क्या केन्द्रीय सर-कार ने भोपाल सरकार को कोई निर्देश दिया है कि इतनी रकम से ज्यादा वह अपना कैपिटल बनाने पर खर्च न करे ? उस ने कम से कम कितनां खर्च करने का निर्देश दिया है ?

श्री ल० ना० मिश्र : इस बारे में कोई लकीर तो खीची नहीं जा सकती है। उनकी योजना धाई थी धौर उसकी जांच हुई थी। सबने एक मत से यह तय किया कि लगभग १३ करोड से उनका काम चल सकता है।

Dr. M. S. Aney: Is it possible to predict that the capital buildings shall be completed by such and such year?

Shri L. N. Mishra: There can be no prediction. The programme has been phased; and we believe that so far as this programme is concerned, it would be completed by 1963-64.

श्री बज राज सिंह: वया सरकार यह बताने की कृपा करेगी कि मध्य प्रदेश सरकार ने इस राजधानी के बनाने के सम्बन्ध में केन्द्रीय सरकार से कोई प्रनुदान चाहा ही नहीं था और यदि चाहा था, तो फिर केन्द्रीय सरकार की उस पर क्या प्रतिक्रिया हुई? जो विकंग ग्रुप नियुक्त किया गया था, उसके कर्तव्यों में से एक यह भी था कि वह यह भी देखें कि इसके निये केन्द्रीय प्रनुदान की जरू-रत भी है या नहीं। मैं यह जानना चाहता हूं कि उसने इस सम्बन्ध में क्या राय दी है।

श्री स० ना० मिश्र : यह तो नहीं कहा जा सकता कि धनुदान राज्य सरकार नहीं चाहती । इस की मांग है, लेकिन देना कठिन है, क्योंकि सिद्धान्त की बात हो जाती है, लेकिन यह भी सही है कि वे भी राजी है कि इस रूप में इस कार्य का कार्यान्वियन हो।

Export of Mica

| Shri Bibhuti Mishra: *1115. | Shri Pangarkar: | Shri D. C. Sharma:

Will the Minister of Commerce and Industry be pleased to state:

- (a) whether it is a fact that the exports of Indian mica have increased considerably during the year 1959; and
 - (b) if so, the extent thereof?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) and (b). The value of unmanutactured mica and manufactures of mica exported in 1959 was Rs. 11-15 crores as against Rs. 10-20 crores in 1958.

श्री विभूति भिश्व: मैं यह जानना चाहता हूं कि अच्छी तरह से माइका खान से निकाला जाय, इसके लिये क्या काममं एण्ड इण्डम्ट्रीज मिनिस्टी कोई खास तक्जह देती हैं।

श्री सतीश चन्द : माइका वालों की अपनी एसोसिएशन है और माइका निकालने का जहां तक ताल्लुक है, वह माइनिंग मिनिस्ट्री से ताल्लुक रखता है भीर वे इस पर गौर करते हैं । माइका की एक एक्सपोर्ट प्रोमोशन कौंसिल है । वे भी इन चीजों पर विचार करते हैं और वे आपम में बैठ कर मोचते हैं कि किस तरह काम को अच्छी तरह किया जाये।

श्री विभूति मिश्र : जो माइका के प्राइ-वेट टेकेदार हैं, उनसे माइका इंडस्ट्री को नुक-सान पहुंचा है। मैं यह जानना चाहता हूं कि क्या सरकार इस इंडस्ट्री को श्रपने कब्जे में लेना चाहती है।

भी सतीश चन्द्र : माइन्ज का इन्नजाम इस मिनिस्ट्री से होता नहीं हैं । हम तो एक्स-पोर्ट से ताल्लुक रखते हैं । ग्रगर माननीय सदस्य इस बारे में ज्यादा इत्तिला चाहते हैं, तो वह माइन्ज मिनिस्टर से यह सवाल पुछें । Shri Shree Narayan Das: May I know the names of the countries to which export of mica has increased in 1959?

Shri Satish Chandra: The exports have generally gone up. I have given the figure already. I have got a statement here. The increase has taken place in the case of Japan, China and Czechoslovakia.

श्री पद्म बेव: गर्भ माननीय मन्त्री महो-दय ने बहा किश्रवरक का निर्यात बढ़ रहा है। क्या वह इस बात की धोर संकेत करेंगे कि हिमाचल प्रदेश में जो ध्रवरक बहुत ज्यादा पाया जाता है, उसके लिये प्रयत्न किया जायेगा कि इसके द्वारा वहां के लोगों को रोजगार का एक साधन मिल सके ?

श्री सतीक चन्त्र : प्रगर हिमाचल प्रदेश के लोग घवरक निकालें ग्रीर उसकी क्वालिटी घच्छी हो, तो हम उसके निर्यात का जरूर प्रयत्न करेंगे ।

मैंने जो मुल्कों के नाम बताये हैं, उनमें यू॰ एस॰ एस॰ ग्रार॰ का नाम रह गया है। उसके लिये माइका का एक्सपोर्ट बहुत बढ़ा है।

श्री मां लां वर्मा: माननीय मंत्री ने, जहां तक विकास का ताल्लुक है, माइल्ज मिनिस्ट्री पर बजन डाल दिया है, लेकिन धबरक जिस मकसद के लिये विदेशों में जा रहा है, उसके उपयोग के लिये यहां पर कार-साने लगाए जा सकते हैं, उसका उपयोग यहां पर किया जा सकता है, क्या इस पर विचार किया गया है?

श्री सत्तीन चन्द्र : श्रवरक, ज्यादातर बिजली के जो यन्त्र बनते हैं, उसमें काम में भाता है। विजली के यन्त्रों को बनाने के काम को बढ़ाने का देश में बराबर प्रयत्न किया जा रहा है। भोपाल में हैवी इलैंग्डिकलज बन रहा है, उस को डबल किया जा रहा है। श्रीर भी कोशिश को जाती है। जितना जितना बिजलो का काम हिन्दुस्तान में बढ़ता 441(Ai) L.S.—2.

जायगा, माइका का भी इस्तैमाल ुउतना बढता जायेगा।

Shri Vidya Charan Shukla: Is it a fact that though the export of mica has gone up, the ratio of earnings has gone down as compared to last year?

Shri Satish Chandra: Not so in the case of unmanufactured mica. Though the total foreign exchange earned by the export of manufactured mica is more than last year, it is true that the prices had gone down and the rate was lower in 1959 as compared to 1958.

Shri Chintamoni Panigrahi: What special measures have Government taken to promote the expansion of export of mica in the coming year?

Shri Satish Chandra: There is the Mica Export Promotion Council; and it tries to have market surveys. There are difficulties because there are certain substitutes coming up in other countries which are replacing mica. The Mica Export Promotion Council is trying to carry on some research for new uses to which mica could be put; and it is also trying to find new markets. We are trying to export it to many countries where we did not export before.

श्री विभूति विश्व : मैं जानना चाहता हूं कि हिन्दुस्तान की इंडस्ट्रियलाइजेशन की रफ्तार की जिस तरह से वह बढ़ रही है, देख कर क्या सरकार माइका के निर्यात को रोकना चाहती हैं? माइका के ऊपर भारत का एकाधिकार है श्रीर धगर वह यहां ज्यादा खर्च हो जाएगा, तो बाहर भेजने के लिये माइका कम रह जायेगा । ऐसी हालत में क्या उस पर सरकार नियन्त्रण करने का विचार कर रही हैं?

श्री सनीश चन्द्र : रोकने का कोई विचार नहीं हैं । जितने माइके की मुक्क को जरूरत है, उतना यहां रखा जाएगा और वाको जो बच रहता है, उसके लिये तो हम कुछ सोचने हैं और निर्यात करने को कोशिश करते हैं। Shri Shree Narayan Das: The hon. Minister said that the value of mica exported had decreased. May I know the reasons for that? Have the exports fallen?

Shri Satish Chandra: The value of the manufactured mica has decreased. I said just now that it was partly due to the new substitutes coming to replace mica. There are other synthetic malerials which are replacing mica to a certain extent.

श्री राम सिंह भाई वर्मा: क्या यह सत्य है कि बाहर की मांग भीर देश की मंग के भ्रनुसार माइका का उत्पादन नहीं हो रहा है, कम उत्पादन हो रहा है ?

श्री सत्तेश खन्तः : उत्पादन कम नहीं हो रहा है। मुल्क में भी मांग बढ़ती जाती है श्रीर एक्सपोर्ट भी श्रीधक हो रहा है। इसका साफ मतलब यह है कि उत्पादन भी बढ़ रहा है।

भी रामितह भाई बमा : मेरा मतलब यह है कि जितने माइका की बाहर के मुल्कों में डिमाण्ड है भीर जो देश की खपत है, उसके परिमाण में माइका निकालने के काम में प्रगति नहीं हो रहा है, जो प्रोडक्शन हो रहा है वह कम परिमाण में हो रहा है।

श्री सतीज चन्द्र: मैंने प्रजं किया है कि जितनी मुल्क की मांग है, वह हम पूरी करते हैं श्रीर जो एक्सपोट है वह भी बढ़ता जाता है। इस वास्ते माननीय सदस्य की यह धारणा कि उत्पादन कम हो गया है, सही नहीं है।

Shri Vidya Charan Shukla: Is it not a fact that the mica miners' association has protested against the export policy of the Government regarding manufactured mica? Has it suggested any steps to be taken which will stabilise the prices of manufactured mica abroad?

Shri Satish Chandra: I am not aware of any protest. If the hon. Member brings any specific case to our notice, we shall certainly look thato it. Export of Canned Foods to U.S.A.

*1117. Shri Raghunath Singh: Will the Minister of Commerce and Industry be pleased to state:

- (a) whether it is a fact that the U.S.A. has banned the import of canned foods under an amendment to the U.S. Food Drug and Cosmetic Act which became operative from the 5th March, 1960 and is causing serious repercussions on India's canned goods export to the U.S.A.; and
- (b) if so, the steps being taken by Government in this respect?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) and (b). No such ban has been imposed, but the amending Act regulates imports so as to ensure that packers in countries exporting goods to the United States use only such additives as have been adequately by the U.S. tested Drug Administration safety of health. So far as we know, Indian exporters are using only such additives as are already on the approved list. If the operation of this Act causes any practical difficulty, remedial solutions will have to be found in consultation with the U.S. authorities concerned.

Shri Raghunath Singh: May I know the quantity of the export of Indian canned foods to America?

Shri Satish Chandra: It is about Rs. 71 lakhs in a year out of which a major portion is fish products.

Shri Raghunath Singh: Since the time when this amendment came into operation, has any order been received from the United States?

Shri Satish Chandra: This Act has been passed very recently and it came into force on 6-3-1960. It is too early to give that information.

Shri Rayhunath Singh: In 1898, this amendment was made there. I want to know if after that amend-

ment was passed India received any order?

Shri Satish Chandra: India has been receiving orders.

This Act has come into force on 6th March. It is not that the Act had not been in force and so we had been exporting. In fact the figures given by me indicate that the exports have been going on.

Shri Hem Barua: So far India had been producing canned foods according to the approved list, Now a banning policy comes in and it affects the approved list. May I know how this amendment would affect the approved list according to which we have been producing canned foods and how the order is going to affect our exports.

Shri Satish Chandra: It is not going to affect the export, as I said. It is a measure passed by the United States which affects their own dustry also. Obviously, some harmful chemicals were being used by some people for preservatives, etc. They have made a list now and only those preservatives would be allowed to be put in the food products which are sold in America. It applies to their own home industry as well as to those who export foodstuffs there. As far as we have examined the question, the additives used here are on the approved list in America but if somebody is using some additive which should not be used, the matter will be looked into, if such a thing comes to our notice.

Shri V. P. Nayar: May I know whether in the American approved list to which a reference was made by the hon. Minister, sodium benzoate and pottasium meta-bisulphate are mentioned because they are in common use here.

Shri Satish Chambra: I heve not read those things in such great detail as the hon. Member appears to have. भी पद्म देख: भारत से जो कैंड फूड का एक्सपोर्ट होता है, यू० एस० ए० को क्या उक्तमें से किसी भी वस्तु के सम्बन्ध में यू० एस० ए० की तरफ से कोई शिकायत भाई है?

श्री सतीश च ह : कोई शिकायत नहीं श्राई है । वहां एक बिल पास हुआ है जो कि वहां उन की श्रपनी इंडस्ट्री के लिए भी श्रीर बाहर वालों के लिए भी है श्रीर इसके बादे मैं मैंने श्रभी धर्ज किया है । छे केन कोई शिकायत नहीं श्राई है श्रीर एक्सपोर्ट भी बन्द नहीं हुआ है।

Buildings Construction Corporation

Shri Ram Krishan Gupta Shri Damani: Shri Ram Garib: Shri Madhusudan Rao: Shri Ajit Singh Sarhadi:

Will the Minister of Works, Housing and Supply be pleased to refes to the reply given to Starred Question No. 766 on the 10th December, 1959 and state:

- (a) whether it has been decided to set up a Buildings Construction Corporation in the public sector; and
 - (b) if so, the details thereof?

The Deputy Minister of Works, Housing and Supply (Shri Anii K. Chanda): (a) and (b). The proposal to set up the Corporation has not yet been finalised. Some aspects of the proposal are still under the consideration of the Government.

Shri Ram Krishan Gupta: In the previous reply it was said that the matter was pending with the Planning Commission. May I know whether it has considered and approved it?

Shri Anil K. Chanda: Yes, Sir. The Planning Commission has approved of the idea.

Shri Shree Narayan Das: The hoa-Minister has said that some aspects of the project are still under consideration. What are those important aspects?

Shri Anil K. Chanda: We appointed a special officer to prepare a scheme and he is working on it. Till the scheme is before us I am not in a position to give the details.

Shri Ajit Singh Sarhadi: May know whether the object is to take all the construction in its own hand or to leave some work to the private sector also?

Shri Anil K. Chanda: Obviously, we cannot take up all construction work in our hands immediately after the corporation starts working. The idea is, that as far as possible, Government works may be entrusted to this corporation. Later on, if scheme works well, it may extend its activities.

Shri Vidya Charan Shukla: Since when is the proposal under the consideration of the Government?

Shri Anii K. Chanda: I cannot give a definite date as to when the report will be ready.

Shri Vidya Charan Shukla: Since what date this proposal has been under the consideration of the Government? For how long?

The Minister of Works, Housing and Supply (Shri K. C. Redy): This matter has been under consideration of the Government since one or two years. It was felt that a corporation of this kind will be useful and helpful in the construction of our works on a more satisfactory basis. There are several aspects which have to be kept in mind and we have thought It fit to consult the contractors alsothe bigger contractors. The structure and the financial aspects of it will have to be gone into and the approval of the Planning Commission had to be taken. All these naturally take sometime.

Shri V. P. Nayar: Since the first time when this matter was being considered by the Government, would the hon. Minister tell us the contracts total amount for which have been given to private indivi-

for Central_ Government duals works?

Shri K. C. Reddy: I will have to do some arithmetic work. We have to calculate it and give the figure.

Shri V. P. Nayar: My point is that when once the Government is seized of a particular matter, we should be entitled to know what the total volume of contract that has been given, is.

Shri K. C. Reddy: I would to make it clear that the intention behind starting this Corporatin is not to take over all Government works: it should be one of the agencies along with the existing agencies. So it is not as if, if the Corporation had come into existence it could have taken up all the Government works all over the country.

Shri Brai Rai Singh: May I know what was the reaction of the Planning Commission towards this proposal? May we have the details of that reaction?

Shri Anii K. Chanda: I have said that the Planning Commission has welcomed the idea. We are working out the details.

WRITTEN ANSWERS TO QUESTIONS

Exports of Woollen Manufictures

*1099. Shri Pangarkar: Will Minister of Commerce and Industry be pleased to state:

(a) whether Government have formulated any scheme to help the exporters of woollen manufactures; and

(b) if so, the details thereof?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) and (b). Yes, Sir, A revised Export Promtion Scheme under which manufacturers and exporters of woollen goods are allowed to import raw materials against the value of the goods exported by them has been introduced with effect from 1st April, 1959. A copy of the public notice giving details of the Scheme Writte

is placed on the Table. [See Appendix III, annexure No. 7].

Cooperative Societies in Tripura

#1102. Shri Dasaratha Deb: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:
.(a) the total number of displaced persons employed by the Cooperative Societies set up in the 41 pre-1954 Rehabilitation Centres of Tripura:

- (b) whether the number is falling;
- (c) if so, the reasons therefor; and
- (d) how does this number compare with the target of employment fixed at the time of advancing loans to these cooperatives?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) 2,812 persons.

- (b) No.
- (c) Does not arise.
- (d) This number represents 47 per cent of the expected employment potential of the sanctioned schemes.

Mandi Rock Salt Mines

*1108. Shri Hem Raj: Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 1029 on the 1st September, 1959 and state:

- (a) the progress made so far in the mechanisation of the Mandi Rock Salt Mines; and
- (b) the time by which the machinery for the preparation of salt will be set up at Jogindranagar?

The Minister of Industry (Shri Vanubhai Shah): (a)Progress made n the mechanisation of the lock Salt Mines:

- (i) Electrification of Mines has been completed.
- (ii) Electric driven equipment like air compressors pumps and compressed air driven fans have been installed.

- (iii) Workshop Machines like Lathe, Drill, Grinder, Welding machine etc. have been installed.
- (iv) Orders have been placed for Headgear and winding equipment, Ventilation fan, Rope haulage, Tipler, Electric driven Air compressor and Rolling stock like cages, tubs track etc. and Electric Drilling equipment.
 - (v) Proposals for installation of underground haulage machines, Compressed air hammer drills drifting machines. Electric rotary drills, Heavy duty pumps, Electric Boring rig, Face ventilators Electric shot machines are under consideration.
- (b) The time by which the machinery for the preparation of salt will be set up at Jogindranagar:

The proposal for the installation of machinery for preparation of high purity salt for Jogindranagar will be considered after the development of the mines by dry mining is completed. It is too early to indicate a time-limit for the purpose.

Resignation of Director General of E.S.I.C.

*1109. Shri Rameshwar Tantia:
Shri P. G. Deb:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that the Director-General of the Employees' State Insurance Corporation recently resigned from his post; and
- (b) if so, the cause of his resigation.

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) Because he resented certain steps that were contemplated on account of developments in employer—employee relations in the Corporation.

Indo-Pakistan Boundary

- *1116. Shri D. C. Sharma: Will the Prime Minister be pleased to state:
- (a) the progress made so far in the demarcation of the boundary line along the 20 mile stretch of the Inde-Pakistan border from the village of Gujjal to the banks of the Sutlei:
- (b) when it is likely to be completed;
- (c) the measures taken to provide protection to the survey parties engaged in the demarcation work; and
- (d) the steps taken or proposed to be taken to cneck smuggling in this

The Parliamentary Secretary to the Minister of External Affa.rs (Shri Sadath All Khan): (a) and (b). Initial traverse of the boundary in this sector has been comple.ed. It is expected that the demarcation of the boundary will be finalized by the end of April, 1960, in accordance with the decisions of the Indo-Pakistan Minister Level Conference on the Western Border, held in January 1960.

- (c) Suitable police escort is provided for the protection of survey parties.
- (d) Adequate measures have been taken. It would not be in the public interest to disclose details.

Indian Exhibition at Dar-Es-Sallam *1111. Shri Manabendra Shah: Will

- *1111. Shri Manabendra Shah: Will the Minister of Commerce and Industry be pleased to state:
- (a) whether it is a fact that an exhibition of Indian Products (India Makes It) was organised in Dar-Es-Salazm;
- (b) if so, what items were exhibited; and
- (c) whether there are any possibilities of promoting Indian exports to Tanganvika and other African territories following this exhibition?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) Yes, Sir.

- (b) A statement is laid on the Table of the House. [See Appendix III, annexure No. 8].
- (c) Judging from the interest created, it may be said that Indian Merchandise can have good sales provided our exporters continue to nourish the market.

H.M.T. Branch Factory in Andhra Pradesh

- *1112. Shri Madhusudan Rac: Will the Minister of Commerce and Industry be pleased to state:
- (a) whether it is a fact that the Government of Andhra Pradesh have approached the Central Government for establishing a branch of Hindusthan Machine Tools Factory in Andhra Pradesh; and
- (b) if so, the steps taken in the matter?

The Minister of Industry (Shri Manubhai Shah): (a) No Sir. The Andhra Pradesh Government have not, so far, addressed the Central Government in regard to the establishment of a branch of Hindustan Machine Tools Factory in the State.

(b) Does not arise.

Iron Pipe Factory Manipur

- *1113. Shri L. Achaw Singh: Will the Minister of Commerce and Industry be pleased to state:
- (a) whether it is a fact that a scheme for starting an Iron Pipe Factory in Manipur has been drawa up and the cost has been estimated at Rs. 75 lakhs:
- (b) if so, when it is to be started; and
- (c) wherefrom the raw materials are to be procured?

The Minister of Industry (Shri Manubhai Shah): (a) No, Sir.

(b) and (c). Do not arise,

Houses for Government Servants in New Delhi

- 1451, Shri Sunder Lal: Will the Minister of Works, Housing and Supply be pleased to state:
- (a) the number of houses built in Vinay Nagar and Moti Bagh areas (south of Ring Road) for Government employees:
- (b) whether there is any delay in the construction of these houses; and
- (c) when these houses will be allotted for occupation?

The Minister of Works, Housing and Supply (Shrl K. C. Reddy); (a) to (c). About 4,000 quarters of different types are under construction, in Moti Bagh, Netaji Nagar and 1200-acre area, South of the Road. There has been no delay in the cons'ruction of these quarters, though their allotment will have to await the provision of sanitary and other civic services, like outfall sewer, bulk water supply and electcicity, by the Delhi Municipal Corporation. The Corporation authorities have been requested to take early steps for the provision of these services.

Hindustan Antibiotics Ltd., Pimpri

- 1452. Shri V. P. Nayar: Will the Minister of Commerce and Industry be pleased to state:
- (a) the import bill of the Hindustan Antibiotics, L'd., for the years 1957, 1958 and 1959:
- (b) when the target of 45000 kg. of Streptomycin salts will be achieved; and
- (c) whether there is any programme in hand for the production of tetracyclines and oxy'etracyclines there?
- The Minister of Industry (Shri Manubhai Shab): (a) Rs. 21:57 lakhs; Rs. 81:30 lakhs; and Rs. 127:41 lakhs respectively. These include imports of streptomycin salts.

- (b) By the end of 1961 according to present indications
- (c) A project for the establishment of a pilot plant with a capacity of 1.5 tons of tetracyclines (including oxy-tetracycline) is in hand.

Subsidised Industrial Housing Scheme in Orissa

- 1453. Shri Chintamoni Panigrahi: Will the Minister of Works, Housing and Supply be pleased to state:
- (a) the number of quarters constructed and to be constructed in the various industrial centres in Orism giving the phases and the amounts allocated for the centres under the Subsidized Industrial Housing Scheme of the Government of India;
- (b) whether new industrial centres are proposed to be taken up under this scheme in Orissa; and
- (c) if so, the proposed centres and allocation therefor?

The Deputy Minister of Works, Housing and Supply (Shri Anii K. Chanda): (a) A statement giving the particulars of houses sanctioned for construction in the various towns of Orissa State under the Scheme upto the 29 h February, 1960, is placed on the Table. [See Appendix III, annexure No. 9.]

(b) and (c). The State Government propose to undertake construction of 586 houses under the scheme during 1960-61; the detailed projects are still to be formulated by them.

Publicity Organisers in Punjab

- 1454. Shri D. C. Sharma: Will the Minister of Information and Broadcasting be pleased to state:
- (a) the number of publicity organisers appointed in Punjab States so far under the integrated publicity programme;
- (b) whether they have performed cinema shows in their respective areas during 1959-60; and
- (c) if so, the number of the places where these were performed?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Four (Three Field Publicity Officers and one Publicity Organiser).

- (b) Yes.
- (c) 948 (From 1st April, 1959 to 10th March, 1960).

Central Handicrafts Board

1455. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state:

- (a) the number of meetings of the Central Handicrafts Board held during the second half of the year 1959; and
- (b) the nature of important decisions taken at each meeting?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). A statement is placed on the Table. [See Appendix III, annexure No. 10].

Industrial Estates in Punjab

1456. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state:

- (a) the total amount allotted by the Central Government to Punjab State for the setting up of Industrial Estates during the second Five Year Plan period so far;
 - (b) the amount utilised so far; and
- (c) the amount to be allotted for the remaining period of the Plan?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). Though the Second Plan allocation of Punjab State for setting up the industrial estates is Rs. 71.60 lakhs, a sum Rs. 57.96 lakhs has been sanctioned to them so far and a sum of Rs. 20 lakhs will be allotted for the remainthe ing period of Second The excess involved Plan period. over original allocation will be met by adjustment against other loan assistance schemes. It has been reported that a sum of Rs. 42:41 lakhs

has been spent on the Industrial Estates till 31st March, 1959.

Consumption of Copper in Punjab

- 1457. Shri D. C. Sharma: Will the Minister of Commerce and Industry be pleased to state:
- (a) the amount of copper in utensil form consumed by industrial units in the Punjab State during the years 1955-56, 1956-57, 1957-58, 1958-59 and 1959-60; and
- (b) the quota of copper allotted for consumption in Punjab State during the above period?

The Minister of Industry (Shri Manubhai Shah): (a) Precise information is not available. Units manufacturing utensils generally do not consume virgin copper. Their main raw material is brass sheets and circles, i.e., copper is first alloyed with zinc to manufacture brass which is rolled into sheets and circles.

(b) Available figures are given below:—

Category of Umis

Period and quantity of allotment in tens. April 58 to April 59 to Merch 59 March 60

- 1. Non-Scheduled Units 1983:00 2432:00
- 2. Scheduled Units on Metals Directorate of Development Wing

746-47 1084- (0

3 Scheduled Units on Electrical Directorate of Development Wing

420.00 500 00

Coir Industry in Andhra Pradesh

- 1458. Shri Madhusudan Rao: Will the Minister of Commerce and Industry be pleased to state:
- (a) whether there is any proposal to start a training-cum-production centre for the development of colr industry in Andhra Pradesh; and
- (b) if so, what is the progress so far made in the matter?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). The Government of Andhra Pradesh had requested for sanction of following schemes for development of coir industry in 1958-59:—

- (i) Coir Production-cum-training Centre at Mogalthuru.
- (ii) Coir Production-cum-training Centre at Tallarevu.
- (iii) Production Wing in the Government coir school at Baruva.
- (iv) Coir Production-cum-training centre at Antervedi.
- (v) Coir Production-cum-training centre at Komaragiripatnam.

The scheme at Mogalthuru was a continuation scheme for which fresh approval was necessary. The scheme at Tallarevu was also a continuation scheme but it contained certain modifications. The 3 other schemes were new schemes. Technical approval of the Central Government for the three new schemes and the continuation scheme at Tallarevu was accorded in January, 1959.

The State Government's total expenditure on the above schemes during the first four years of the Second Plan amounts to Rs. 2,78,833. The Central assistance sanctioned during this period to the State Government is Rs. 74,050 as loan and Rs. 43,400 as grant.

Modernisation of Textile Industry

Shri Ram Krishan Gupta:
Shri Prakash Vir Shastri:
Shri T. B. Vittal Rao:
Shri Subodh Hansda:
Shri R. C. Majhi:
Shri S. C. Samanta:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 253 on the 19th November, 1959 and state:

(a) whether the Working Group set up by the National Industrial Development Corporation to study the question of modernisation of Textile Industry in India has since completed its work;

- (b) whether it has submitted its report; and
- (c) if so, the main findings of the Working Group?

The Minister of Commerce (Shri Kanungo): (a) No, Sir.

(b) and (c). Do not arise.

Razakars from Pakistan

1460. Shri Ram Krishan Gupta:

Will the Prime Minister be pleased to refer to the reply given to Unstarred Question No. 1415 on the 15th December, 1959 and state the latest position with regard to the note sent to the Pakistan Government in connection with the Razakar entry into India on the 16th October, 1957?

The Prime Minister and Minister of External Affairs (Shri Jawaharial Nehru): A reply from the Government of Pakistan has since been received saying that the persons in question were prosecuted and convicted under the Entry into Pakistan Act and the Arms Act to various terms of imprisonment according to the law of the land.

Construction of a Circuit House in Delhi

1461. Shri Ram Krishan Gupta: Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Unstarred Question No. 1426 on the 15th December, 1959 and state:

- (a) whether a decision has been taken for releasing some land in Delhi formerly owned by the Nabha State for the construction of a Circuit. House in Delhi for the Punjab Government; and
 - (b) if so, the nature thereof?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) and (b). The matter is under consideration in consultation with the Punjab Government.

Machinery for Mineral Oil Industry

1462. Shri Ram Krishan Gupta: Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 1429 on the 15th December, 1959 and state the nature of progress made in establishing a factory to manufacture the machinery for Mineral Oil Industry with Soviet assistance?

The Minister of Industry (Shri Manubhai Shah): The programme of the Heavy Machine Building Plant at Hatia near Ranchi which will have an output capacity of 80,000 tons of heavy machinery items per annum, provides for the manufacture of 5,500 tons of heavy oil drilling rigs annually. The contract for the preparation of working drawings for pant and equipment has since been entered into with Prommash export, Moscow.

Survey of Carpet Industry

1463. Shri Ram Krishan Gupta: Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 1430 on the 15th December, 1959 and state:

- (a) whether the survey of the carpet industry in the country has since been completed; and
- (b) if so, the details of the survey report?

The Minister of Industry (Shri Manubhai Shah): (a) No, Sir.

(b) The question does not arise.

Khadi Industry

Shri Ram Krishan Gupta:
Shri Hem Raj:
Shri Padam Dev:
Shri Chintamoni Panigrahi:

Will the Minister of Commerce and Industry be pleased to refer to the

reply given to Unstarred Question No. 1432 on the 15th December, 1959 and state:

- (a) whether Government have received the report of the werking group for Khadi Industry;
- (b) if so, the main recommendations contained therein; and
- (c) the details of the recommendations accepted by Government?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). The report is under print, and will be laid on the Table of the House when ready.

दक्षिण पूर्व एक्रियों में नेताओं सुभाव चन्द्र बोस के स्मारक

४६५. श्री भक्त दर्शन: क्या प्रशान मंत्री यह दताने को कृपा करें। कि:

- (क) क्या यह सच है कि नेताओं सुभाष चन्द्र बोस के एक निकट साथी श्री समर गृह दक्षिण पूर्व एशिया से लौटने के बाद उन्हें भिले भीर उन्होंने यह प्रायंना की थी कि दक्षिण पूर्व एशिया, विदोन कर सिंगापुर में नेताओं भीर ग्राजाद हिन्द फौज के स्मारकों को सुर-क्षित रखा जाये भीर उनका सदुपयोग किया जाये: भीर
- (ख) यदि हां, तो उन के इस मनुरोध पर क्यानिक्चय किया गया?

प्रधान मंत्री तथा वैदेशिक कार्य मंत्री (श्री अवाहरलाल ने रुक): (क) श्री समर गृह ने सुझाव दिया था कि भारत सरकार को वे दो मकान प्राप्त कर छें। चाहियें जिनका नेताजी भीर भाजाद हिन्द फीज (इंडियन नेशनल भ्रामीं) ने उपयोग किया था भीर उन्हें किसी भ्रच्छे मकसद के लिये काम में लाना चाहिये।

(ख) भारत सरकार का ख्यान है कि इस मामले का सम्बन्ध सिंगापुर में रहने वाले भारतमूलक लोगों और सिंगापुर की सरकार से है। इसलिये इस मामले में भारत सरकार का कोई पहल करने का इरादा नहीं है।

Kamla Seed Oil

1466. Shri F. K. Dee: Will the Minister of Commerce and Industry pleased to state:

- (a) whether production of Kamla Seed Oil can be taken up on a commercial scale as a result of research carried out at the National Chemical Laboratory; Poona;
- (b) the finances that will be Tquired to set up an industry for its production; and
- (c) whether any application licence has been received for its production in the country or whether Government want to produce it in the Public Sector?

The Minister of Industry (Shri Manubhai Shah): (a) A process for the extraction of Kamla seed oil. which is present to the extent of about 30 per cent. in the seed, has been worked out on a large laboratory scale in the National Chemical Laboratory, Poona. Before the process can be carried out on a commercial scale, it will be necessary to do pilot plant work on the process carried out. The possibility of manufacture Kamla seed oil on a commercial scale can therefore be considered only after the pilot plant work is completed.

- (b) The estimate of the finance required for the commercial exploitation of the process can only be given after the completion of the pilot plant work on the process.
- (c) No application for a licence for the production of this oil has been received. There is also no proposal to manufacture this item in the public sector.

Denaturants for Alcohol

1467. Shri P. K. Deo: Will the Minister of Commerce and Industry pleased to state:

(a) whether production of Denaturants for Alcohol from Neem Oil can be taken up on a commercial scale as a result of research carried out at the National Chemical Laboratory, Poona:

- (b) the finances that will be required to set up an industry for its production: and
- (c) whether any application licence has been received for its production in the country or whether Government want to produce it in the Public Sector?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). The National Chemical Laboratory, Poona, has developed a new denaturant for alcohol, which is a mixture of total neem bitters and pyronimin-a liquid obtained by pyrolysis of neem The suitability of the mix ure has been approved by the Central Revenue Control Laboratories, Government of At present neem oi. is available in appreciable commercial quantities, at an economic price which is a pre-requisite for successful exploitation of the process men ioned above.

The possibilities of commercial exploitation of the process are being explored by the National Research and Development Corporation. It is too early to assess the finances will be required for its production.

(c) No application has been received to set up the industry in the Private Sector. There is also no such proposal in the Public Sector.

Bricks and Block Making **Machines**

1468. Shri P. K. Deo: Will the Minister of Commerce and Industry be pleased to state:

- (a) the quantity of Bricks and Block Making Machines imported into India in the years 1958-59 and 1959-60 far and the amount of foreign change involved.
- (b) how they are used in the country;
- (c) whether indigenous production of the Bricks and Block Making Machines can be taken up on a commerical scale as a result of research carried out in the Central Building Research Institute, Roorkee:

- (d) the finances that will be required to set up industry for their production; and
- (e) whether any application for licence has been received for production in the country or whether Government want to produce them in the Public Sector?

The Minister of Industry Manubhai Shah): (a) No separate statistics of import of Brick Making Machinery are being maintained. Imports of B ock Making Machinery are as follows:--

	Quantity in units	Value in '000' Rs.	
1958-59 19 5 9-60	37	11	
(April-Nov. 59)	• 4	2	

- (b) and (c). Nearly all the bricks produced in India are made by hand moulding at present. The Central Building Research Institute has develpoed and patented a hand-operated brick and block making machine for the production of stablised The patent has been leased out by the Institute for commercial exploitation to certain firms.
- (d) The cost of a unit for the manufacture of 600 machines per annum, has been estimated by the Institute as Rs. 75,000.
- (e) No application for licence manufacture these machines has been received and there is no proposal to them in the Public manufacture Sector.

Free Flowing Table Salt

- 1469. Shri P. K. Deo: Will the Minister of Commerce and Industry be pleased to state:
- (a) the quantity of Free Table Salt imported into India in the years 1958-59 and 1959-60 so far and the amount of foreign exchange involved:
 - (b) how it is used in the country;
- (c) whether indigenous production Dairy of Free Flowing Table Salt.

Salt and Sodium Chloride can taken up on a commercial scale as a result of research carried out in the Central Salt Research Institute, Bhavanagar;

- (d) the finances that will be required to set up an industry for production; and
- for, (e) whether any application licence has been received for their production in the country or whether Government want to produce them ... in the Public Sector?

The Minister of Industry (Shri Manubhai Shah): (a) The required information is being collected.

- (b) Imported salt is generally used for dairy, analytical and table purposes.
 - (c) Yes, Sir.
- (d) The estimated cost of the plant for the production of one ton free flowing table salt, etc. per day is about Rs. 2 lakhs.
- (e) No application for licence has received, but the sole patent for the process for manufacture of table salt evolved by the Central Salt Research Institute been granted to the Hindustan Company Limited, a wholly Central Government owned commercial undertaking, which proposes to set up the plant at Sambhar Lake.

हिमाचल प्रदेश में ग्रीद्योगिक बस्ती

१४७०. श्री पदम देव : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

- (क) हिमाचल प्रदेश में ग्रब तक कितनी भौद्योगिक बस्तियां स्थापित की जा चकी हैं:
- (सा) प्रत्येक बस्ती में कौन-कौन से उद्योग चाल किये गये हैं: श्रीर
- (ग) उन में भ्रव तक क्या प्रगति .हई है ?

उद्योग मंत्री (भी मनुभाई शाह):
(क) से (ग). दूसरी पंचवर्षीय योजना में
हिमाचल प्रदेश में एक भीडोगिक बस्ती सोलन
में स्थापित करने की मंजूरी दे दी गयी है और
उसके लिए ३ लाख रु० की व्यवस्था की गयी
है। इस बस्ती के लिये जमीन हामिल कर ली
गयी है और निर्माण कार्य गुरू करने के लिये
उसका कब्जा सार्वजनिक निर्माण विभाग को
दे दिया गया है। भाशा है कि यह भौडोगिक
बस्ती १९६०-६१ के मध्य तक बन कर
तैयार हो जाएगी। भौडोगिक बस्ती में जगह
भवाट किये जाने के लिये प्रार्थना-पत्र हिमाचल प्रदेश प्रशासन के पास भा गये हैं और
प्रशासन उनकी जांच-पड़ताल कर रहा है।

Indian Traders in Burma and Ceylou

1471. Shri Pangarkar: Will the Prime Minister be pleased to state:

- (a) the number of Indian traders who went to Burma and Ceylon during 1959; and
- (b) the number of those who have returned?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) and (b). No separate statistics are maintained at present of particular categories of Indian visitors to a foreign country or of their return o India. A passport-holder can make repeated visit; he can also leave India for some other destination and later go to Ceylon or Burma, or, having gone to one of these countries return to India via some other country. It is not therefore possible to collect the desired information.

मकाशवाणी ं

१४७२. श्री प्रकाश वीर शास्त्री : क्या सूत्रना श्रीर प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) श्राकाशवाणी के विभिन्न केन्द्रों से छात्रों के लिये कार्यक्रम प्रपारित करने के लिये कुल कितने श्रसिस्टेंट प्रोड्यूसर काम कर रहे हैं;

- (ख) क्या माकाशवाणी के कुछ ऐसे केन्द्र भी हैं जहां म्रसिस्टेंट प्रोड्यूसर नहीं हैं;
- (ग) यदि हां, तो क्या उन केन्द्रों में प्रसिस्टेंट प्रोड्यूसर नियुक्त करने की धाव-व्यकता ग्रनुभव नहीं की गई है;
- (घ) क्या सभी केन्द्रों में भ्रतिस्टेंट प्रोड्यूसर के वेतन-कम समान हैं या नहीं;
- (ङ) यदि नहीं, तो वेतन-कर्मों में भन्तर के क्या कारण हैं; भीर
- (च) श्राकाशवाणी के दिल्ली केन्द्र में जहां से कि छात्रों के लिये भविकतम कार्यक्रम प्रतारित किये जाते हैं, प्रोड्यूसरों भीर भक्तिस्टैंट प्रोड्यूसरों की संख्या इस समय कितनी है ?

सूचना ग्रीर प्रसारण मंत्री (डा॰ फैसकर): (क) ६।

- (स) भौर (ग). ५ केन्द्रों में जो कि छात्रों के लिये कार्यक्रम प्रतारित करते हैं किनहाल कोई प्रोड्यूनर या प्रतिस्टेट प्रोड्यूनर नहीं है। कार्य को देख भाल स्टाफ घारटिस्ट घौर कार्य-कम निष्पादक (Programme Executives) करते हैं। प्रोड्यूनर या घानस्टेंट प्रोड्यूनर नियुक्त करने के प्रस्ताव प्राप्त हो चुके हैं।
- (घ) और (ङ). सभी केन्द्रों में असिस्टेंट प्रोड्यूसरों के लिय जो फीस की सीमा निर्धा-रित की गई है वह समान है। किर भी प्रार-म्भिक फीस सम्बन्धित प्रादमी की योग्यता और प्रमुख के अनुसार निश्चित की जाती है।
- (च) किजहाल कोई नहीं । दिल्ली केंद्र से छात्रों के निये प्रपारित होने वाले कार्यक्रमों की भवधि, स्रावृति (Frequency) स्रोर रचना श्रन्य केंद्रों की भांति होती है। इप केंद्र में प्रांड्यूनर / श्रसिस्टेंट प्रोड्यूसर की नियुक्ति भी विचारायीन है।

Conference of Indo-Pakistan Border Police Officials

1473, Shri Vajpayee: Will the Prime Minister be pleased to state:

- (a) whether a Conference between border police officials of Rajasthan and Pakistan was recently held at Hyderabad (Sind); and
- (b) if so, the subjects discussed and decisions taken?

The Prime Minister and Minister of External Affairs (Shri Jawaharlai Nehru): (a) and (b). A Conference of these border police officers took place at Hyderabad (Sind) on 2nd and 3rd February, 1960. The Conference reviewed various aspects of the crime situation on the border. Both sides agreed to make earnest efforts to bring to book border criminals and to restore stolen property. In particular it was agreed that information would be exchanged between border authorities in regard to dacoits. The two sides also agreed to enforce strictly the Ground Rules forming part of the decisions of the Indo-West Pakistan Border Conference of January, 1960.

Displaced Persons in Tripura

- 1474. Shri Dasaratha Deb: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:
- (a) the total number of disp'aced persons who, having valid refugee registration cards, raised their huts in pre. 1954 Rehabilitation Centres of Tripura but have not yet been given rehabilitation loan; and
- (b) the steps being taken to rehabilitate them?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) Seven families.

(b) They have occupied land in the colory without any authority from the Government and should ordinarily have been rejected from the colory. Nevertheless, the Administration explored the possibility of regularising

their cases. In five cases, in which the families have no adult male members, the widows and children were offered admission in a Home, but they refused to avail of the offer. One family consists of a single male member and as such is not entitled to any rehabilitation benefits. The remaining one case is expected to be decided soon.

Transfer of Refugee Cards

- 1475. Shri Dasaratha Deb: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:
- (a) the total number of displaced persons in Tripura who have applied for transfer of refugee cards in their name on the death of the previous card-holders;
- (b) whether delay in such transfer of cards deprives the displaced persons of rehabilitation benefits; and
- (c) if so, whether early steps are being taken to grant such transfers?

The Deputy Minister of Rehabititation (Shri P. S. Naskar): (a) 523.

- (b) No.
- (c) 499 cases have already been disposed of and the remaining 24 are under enquiry.

Employees' Provident Fund in West Bengal

- 1476. Shri Aurobindo Ghosal: Will the Minister of Labour and Employment be pleased to state:
- (a) whether any certificate proceeding has been filed for recovery of dues on account of contribution under the Employees' Provident Funds Act in West Bengal; and
- (b) if so, the number of such proceedings and the amount due till December, 1959?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

- (b) (i) 906 cases;
 - (ii) Rs. 66'47 lakhs.

तिकात में भारतीय बरापारी

१४७७. भी भक्त दर्शन : क्या प्रवान मंत्री ७ दिसम्बर, १६५६ के मतारांकित प्रक्त संख्या १०४३ के उत्तर के सम्बन्ध में यह बताने की कृपा करें। कि :

- (क) क्या उत्तर प्रदेश के वे सब भार-तीय व्यापारी जो १६५६ के मौसम में तिब्बत गये थे वापस ग्रा गये हैं:
- (ख) यदि हां, तो उनकी कुल संस्था कितनी थी: ग्रीर
- (ग) वे किन-किन दरों से वापस माये धीर प्रत्येक दर्रे से कितने व्यक्ति वापस धाये ?

प्रधान मंत्री तथा बैदेशिक-कार्य मंत्री (भी अवाहरलाल नहक) : (क) भीर (स्त) १६५६ में १७६६ साधारण (कस्ट-मरी) भीर ११३२ छोटे-मोटे (पैटी) ब्या-पारी लोग उत्तर प्रदेश से तिब्बत गए थे। इनमें से. तीन साधारण व्यापारियों की छोड कर, जिनके बारे में यह खबर है कि वे प्राकृ-तिक कारणों से तिब्बत में मर गए. बाकी सभी भारत वापस मा गए हैं।

(ग) साधारण श्रौर छोटे-मोटे ब्या-पारियों तथा उन दर्रों की संस्था, जिनसे होकर वे लोग वापस भाए. इस प्रकार है :

हरें का नाम	य्यापारियों की सं स् या
लिपु लेश दर्रा	Ę¥•
लिम्पिया दर्रा	90
उम्ताषुरा दर्रा	ह २४
दारमा दर्रा	४२४
माना दर्रा	৩৩
निति दर्रा	६ =२
झेलुखागा	હ

Bhusandpur Colony in Orissa 1478. Shri Chintamoni Panigrahi: Will the Minister of Rehabilitation

२६२४

- and Minority Affairs be pleased 40 refer to the reply given to Unstarred Question No. 866 on the 14th August. 1959 and state:
- (a) whether the health centre for displaced persons has started tioning by now in the Bhusandpur Colony in Orissa;
- (b) whether the proposal to set up a high school there has since been considered: and
 - (c) if so, with what result?

The Deputy Minister of Rehabiti-tation (Shri P. S. Naskar): (a) Not yet. The building is still under construction.

- (b) Yes.
- (c) Plans and estimates are waited from the State Government, when received further action will be taken in the matter.

New Government Quarters in Delhi

1479. Shri P. C. Borooah: Will the Minister of Works, Housing Supply be pleased to state:

- (a) whether it is a fact that quite a large number of newly built Government quarters are lying vacant in Delhi for the last one year or more and have not been allotted;
 - (b) if so, the reasons therefor; and
- (c) the steps taken or proposed to be taken to expedite the allotment?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) to (c) It is not a fact that newly built Government quarters, complete in all respects with all necessary sanitary and other services, have not been allotted and are lying vacant. In a few localities, difficulties are, however, being experienced for want of electricity, as there is some reluctance on the part of Government employees to accept the allotment of unelectrified houses. Even so, about 1,060 quarters in Srinivaspuri have been or are being allotted and occupied. A number of quarters are in various stages

Andrewsgani. of construction in These cannot be allotted before the provision of e ectricity which will be required not only for lighting but also for the working of the sewerage system. The local authorities concerned have been requested to provide electricity in these and other new areas as soon as possible, so that the new quarters may be allotted and occupied without delay after the construction is completed. It is hoped that electricity will be made available by the Delhi Electricity Supp y Undertaking in these localities before very long.

Displaced Persons from East Pakistan

1480. Shri P. C. Borooah: Will the Minister of Behabilitation and Minority Affairs be pleased to state:

- (a) whether it is a fact that the displaced persons from East Pakistan have not been treated at par with those from West Pakistan in the matter of compensation; and
 - (b) if so, the reasons therefor?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) and (b). Unlike the displaced persons from West Pakistan, the displaced persons from East Pakistan, according to the provisions of the Prime Ministers Agreement of April, 1950, commonly known as the 'Nehru-Liaquat Pact', continue to have ownership of All their immovable property left behind by them and enjoy an unrestricted right to dispose of the same by sale, exchange or otherwise. The question of compensation, therefore, to displaced persons from East Pakistan for immovable property left behind by them does not arise.

Automatic Shoe Stiffener Moulding Machine

1481. Shri P. C. Borooah: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the attention of Government has been drawn to the new invention of automatic shoe stiffener moulding machine; and

(b) if so, whether Government have any proposal to introduce it in the shoe manufacturing industry?

The Minister of Industry (Shri Manubhai Shah): (a) Automatic Shoe Stiffener Moulding Machine is not a new invention; these machines are already being used by some of the bigger units manufacturing shoes in the country for moulding the stiffen-

(b) No, Sir. The manufacturers, however, are at liberty to choose whatever machines they want, keeping in view their production programme and the machines.

Tax on Gold and Bullion brought by Dalai Lama

Shri Arjun Singh Bhadauria:

Shri S. A. Mehdi:
Shri Yajnik:

Will the **Prime Minister** be pleased to state:

- (a) how much tax was levied on the gold and bullion brought by Dalai Lama from Tibet to India; and
 - (b) if not, the reasons therefor?

The Prime Minister and Minister of External Affairs (Shri Jawaharlai Nehru): (a) and (b). Gold imported from Tibet is not liable to duty and as levy of duty on import of silver coins etc, has been temporarily waived in the case of bonafide Tibetan refugees coming into India, no duty was chargeable from the Dalai Lama.

Import and Export of Books

1483. Shri Yajnik: Will the Minister of Commerce and Industry be pleased to state:

- (a) the amount of foreign exchange earned by the export of books both on private and Government account for the last five years;
- (b) the amount of foreign exchange spent by India in importing foreign

books and stationery during the last five years; and

(c) the measures Government propose to take to bridge the gap, if any, between the foreign exchange spent and earned on trading in books with foreign countries?

The Minister of Commerce (Shri Kanungo): (a) and (b). The information regarding the actual amount of foreign exchange earned and spent on the export and import of books is not available as no such figures are being maintained separately by the Reserve Bank of India. However, a statement showing the value of books etc. exported from and import ed into India during last five years is placed on the Table.

Statement showing value of Books and pamphlets and other printed matter imported and exported during 1955 to 1959.

(Value in '000' of Rs.)

Books and pumphle and other S ationery printed matter. S ationery (excluding

				papri)
		Exports	Imports	Imports
1955		7065	10638	10213
1956		7602	12294	9272
1957		10657	16584	8570
1958		8457	19074	2097
1959	•	9669	17775*	1709

*Represent figures only for 11 months from January to November, 1959.

(c) The possibility of increasing the export of books is being explored.

Minimum Wages

1484, Shri T. B. Vittal Rao: Will the Minister of Labour and Employment be pleased to state:

- (a) whether the Sta'e Minimum wages for mica mine workers in mutted its report revising the minimum wages for mica mine workers in Andhra Pradesh;
- (b) if so, the reasons for the delay in enforcing the same; and
- (c) the steps taken by the Central Industrial Relations Machinery in this connection?

The Deputy Minister of Labour (Shri Abid All): (a) and (b). The Government of Andhra Pradesh have 441(Ai) L.S.—3.

notified draft proposals for revision for eliciting comments. The State Government, to which the power of fixation of minimum wages has been delegated, will finalise the proposals shortly in consultation with the neighbouring Madras Government to avoid any undue disparity in wage rates.

(c) Does not arise in view of the reply given to parts (a) and (b).

Ambar Charkha Scheme in Andhra Pradesh

1485. Shri Madhusudan Rao: Will the Minister of Commerce and Industry be pleased to state:

- (a) the number of Ambar Charkhas distributed in Andhra Pradesh during 1958-59 and 1959-60 so far;
- (b) the number of Charkhas which are in operation; and
- (c) the total quantity of yarn produced therefrom?

The Minister of Industry (Shri Manubhai Shah): (a) 14,629 Ambar Charkhas were distributed during 1958-59 and 3,067 Ambar Charkhas during 1959-60 (upto 31st January, 1960).

- (b) Out of 29,884 Ambar Charkhas distributed so far since April 1956, the total number in operation is 22,169.
- (c) 9.48 lakh lbs. of yarn have been produced during 1959-60 (upto 31st January, 1960).

12 hrs.

RE, FIRING IN LANGA TOWNSHIP, SOUTH AFRICA

Mr. Speaker: I have received an Intimation from Shri Braj Raj Singh. He says: "There is nothing to ask particularly. I may be allowed to raise this matter. I have submitted a motion regarding the mass killings by .he South African Police two days back." What is the situa.ion? The other day this matter was raised and the hon. Prime Minister made a statement.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, the Prime Minister is prepared to have a discussion on Monday after the Question Hour. He has sent the draft of the resolution also, which informally I have shown to you.

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Mr. Speaker: The leaders of the Opposition Groups also should be consulted.

Shri Braj Raj Singh (Firozabad): I wanted to say that an early opportunity should have been given to .his House to discuss this matter (Interruption). .

Mr. Speaker: Monday is the earliest (Interruption). He wants it to be done as early as possible.

12.03 hrs.

PAPERS LAID ON THE TABLE

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

Shri Satya Narayan Sinha: Sir, I beg to lay on the Table a copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various session of Second Lok Sabha: -

- (i) Statement No. I, Tenth Session, 1960. [See Appendix III, annexure No. 11].
- (ii) Supplementary Statement No. III, Ninth Session, 1959. [See Appendix III, annexure No. 121.
- (iii) Supplementáry Statement No. VI, Eighth Session, 1959. [See Appendix III, annexure No. 131.
- (iv) Supplementary Statement No. XIII, Seventh Session. 1959. [See Appendix III, annexure No. 14].
- (v) Supplementary Statement No. XVI, Sixth Session, 1958. [See Appendix III, annexure No. 15].
- (vi) Supplementary Statement No. XIX Fifth Session, 1958. [See Appendix III, annexure No. 16].
- (vii) Supplementary Statement No. XXVII, Fourth Session, 1958.

[See Appendix III, annexure No. 17].

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(viii) Supplementary Statement No. XXXIII Second Session, 1957. [See Appendix III, annexure No. 181.

AMENDMENT TO RUBBER RULES AND ANNUAL REPORT ON WORKING AND ADMINISTRATION OF COMPANIES ACT.

The Minister of Commerce (Shri Kanungo): Sir, I beg to lay on the Table a copy each of the following papers: -

- (i) Notification No. G.S.R. 331, dated the 19th March, 1960 making certain further amendment to the Rubber Rules, 1955, under sub-section (3) of Section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-2030/60].
- (ii) Annual Report on the Working and Administration of the Companies Act, 1956, for the year ended 31st March, 1959, under Section 638 of the said Act. [Placed in Library. See No. LT-2035/601.

ANNUAL REPORTS OF DEVELOPMENT COUNCILS

The Minister of Industry (Shri Manubhai Shah): Sir, I beg to lay on the Table, under sub-section (4) of Section 7 of the Industries (Development and Regulation) Act, 1951, a copy of each of the Annual Reports for the year 1958-59 along with the Audited Accounts of the following Development Councils:-

- (i) Development Council for Internal Combustion Engines and Power-Driven Pumps. [Placed in Library. See No. LT-2032/60].
- (ii) Development Council for Acids and Fertilisers. [Placed in Library. See No. LT-2033/ 60].

8101 Fapers Laid CHAITRA 5, 1882 (SAKA) Business of the 8102 on the Table

- (iii) Development Council for Bicycles, Sewing machines and Instruments. [Placed in Library. See No. LT-2034/60].
- (iv) Development Council for Sugar. [Placed in Library. See No. LT-2035/60].
- (v) Development Council for Heavy Electrical Industries. [Placed in Library. See No. LT-2036/60].
- (vi) Development Council for Light Electrical Industries. [Placed in Library. See No. LT-2037/60].
- (vii) Development Council for Drugs, Dyes and Intermediates. [Placed in Library. See No. LT-2038/60].
- (viii) Development Council for Alkalies and Allied Industries. [Placed in Library. See No. LT-2039/60].
 - (ix) Development Council for Woollen Textiles. [Placed in Library. See No. LT-2040/60].
 - (x) Development Council for Art Silk Textiles. [Placed in Library. See No. LT-2041/60].
 - (xi) Development Council for Nonferrous metals. [Placed in Library. See No. LT-2042/ 60].
- (xii) Development Council for Machine Tools, [Placed in Library, See No. LT-2043/60].
- (xiii) Development Council for Oil-based and Plastic Industries. [Placed in Library. See No. LT-2044/60].
- (xiv) Development Council for Food Processing Industries. [Placed in Library. See No. LT-2045/80].

(xv) Development Council for Alcohol and Fermentation, [Placed in Library. See No. LT-2048/60].

Conventions and Recommendations Adopted by I.L.C.

The Deputy Minister of Labour (Shri Abid Ali): Sir, I beg to lay on the Table a copy of each of the following papers:—

- (i) Conventions and Recommendations adopted by the International Labour Conference at its 42nd Session held at Geneva in June, 1958.
- (ii) Statement showing the action taken or proposed to be taken by the Government of India on the above Conventions and Recommendations. [Placed is Library. See No. LT-2047/60].

12.05 hrs.

BUSINESS OF THE HOUSE

Shri Satya Narayan Sinha: Sir, with your permission, I rise to announce that Government Business in this House for the week commencing 28th March will consist of:—

- Discussion on incidents of firing which occurred in Langa Township near Capetown, South Africa, on March 21, 1980, on a motion to be made by the Prime Minister on Monday, March 28, after Question Hour.
- (2) Any item of Government Business carried over from today's Order Paper.
- (3) Discussion and voting of Demands for Grants in respect of:—
 - Ministry of Commerce and Industry.

[Shri Satya Narain Sinha]

Ministry of Community Development and Co-operation. Ministry of Health.

Ministry of Steel, Mines and

(4) Consideration of a motion for reference of the Bombay Reorganisation Bill, 1960, to a Joint Committee on the 31st March, 1960.

12.06 hrs.

DEMANDS FOR GRANTS-contd. MINISTRY OF HOME AFFAIRS-contd.

Mr. Speaker: The House will now resume further discussion and voting on the Demands for Grants under the control of the Ministry of Home Affairs. -Shri Mahanty.

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I should like to make a slight correction to what I said yesterday. I made a reference to a departmental examination. It was a departmental examination for R.T.E. Grade III, and not Grade II. Secondly, what I said about promotion to Grade II remains as it is. namely, merit basis and seniority basis,-nothing particular.

Mr. Speaker: Shri Mahanty-hon. Members may take ten minutes each.

Shri Hem Barua (Gauhati): May we know, Sir, when the hon. Minister is likely to reply?

Mr. Speaker: How much time will the hon. Minister take?

Shri Datar: He will take about an hour.

Mr. Speaker: We have got 2 hours 45 minutes. We must take up non-official business at 3.30 today. Between now and 3.30 we have got 34 hours. 22 hours will be devoted to this, after which we will take up the nex. item also.

Shri Vajpavee (Balrampur): The time may be extended.

Shri Satya Narayan Sinha: If the debate on these Demands go up to 3-30, the Government will have no objection.

for Grants

Mr. Speaker: All right. I will call the hon. Minister at 2-30. From now we will have 21 hours. If hon. Members will confine their remarks to ten or twelve minutes we can accommodate some more hon. Members.

Shri Braj Raj Singh (Firozabad): I may point out, Sir, that very few Members from the Opposition got chance yesterday.

Mr. Speaker: No, I am not ignoring even a single group. I have been calling one after the other. Some Opposition groups ignor the existence of unattached Members, and I find it very difficult. Every group insis s upon its being called. There are two or three groups here, but there are as many as 30 or 40 unattached Members.

Shri Sinhasan Singh (Gorakhpur): Sir, the division of time on the basis of 2|3rd to this side and 1|3rd to the Opposition affects us because most of the time out of this 2/3 is taken up by hon. Ministers. Therefore, the Ministers' time should ordinarily to excluded from the total time which is divided, because the Ministers reply to the arguments put forward by both the sides.

Mr. Speaker: Let it continue as it is for this session, I will consider the matter for the next session.

Shri Braj Raj Singh: May I, Sir, reply to the point raised by my hon. friend. During the debate on the Demands relating to the Ministry which we took up earlier, much more time than their quota, about 50 per cent. was given to them.

Shri S. L. Saksena (Maharajganj): Sir, the time may be divided 50:50.

Mr. Speaker: Order, order. Mahanty.

Shri Mahanty (Dhenkanal): Mr. Speaker, Sir, the time at my disposal being very short I would like to address myself to two or three aspects of the Home Ministry's Demands. Sir, the story is long and the story may be also bitter, but the time is short. Therefore, I should first like to begin with our border check-posts.

Now, during this morning's Question Hour, some questions were asked regarding our border check-posts to which the Parliamentary Secretary to the External Affairs Ministry offered answers. At that time, Sir, I had reised a point of procedure, that such questions had to be legitimately answered by the Home Ministry inasmuch as Demands had been made for expenditure under the Head 'Police' in the Home Ministry's Demands.

Coming to the border check-posts, I need only say that these occupy a very strategic importance in our scheme of defence. Even though year after year this House has been sanctioning expenditure to be incurred on account of our border check-posts, the Government have thought it fit to keep this House in dark about the condition of our border check-posts. I can anticipate the hon. Minister replying that all possible steps are being taken in the best possible manner to man our check-posts. I do not venture to dispute that, but I only need say that his best could have been better. Really, it is a tragedy that this House has never been told about our border check-posts. I went through the pages of the Home Ministry's Report. I went through the pages of the Defence Ministry's Report. Not a single word has been mentioned about our border check-posts.

The hon. Minister can also say that these questions may be addressed to the Defence Ministry, in view of the fact that the border defence, the border check-posts have now been delegated to the Defence Ministry. In that event, I would only like to add, these Demands should not have featured on the pages of the Home Ministry's Demands. Then, I think, we could have asked the Defence Ministry to let us

have a concrete picture about our border check-posts.

Why I say this? When, last year, the crisis of Chinese aggression on the Indian borders took place, .he entire Government, the entire country was caught napping. That is how, 12000 square miles of Indian territory were captured without our offering even the slightest resistance. year, in August, when the Chinese penetration took place in the Kameng and Subansiri divisions of NEFA, our border check-posts did not offer the slightest resistance. That is how Longju was captured; that is how the Assam riflemen in the Longju outpost were outflanked; that is how the Khinzemane outpost was taken. Even when the Chinese literally were moving mountains in Ladakh sector, our border check-posts had no information, much less did they offer resistance.

In this context, when we come to consider the condition of our border check-posts, we really find that it leaves much to be desired. This House might be knowing that we have 700 miles of frontier along the McMahon line between India and China. There are only 15 or 16 flag-flying posts in that sector and out of these 15 or 16 flag-flying posts only about four or five may be military check-posts. Therefore, I had thought that more provision should have been made in year's budget for streamlining border check-posts. But I find that in the present budget, we have made a provision of Rs. 24,56,200 only for border check-posts in the northern and the north-eastern sector, even though we have made a provision for Rs. 24 lakhs for our secret service. If this is not an imbalance I do not know what imbalanced priorities are. We are spending Rs. 24 lakhs for secret intelligence. I do not know how efficiently the secret intelligence department has worked. It might have worked dogging the activities of the Opposition parties, but it has signally failed when it came to anticipate the activities of those who are the aggressors. Therefore. I was venturing to submit that

[Shri Mahanty]

there has been an imbalance in the priorities inasmuch as we have made a provision of Rs. 24 lakhs for secret service for which no accounts are ever offered and for which no vouchers are ever kept and which are never scrutinised, whereas we have made a paltry provision of Rs. 25,56,200 for our border check-posts on our very strategic Indo-Tibetan and Kashmir-Tibetan border.

Then I would like to take up the question of the linguistic minorities. The hardships which the linguistic minorities in this country have been undergoing were for the first brought to the notice of the country by the States Reorganisation Commission. If I may venture to say so, it was little short of a shock to the national conscience. In that ground the Constitution was amended and article 350B was inserted in the Constitution providing for the appointment of a Special Officer to look after the interests of the linguistic minorities. I do not know how serious the Government was about the appointment of the Special Officer. Why I say so is because of this. Even though the States Reorganisation Act was passed in 1956, making provision for this and the Constitution was amended in 1956, the Special Officer was appointed on 30th July, 1957.

12.13 hrs.

[Dr. Sushila Nayar in the Chair]

He took about four months to open his office in Allahabad. His office was opened on 27th October, 1957. Thereafter, his first report was presented to the President on 23rd December, 1958. Be that as it may, the first report was highly unsatisfactory inasmuch as full information regarding the linguistic minorities and their problems was not reflected in its pages. At that time, when I initiated a discussion on this report in the House, I had pointed out the various lacunae in the report and I had men-

tioned that at least one State Government, the Government of Bihar, not choose to reply to the questionnaire issued by the Commissioner for Linguistic Minorities, who was functioning under an article of the Constitution. Therefore I had submitted to the Government to advise the Commissioner for Linguistic Minorities to go into the problems of the linguistic minorities living in Bihar. At time, the hon. Minister had replied that all possible s.eps were being taken to mitigate their grievances. The word "all" was emphasised. But I regret to say that even now nothing has been done in the matter. I wrote to the hon. Minister as late as 16th January, 1960 to which I received a reply only in the month of March. In this context, I would also like to submit that unless the Linguistic Minorities Commissioner, functioning under article 350B, is redeemed from the various handicaps, he is not likely to function in the manner which is expected of hım.

In this context, I would like to invite the attention of the hon. Minister to article 350B(2) which says that the Commissioner should only investigate and "report to the President upon those matters at such intervals as the President may direct". Therefore, the entire initiative rests on the discretion of the President who is, of course, at every stage advised by the Cabinet. If the Linguistic Minorities Commissioner does not take note of the grievances of the linguistic minorities, suo motu or on any reference or any grievance made, and if his investigation is conditioned by the directions from the President, then, I venture to submit that he is after all going to prove infructuous so far as the linguistic minorities are concerned. Therefore, I should take this occasion to submit to the hon. Minister to consider the amendment of article 350B so as to give the Linguistic Minorities Commissioner full scope and full range for pursuing the activities which have

been mentioned in the article to which I have already made a reference.

In this connection, I would like to invite the a tention of the hon. Minister once again to the hardships which the Oriya linguistic minorities in Bihar have been undergoing. I do not say so in any sense of narrow parochialism or of linguistic expansionism. The very human values which we are upholding not only in this country but abroad are at stake when it comes to the question of linguistic minorities.

Mr. Chairman: The hon. Member's time is up. He has taken ten minutes. He may kindly finish in one minute.

Shri Mahanty: I am the only speaker from my group and I thought I could get more time.

Mr. Chairman: He may take two more minutes.

Shri Mahanty: I shall conclude in two or three minutes. As the time at my disposal is being further curtailed by you, I cannot go into that aspect of the matter which I have just mentioned. But I once again bring to the notice of the hon. Minister that even though I sent in my grievances, as per his request on the floor of this House. as late as 16th January, 1960, I received a reply-a one-line reply-only in the month of March, and I do not know where I stand or where the linguistic minorities stand. Therefore, I would only venture to submit that in future, the hon. Minister should be at least more serious when they make promises. If any promise is made, it should be seriously pursued.

I would take this opportunity to submit to the hon. Home Minister, in all humility, that the solution of the Oriya linguistic minorities in Bihar can only be solved if the Seraikella sub-division and Kharswan are transferred to the State of Orissa. In 1948, when these two Indian States were taken back from Orissa, the conditions were little short of unconscionable. No reasons were ever offered. The

Bavdekar Tribunal that was appointed specifically to go into this matter never functioned for some reasons known to the Government alone. Be that as it may, I do not wish to go into that sorry and sordid chapter. All that I would now urge is only this: that we are prepared to leave the entire matter in the hands of the hon. Home Minister. Let the Home Minister decide what principles should be applied in determining this issue, and we are prepared to abide by any decision that may be taken in accordance with those principles.

The other day, the Congress President Shri Sanjeeva Reddy also made this recommendation, namely, for settling these boundary issues certain sets of principles should be evolved and all the boundary disputes should be settled accordingly. I only repeat and emphasise, and I hope the hon. Minister will pay some attention to this, to the Oriya in Bihar from, what should I say, extinction.

बी नेकराम नेती (महासू-रक्षित-अनुसूचित जातियां) : जनाब मोहतरमा साहिबा, मैं प्रापका शुक्तिया प्रदा करना चाहता हूं कि प्रापने मुझ को मौका दिया कि मैं होम मिनिस्ट्री की बिमांड्स पर प्रपने खयालात का इजहार कर सकं।

मैं एक ऐसे इलाके का रहने वाला हूं, भेरा मतलब हिमाचल प्रदेश से है, जो ना सिर्फ इक्तसादी धौर माली हालत में बहुत पिछड़ा हुआ है, बल्कि वहां सियासी धाजादी की भी बिल्कुल कमी है।

माज हिन्दुस्तान एक म्राजाद मुल्क है भौर हिमाचल की खुश किस्मती है कि वहाँ राजामों भौर महाराजामों का राज भी सत्म हो गया है, मगर वहां का किसान म्राज भगने मापको इतना ही बेबस पाता है, जितना कि माजादी को हासिक करने से पहले था। कहने को तो वहां से हम सोग पालियामेंट में मूंतस्बब होकर माते हैं, भौर प्रदेश में

[श्री नेकराम नेगी]

टैरीटोरियल काउंसिल ग्रीर एडवाइजरी काउंसिल है, मगर ये सिर्फ नाम के लिये प्रजातंत्र (जम्हूरियत) का नक्शा बनाती हैं, मगर सही बात यह है कि इन काउंसिलों को न तो कोई प्रस्तियारात हैं ग्रीर न वह जनता की मांगों को पूरा करने की ताकत सही मानों में रखती हैं।

में भ्रापको यकीन दिलाता हुं कि हिमा-चल का किसान ग्रपनी देश भक्ति में हिन्द्स्तान के किसी हिस्से के किसान से पीछे नहीं है। उसने भी राष्ट्र पिता महान्मा गांधी की सीडरशिप में **प्राजादी भौर** जम्हरियत का **क्वाब** देखा था। वह भी हमारे प्रधान मंत्री पंडित नेहरू के पंचायती राज का इस्तकबाल करने के लिये बेचैनी के साथ तैयार हैं, मगर उनको द:ख होता है कि हिमाचल प्रदेश से सिर्फ चन्द मील के फारुले पर पंजाब ग्रीर उत्तर प्रदेश के किसान भ्रपने मेम्बर मतिखब करके क्रेजिरले देव ग्रसैम्बली ग्रीर काउंसिल में भेजते हैं भौर उनको पूरे भ्रस्तियारात हैं कि भपने प्रदेश की हुकुमत में पूरा हिस्सा ले सकें भीर इन भ्रसेम्बलियों भीर काउंसिलों के जरिये से धपनी वजारतें कायम कर सकें। भौर भ्रपने कानन बना सकें, भौर सयासी भौर इक्तसादी मांगों को पुरा कर सकें।

धभी कल की बात है कि हिमाचल प्रदेश

एक सी॰ क्लास स्टेट थी । उसकी वजारत

बी उसकी जनता का पूरा हाथ उसकी हुकूमत

में था, लेकिन धाज हिमाचल प्रदेश का किसान
सरकारी धफसरों के रहमो करम पर है ।
उसकी टैरिटोरियल काउंसिल की ताकत
पंजाब धौर उत्तर प्रदेश की म्यूनिसिपैलिटी धौर
बिस्ट्रिक्ट बोर्ड से भी कम है । मृझे उम्मीद है

कि हमारे काबिले तंजीम जनाब होम निस्टिर
साहब जिन पर न सिर्फ कमायूं धौर गढ़वाल
के पहाड़ी इलाकों को बल्कि हिमाचल के
पहाड़ी इलाकों को भी फब्ध है, पूरी कोशिश

करेंगे कि इन पहाड़ी इलाकों के रहने

बाले धपनी किस्मतों के मालिक बन सकें।

जनाब होम मिनिस्टर साहब खुद एक पहाड़ी इलाके के रहने वाले हैं और मैं उनका यह बताने की जरूरत नहीं समझता कि प्राज हिन्दुस्तान में पहाड़ी इलाकों के रहने वालों की ईमानदारी भीर बहादुरी की धाक है, भीर उन्होंने सैंकड़ों साल को राजाभों भीर महा-राजाभों की गुलामी भीर जुल्मों के बाद भी धपने नेशनल कैरेक्टर को बरकरार रखा है। भाज उसकी भांखें जनाब होम मिनिस्टर साहब की तरफ हैं। ताकि उनको सहो मानों में हिन्दुस्तानी शहरी होने का हक मिल संग्रं।

माज इ.क्सर पंजाब से यह भावार्जें उठती हैं कि हिमाचल को पंजाब में शामिल कर लियाजाये। भ्रगर हिन्दुस्तान के सब प्रदेशों को खत्म करके सिर्फ एक भारत प्रदेश बना दिया जाये तो मैं यकीन दिलाता हूं कि हिमाचल का एक एक बच्चा उसका इस्तकबाल करेगा। मगर जब तक जबान भ्रौर कलाचर की बुनियाद पर प्रदेशों की बुनियाद कायम हैं सब तक हिमाचल प्रदेश पंजाब का हिस्सा नहीं बन सकता। हमारा भ्रपना कल्चर है गो कि पहाड़ी कल्चर है भीर उस पर हमको फन्ध है। भीर हमारे भ्राईन ने उसकी हिफाज्जत की जिम्मेदारी ली है।

दूसरी बात यह है कि हिमाचल पंजाब के
मुकाबले में तालीम में, दौलत में भीर सयासी
दौड़ में बहुत पीखे है, हालांकि कौमी एकता में
उससे बहुत शागे है भीर भगर हिमाचल को
पंजाब का एक हिस्सा बना दिया गया तो पंजाब
में जो बवा हिन्दी भीर पंजाबी भीर भायसमाज भीर सिख की है वह हमारे यहां भी
पहुंच जायेगी भीर वह प्रदेश जिसकी सरहवें
भाज चीन भीर तिब्बत से मिली हुई हैं, एक
सतरनाक हालत भिस्तायर करके पंजाब की
पायेतस्त रियासत बन जायेगा, भीर हिन्दुस्तान के लिये एक खतरे की सूरत श्रस्तियार
कर लेगा । भाज भी हमारी बदकिस्मती से
हमारे पंजाब के भाई हमको भ्रपने से कम
दर्ख का समझते हैं, भीर भ्रपनी दौलत भीर

तालीम का फायदा उठाकर हमको दबाने की कोशिश करते हैं। श्राज भी हमारे यहां जितनी भी बड़ी बड़ी सरकारी मलाजिमतें हैं, तिजारतें हैं, वह भी हमारे प्रदेश में हमारे हाथ में नहीं बल्कि पंजाबी भाइयों भीर दूसरों के हाथ में हैं। धाज हिमाचल के पिछड़े हुये इलाके के लोग बेदार हो रहे हैं, हमारे बच्चे सालीम हासिल करके श्रच्छे से श्रच्छे मोहदों के निये, बड़ी से बड़ी तिजारतों के लिये तैयार हो राहें हैं, लेकिन धगर हिमाचल को पंजाब के रहमो करम पर छोड दिया गया तो हिमाचल में कभी भी हिमाचल वालों का राज न होगा बल्कि राजाश्रों भौर महाराजाश्रों से श्राजाद होने के बाद नये किस्म की पंजाबी राजामी के गुलाम बन जायेंगे।

भौर सितम उस फरेबी देखिये कि किस सरह हमारे साथ सौतेली मांका सासलक किया जाता है। भ्रभी चन्द साल हये कि बद-किस्मती से हमारे सेकेटेरिएट में झाग लग गयी, पंजाब सरकार ने हिन्दुस्तान भर के करोड़ों इपये से एक शानदार दारुलसल्तनत चंडीगढ़ में बनाया भीर उसकी अजीमुश्शान इमारतें शिमले में खाली पडी रहीं। हमने गिड़गिड़ा कर पंजाब सरकार से दरस्वास्त की कि शिमले की सेकेटरिएट की विल्डिंग हमकी ग्रारजी तौर पर दे दें, मगर उनके कानों पर जुंतक न रेंगी भौर इमारतें खाली पड़ी रहीं। भौर हिमाचल के सरकारी मुलाजिमान शिमले की विकानी बोटियों पर मीलों बटे हुये काम करते रहे भीर कर रहे हैं। भ्राज पंजाब सेकेटेरिएट की बिल्डिंग दिल्ली के रेलवे बोर्ड को देदी गयी है मगर हिमाचल जिसका धाज भी यह मतालवा है कि शिमला की एक एक इंच जमीन हिमाचल प्रदेश का हिस्सा है, यहां की सेकेटरिएट की · बिल्डिंग को नहीं पासका।

मैं भापकी इजाजत से यह कहना चाहता है ं कि एस० भार० सी० ने हिमाचल के साथ सक्त गैर इन्साफी की है शिमला और कांगड़ा का इसाका इक्तसादी और सयासी रूप से हिमाचन का कक्षंग है। माज के हिमाचल की तस्वीर

एक ऐशी मृति की तस्कीर है जिसका कहीं से हाथ काट दिया गया है भीर कहीं से भांख गायब कर दी है। मगर हमें पूरी उम्मीद है कि हमारे होम मिनिस्टर साहब यह महसूस करते हैं कि शिमला भौर कांगडा का इलाका हिमाचल प्रदेश के लिये कितना जरूरी है भीर एस० ग्रार० सी की नाइन्साफी को दूर करते हिमाचल को जनता को मांगों को पूरा करेंगे।

मैं भ्रपनी तकरीर खत्म करने से पहले जनाब होम मिनिस्टर साहब का शुकिया भदा करता हं कि उन्हें.ने होशा हिमाचल की तरक्की में जाती तोर से दिसचस्पी ली है. वहां सड़कों भीर स्कृतों को कायम करने में मदद दो है, मगर हिमाचल का जनता इस मदद के मलावा जम्हरी भाजादी की भी मांग करती है भौर स्वाहिश करती है कि दिन दूर नहीं जबकि एक विशाल हिमाचल प्रदेश बने, बहां टेरी डोरियल काउंसिल के बजाये जनता की मृतिखिब की हुई लेजि लेटिव असेम्बनी बने, शिमला उसकी राजधानी हो, लेफ़िनेंट गवर्नर के बजाये गवर्नर उसका हैंड श्राफ स्टेट हो, भौर हिमाचल के लोग यह कह सकें कि उनका सियासी दरजा किसी हालत में पंजाब भौर उत्तर प्रदेश के नीचे नहीं है।

Shri Bangshi Thakur (Tripura-Reserved-Sch. Tribes): Chairman, the Home Ministry is our Ministry I say it is our Ministry because we, belonging to the Union Territories of India, are being administered by the Home Ministry. So, the debate on Home Affairs is to us general debate.

I shall confine myself to Tripura at present. Regarding transport, what is the position. The only road which connects Tripura with the rest India is the Assam-Agartala road. The road is our real life-line. so because it does not cross Pakistan, It runs from India to India via India. There is another route, air-route from Calcutta to Agartale. That air-

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route is also our life-line, but only as long as good relations are maintained with Pakistan. Crores of rupees have been and are being spent for the construction of this Road, but all-round completion of it is yet to be made. What about the bridges and culverts? Repair works of bridges and culverts take more than one year. the money materials are there. is there. the decision is there. the approval is there, yet the work takes more than one year, which is not at all justified.

Coming to irrigation what we find if the money given by the Government is properly utilized, and if 'he irrigation works are done properly, a few lakhs more can be added to the production of Tripura If a small switch gate for Sukh-Sagar area of Udaypur sub-division is constructed, that area alone will give one lakh maunds of paddy. In this way, if canals are dug for removing excess water and for watering lands and tila lands whenever it is necessary small switch gates are constructed at necessary points then Tripura will no longer be a deficit area in food. But that is not being done, though money is there, the sanction is there, and everything is there.

What is more surprising, is that the money is very often surrendered. Again the Ministry gives us money, again the same works are taken up and before the completion of the work again the money is surrendered. This has been going on in rotating order.

After a long time, and after much deliberation, the work of digging canal in Khaura-Bil area of Kallasahar sub-division has been taken up and a contractor has been entrusted with the work. Now the contractor has offered such a low rate for earth cutting that no one is ready to work and the result is that the production is hampered. I want to know why the work is not being done under muster roll system. Large volume of work is

being done in Delhi under the muster roll system, and it is done very well. So, the Ministry should think over the matter and, if possible, adopt it in the case of Tripura also, as it is a very serious matter and it affects production.

I now come to drinking water, proposal to supply drinking water to the Agartala people was approved and money also was given long ago but the work has not been started yet. Since the money is there, the approval is there and the urgency is there, I request the hon Minister to see to it that this is attended to early. As far as giving money is concerned, we have no complaints against this ministry as they give us ample money. In the yearly Budget of 1958 the Home Ministry has given us about Rs. 5½ crores, in the year 1959 about Rs. 6 crores and in the current year about Rs. 7 crores. Moreover, about Rs. 9 crores were allotted to us in the Second Plan. We are being paid whenever it is necessary and whenever we ask for it. I hope during the Third Plan also we will be paid at least double of what has been paid to us in the Second Plan. But whether the question which peeps in mind does peep in the mind of cur Minister or not. There are efficient and able officers in this Ministry and so it is unbelievable that the vital question does not appear in their mind; that question is whether the money has been properly utilized and how far the work has progressed in the light of the big sum that is given to us. I do not say that a enquiry should be made judicial but a thorough departmental enquiry can be made and decision can be taken us to how to overcome the difficulty, if any. The Ministry should think over the matter seriously.

Then I come to the administrative set up in Tripura. The general feeling is that the departments, directorates and offices are overcrowded with officials and too many cooks are spoiling the dinner. So, the top heavy

administration should be changed. What is more important and desirable to the people at large is the simplification of the process through which papers are to move as that helps to take quick decisions. They do not want to wait for years or months together and thereby being harassed, They want to know the decision, whether it is 'yes' or 'no', within seven days.

I now come to the Territorial Council. People want more autonomy, as far as the Territorial Council is concerned. They are not satisfied with the degree of autonomy provided by the Territorial Council Act. As first step, to satisfy the peoples' desire the Territorial Council Act as such. which provides very limited power, should be made free from all restrictions imposed by the Administrator. In the absence of the Chairman, the Vice-Chairman should be given powers and facilities to act as Chairman.

Coming to the question of Scheduled Castes, Scheduled Tribes and other Backward Classes, I like to say that due attention is not paid to the recommendations of the Central Tribal Welfare Board and the Board for Scheduled Castes and Backward Classes. The Home Ministry should see that all the recommendations are given effect to. If the recommendations are not given effect to, I do not understand the meaning of having such recommendations.

Due to invasion by rats in many parts of Tripura the sufferings of the tribals are unspeakable. The ways and means that have been or are going to be adopted to face the invasion are not adequate. More serious attention should be paid to this problem by the Home Ministry.

In the days of the late Ruler of Tripura loans were given to tribals, mostly Joomias in times of famine. Now they are not in a position to repay the loans. So, the loans should be remitted. The amount of lons also, I understand, is not very big.

Post-matriculate stipends for the Scheduled Castes. Scheduled Tribes and other Backward Classes being distributed by the Education Ministry of the Government of India. Now powers have been transferred to the States and Territories for distributing the same. Now complaints regarding irregularities and delay etc. in distributing the stipends are being received. To avoid such troubles I propose that all powers regarding the stipends should be vested in the Home Ministry, as far as Union Territories are concerned. The Home Ministry should receive all the petitions and should distribute stipends directly.

Then I come to broadcasting in Tripuri language. It begins with a Tripuri song of which the language Tripuri but the tunes are not Tripuri. I submit that tunes should also be Tripuri, as far as possible. After the song the next item is speeches made by the President. Vice-President and the Prime Minister; the next item is market price, and it concludes by a Tripuri song. We should think over the matter as to why broadcasts in Tripuri have been arranged. Amongst the tribals of Tripura, Tripuri-speaking tribals are in a vast majority and the majority of other tribals also know Tripuri. In the eastern part of India, Tripura and her tribal population occupy a very important place from time immemorial. Which is not unknown to the authority. If it is the intention of the Government to make them understand what the Government is thinking and doing for their welfare and in this way trying raise their standard of living to the level of the people of the rest itiems should be India, then more added to the broadcasting programme. That is the recommendation of the Central Tribal Welfare Board and how much money the Govt, is spending yearly under what different items.

Lastly, I come to rehabilitation, with which the Home Ministry is directly concerned.

The Rehabilitation Ministry says that they have spent already Rs. 11

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crores for the rehabil tation of refugees in Tripura and so rehabilitation work there is completed. In the light of the huge amount spent the Rehabilitation Ministry can say that, but I say that rehabilitation has not been completed in Tripura because the money has not been properly utilised.

Mr. Chairman: The hon. Member should conclude in half a minute or so.

Shri Bangshi Thakur: I am alone speaking about Tripura. But 1 am concluding in a minute or so.

So I hope this matter would be taken into consideration by the Home Ministry.

Another aspect of this is that there is information that in Delhi about 3,000 Rehabilitation Department employees are to be released within three to four months. 400 of them have already been released and 500 are to be released in the month April. There are about 4,000 Rehabilitation Department employees in West Bengal. Dr. B. C. Roy, the Chief Minister of West Bengal has requested all the Ministers of West Bengal that they should not be left unabsorbed and should be absorbed in department. It is the responsibility of the hon. Home Minister to see that these 3,000 Rehabilitation Department employees who are going to be released in three to four months' time are a absored in any of the Ministries.

Dr. Gangadhara Siva (Chittor-Reserved-Sch. Castes): Madam Chairman, I rise to congratulate the hon. Home Minister for his sane and able administration of the country. So far as my experience in the Parliament is concerned, this is the eleventh year that I am having this experience, having been sent to the Parliament thrice unopposed. I would also like to say that I have seen many a Minister from the time of Sardar Vallabhabhai Patel. The present hon. Minister has been kind enough and has taken a bold step in appointing a Harijan as a member of Public Service Commission which we never expected. That is his greatest achievement among his achievements in other respects also.

Another thing which, in particular, I would like to inform the House is that under the ruling party's management a Harijan has been elected as the Chief Minister of Andhra Pradesh. That is a unique honour which one can have in the whole of India and in the whole world. I am sure no nation in the world has achieved this object except India under the able administration and leadership of our hon. Prime Minister, who is an advocate of democratic government.

Coming to the proper subject of my speech I would like to say a tew words about my community's affairs. This is the most unfortunate community on the face of the earth forsaken by God and forgotten Government. Of course, the present Ministry has done its level best to the best of its ability what all it could do for the amelioration of the Scheduled Castes to a very great extent. But they have not actually caught the point. They may come forward and say, "We have done this; we have appointed a Minister or a Deputy Minister or a Parliamentary Secretary here and an IAS or an IPS officer there and so on." On the other hand I would like to inform this that they have developed themselves and not my community at large consisting of about seven crores of people. The real existing difficulties of my community are well-known to hon. Members of this House as also to others.

When I said forsaken by God, I said it in the sense that there are three goddesses. One is Goddess Saraswati who is in charge of the portfolio of learning and wisdom; another Goddess, who is in charge of the portfolio of wealth, is called Lakshmi and the other Goddess, who is called Moodevi, is in charge of the portfolio of sleep, rest, peace of mind and all that. She

is in our favour because after hard labour it is this Goddess who gives us rest, peace and peace of mind. Another thing is that the Father of the Nation is blessing us in disguise in heaven.

Demands

So far as our community is concerned, 90 percent of the people are living in thatched sheds with a hole in the roof and exposed to the mercy of the Sun God, the Wind God and the Rain God-nothing short of it. So I would like to suggest to the hon. Minister that this sort of help would be of very great use to about ten per cent of our people. Therefore request that my salient points should be considered by the hon. Minister in the future as to how the development of my community can be achieved.

There is one community, by name Nadar, in South India. Once it was considered to be the most untouchable, Scheduled Caste or whatever you may call it. That was their position. But under the able leadership ot the Chief Minister, Shri Kamaraj Nadar-he also belongs to that community and he is the sole man who has brought his community to the forefront and to the level of other caste Hindus; we hated them and actually considered them to be untouchablesnow they have come up. How? Because of their e-onomic development that he has performed.

So what I request is that this Government should make all possible efforts to make my community self-sufficient. Their economic development is the most important thing so that we many not come forward at every time to the Government to ask for this amount or that amount or subsidy or anything. I am sure our community will be developed.

I would ask the hon. Home Minister to give a single example of a Harijan who is in possession of an export and import licence. I do not think there is any in the whole of India. It is only the luckier lalas, or whatever you may call them, who are un possession of them. The rich man becomes

richer and the poor man becomes poorer and the worst depressed. So I would request the hon. Home Minister to consider this and see that export and import licences are given to the Scheduled Castes people. Thereby they will develop themselves economically.

The next point is about transport. Can you point out a single instance of a Harijan who is in possession of a bus or a lorry or a taxi or whatever it may be? In every State they select their own people to whom such permits are given and the Harijans are completely shut out from entering the transport business, If my community is economically developed I am sure the community will come up on its own and may not trouble the Government often to give grants or subsidies or whatever the case may be.

Lastly, with regard to the management of hostels the Government are paying about Rs. 20/- per student excluding cooks, warden, watchman and what-not. But the other private sanghas, the Harijan Sevak Sangh and other sanghas, are paid only Rs. 15/-per student including all the abovementioned expenses. I wonder how these sanghas could be managed and how these poor Harijan hoys could get proper food etc.

Another important point is that I want a pair of bullocks, agricultural implements, monetary help and about two or three acres of land to be given to Harijans. I am sure that the economic development will come of its own accord and we will be self-sufficient also.

Shri Ajit Singh Sarhadi (Ludhiana): Madam Chairman, I consider the Home Ministry to be the most important Ministry, not for the reason that it is in-charge of the public security in the country but for the fact that it mainly contributes to the creation and the formation of a welfare State which is our objective. It is also important because on its

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shoulders lies the responsibility of bringing the integration of different and diverse elements of the country together and also the responsibility of bringing at par the backward classes and the scheduled castes with other citizens of the country. I congratulate the hon. Home Minister for the peaceful conditions which we had in the current year, particularly in the solution of the very intricate and complicated problems relating to the bilingual State of Bombay and other allied subjects.

When we have the objective of creating a welfare State, I would submit that it is the responsibility of this

12.53 hrs.

[Mr. SPEAKER in the Chair]

Ministry to see that the administrative set-up of the public service is such that it endears itself to the general public.

I can see that there has been expansion in the services contributing to the welfare of the people. But there are three main pillers of the administrative set-up which we have got to look into, the judiciary, the executive and the police.

So far as the judiciary is concerned, I admit—and I join my hon, friend Shri Pattabhi Raman-that it carries by and large the confidence of entire people. It has stood the test of the time. But there is one thing to which I would draw the attention of the hon. Minister, that is, while it has maintained the majesty of law-it must eliminate the majesty of manthe higher judiciary too should considered to be of the people. are not in a police State or in a State of British days where the prestige is to be taken and I feel that the same thing should be at the higher level of judiciary. The Judges at the higher level of judiciary should also consider themselves as a part of the people.

So far as the executive is concerned-and I feel that it is equally important-here too I have got submissions to make. We have got to judge whether the executive at present implements the policies and the programmes of the Government and whether it has endeared itself to the people. I feel the entire set-up needs examination Possibly it may be due to the fact that there are young IAS officers at the head giving frustrations and dejections at the lower levels and the aires and arrogance at higher levels. Possibly that the reason. This be another problem that confronts the Home Ministry and it needs examination. I nead not go into the details as I have got a very short time at my disposal. But I would submit that this thing needs examination, that the executive should be able to endear itself to the people which it has not done despite the fact that we are in the eleventh year of the Republic.

The third pillar is the police and I feel the hon. Home Minister will also appreciate that the gap between the people and the police has widened during the last eleven years. police has not been able to ingratiate itself to the people at all. The people still fear the police. The Ministry should attempt to bring the police into beneficial service of the people, for the people and from the people. It has to be seen how it can be done. That is for the Ministry's consideration. In the case of the executive you are having decentralisation by laying emphasis on the panchayate raj. can be equally applied to the police organisation also. Whey should we have such a vast machinery from the rank of the Inspector General ref. rank of a constable? Police to the Why not have decentralisation there also? The internal disorder and other things can be easily met by having a special auxiliary force for the purpose. But so far as the checking of crimes is concerned, I beg the hon. the Home Minister to consider question of decentralisation in the police force as we have got in many Western countries where there is, what is called the municipal police, not a huge machinery like that.

As I was submitting, the welfare State can only be created when the forces and the factors that pull apart are integrated into the whole there is contentment all around. Therefore, I congratulated the Home Minister on the solution of the problem of the bilingual State Bombay and I am sure that with his administrative experience he will also be able to solve the problem of the border disputes with Mysore to satisfaction of the parties concerned. I must say that he must have appreciated the acuteness of the problem that is there But unfortunately similar is the situation that has developed in the problem State of Punjab. There too I am sure the hon. Minister with the great administrative experience and the knowledge and capability that he has will be able to solve the problem, provided he takes at the level up the matter of the Centre and not leave it at the level of the State where all sorts of factions prevail. The problem is there. The hon. Minister knows well that recentthe Punjab Government appointed a goodwill committee to go into this matter. At the outset this is what the Committee states. These are the exact words:

"The Committee took into consideration all the relevant factors and came to the conclusion that the main cause of the current bitterness and the feelings in the States was the divided opinion on the language issue. Hence it should try to find an agreed solution as laid down in article 9 of the regional formula."

This definitely indicates that the problem is there which calls for a solution and it should be taken up at the level of the Centre as it was done in 1956. I beg the hon, the Home Minister with his position and the status that he carries in the country and the hon, the Prime Minister with his status and the confidence that he carries in the country to find a solu-

tion of this problem. The House knows very well that a regional formula had been evolved with the consent of all the parties and it had got the approval of Parliament.

Mr. Speaker: The hon. Member's time is up.

Shri Ajit Singh Sarhadi: I will just take five minutes more.

Mr. Speaker: No, only two minutes more.

Shri Ajit Singh Sarhadi: It not only solved the language problem once for all but also fulfilled the ambitions of the regional areas. My hon, friend Pandit Thakur Dasji had suggested the constitution of a statutory Board and he wanted that there should be a sort of guarantee that the uplift of the Hindi region shall be brought at par with the Punjabi region. need not go into that. But the very fact that there have been conflicting interests from the Hariana members also shows that the regional ambitions are also there. The language question is there. It has been rightly that a stitch in time saves nine.

13 hrs.

I submit that this is the time when it should be taken up. I recollect the words of the hon, the Home Minister at the time of the regional formula; while replying to the Bill he said, "this formula has a special fascination for me, and whenever I happen to speak about this I almost myself. I can only appeal once again to all my friends outside, all my colleagues in the Punjab other parts of the country, to make up for the months that are lost." I need not go into that. I am glad that he had fascination for that formula I too had the greatest appreciation at one time for that formula for the reason that whereas it met the demands of the regional population it kept the unity of the country. Nevertheless we have now reached a stage when, as the Prime Minister pleased to reply at the time of the

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Hindi agitation to Swami Atmanand. the leader of that agitation, that the breakage or the failure of the regional formula means the creation of lingual States.

Therefore, I wish to make this submission. A 26 men Committee has been constituted by the Punjab Government. Unfortunately the initial mistake that was committed was in not tackling the parties to the regional formula, in order to consult them previously, that that the later they would not beycot in and a solution could have been found. But that stage is past. The Committee been constituted without the representatives of the main parties that took the decision about the settlement of the regional formula. It is a most unfortunate aspect. Therefore, it is for the Centre now to take the matter in hand and to settle it once for all.

And how can they do it? We are getting demands from the Hariana Prant, the Punjabi region and different and diverse demands are coming. What is the solution that has to be found? So far as the Committee is concerned, I know that the Chairman of the Committee is a very capable individual and administrator, the Governor of the State, who has endeared himself to all the people. Yet I submit, the difficulty is for the State at the State level to decide and settle an issue which has got an all-India importance. I am very keen that this border State of Punjab should be peaceful and stable so that it may be able to contribute to the construction and strength of the country. But at the same time I want that the Centre should take up this matter and solve it. There may be people who may be satisfied, if the approach is made round the table and we sit together and talk it over to find solution.

Therefore, I wan't dilate on point But I beg of the hon. this Home Minister who has got the confidence of all, one and all, and the Prime Minister who alone can deliver the goods. I beg of them, that thus point may be taken up and Punjab should be saved of the trouble that might come if that is not done.

Shri Kodiyan (Quilon-Reserved-Sch. Castes): Mr. Speaker, yesterday the hon. Minister Shri Datar while replying to the debate said that everything possible was being for bettering the condition of Scheduled Castes and Scheduled Tribes. And my hon, friend Shri C. R. Pattabhi Raman while eloquently defending the Government said yesterday that a very large amount has been set apart for the backward classes under the Second Five Year Plan. He also showed us the Central and Statewise break-up of the figure. But he conveniently left out one point, namely, that a large amount is being allowed to lapse every year.

It is true that Rs. 91 crores have been set apart for these classes in the Second Five Year Plan. But the figures supplied to us by the Home Ministry in its Annual Report show that the expenditure incurred in the first three years of the Plan period is only Rs. 33,57,72,000. If we take sector by sector, a sum of Rs. 31,26,38,000 has been provided for the Central sector alone. And what do we find in the Central sector? Only Rs. 9,29,51,300 have been spent so far. So far as the State sector is concerned, Rs. 57 crores have been set apart. And the expenditure in is the first three years Rs. 24,28,20,700.

Then, if we take item by item of the expenditure, we can see same phenomenon of large amounts being allowed to lapse. I do not want to cite more examples. But I should like to cite only one instance, that is in relation to housing. For housing construction, for the scheduled Castes the allocation is Rs. 6,10,50,000. The expenditure in the first three years is only Rs. 2,92,45,301. And the amount provided for the Scheduled Tribes in this respect is Rs. 2,69,15,900,

how can we plan for the future with regard to improving the educational standards of these people?

and the amount so far spent is Rs. 1,02,30,362. I do not want to give the House more figures in this connection.

With regard to the most important problem so far as the Scheduled Caste people are concerned, that is the allotment of land, complete information in this respect is not available. Each year the Scheduled Castes Commissioner also complains in his report that information with regard to this subject is not available from all States. So far as I can gather, only 62 lakh acres of land have so far been distributed. I find that millions and millions of acres of land are lying waste, not only waste land but other land also, bhoodan land. But those lands are not being distributed. And even where the bhoodan land is distributed, there are complaints that the land distributed is not suitable for cultivation.

Shri D. A. Katti (Chikodi): Only such lands are given for bhoodan.

Shri Kodiyan: Then, in some States, even though land is distributed to the Scheduled Caste people, they are not in a position to cultivate them, because economically they are the most backward people. Unless economic assistance is given to them by the State Governments concerned, they cannot be expected to cultivate the land assigned to them.

l am glad to find that the expenditure with regard to education has been increasing year by year. I am very glad. But here also, information as to the number of Scheduled Caste and Scheduled Tribes students who are studying in the primary middle or the matriculate classes is not available. This information not with the Education Ministry also. The advance of the Scheduled Castes and Scheduled Tribes in the sphere of education is a vital factor for assessing the actual advance they make in this country. Unless such vital statisare vital are available, tics which

Then I come to another important point, and that is the show progress and welfare schemes. Whenever this point is raised in this House, even wnen the Scheduled Castes Commissioner's report is discussed, the main reply given by the Government is that the Centre has no direct responsibility in executing the plans, it is the State Government that has to execute the welfare schemes. But I submit the Centre cannot shirk away its responsibility by saying that the executive power is not with the Centre but is with the State Governments. Because I find even with regard to the Union Territories the position is not better than that obtaining in the States. I find that in the Ministry's Annual Report information is not available as to the expenditure so far incurred in this field. In Delhi, only Rs. 71,750 have been so far paid to Harijans as subsidy under the rural housing scneme; industrial granted amount to Rs. 42,000. For Himachal Pradesh no information is available as to the actual expenditure so far incurred out of the provision made in the Second Plan. For the Lacadive, Minicoy and Amindivi Islands, the total plan outlay four years is Rs. 73.85 lakhs; expenditure during the first two years only Rs. 1165 lakhs; anticipated expenditure in 1959 (revised estimate) is Rs. 18.46 lakhs. The total expenditure would be about Rs. 30.11 lakhs.

With regard to Manipur, the total allotments for the welfare of Scheduled Tribes under the Second Plan is Rs. 20.62 lakhs; expenditure up to November, 1959 is Rs. 4,73,032 only. For Scheduled Castes, the allocation is Rs. 68,000; expenditure up to November, 1959, is only Rs. 8.100. With regard to Tripura, information regarding expenditure is not furnished. The total outlay for the multipurpose blocks in Tripura alone was Rs. 27 lakhs; expenditure so far incurred is only Rs. 5.06 lakhs.

[Shri Kodiyan]

So, the Centre cannot shift the responsibility by saying that the actual execution of these schemes is in the hands of the State Governments, because in the territories which are centrally administered, we find the same position as in the States.

In this House we have been complaining about the slow progress in implementation of welfare schemes for the backward classes, and these complaints have come not only from the Scheduled Caste and Scheduled Tribe Members, but others also who are interested in the welfare of these unhappy and unfortunate people, but the position has not improved to any appreciable extent. I do not deny the fact that the Government has taken certain steps to improve their condition, and to remove the bottle-necks, but in spite of that, the situation is still unsatisfactory.

bottlenecks? What are the real There is lack of co-ordination between the Welfare Department and departments in the States: then there is lack of trained personnel and experts. Another important rather the most important factor the most important bottleneck, ic that the Government have no idea of the magnitude of the problem. They have no plan to conduct a survey and assess the real needs of these people. Lack of survey of the needs of the people will be an impediment in the matter of proper planning of welfare schemes for these people. Therefore, I would like to ask the hon. Home Minister what steps have been taken by the Government to remove these bottlenecks. No doubt some money is spent year after year, but what steps have they taken to prepare a well-conceived plan for the welfare of these people?

The Estimates Committee in its forty-eighth report has rightly brought out this point and said:

"The problem of alround uplift of the backward classes is a big task and the Committee consider that it cannot be done merely by spending a certain amount every year as has been done so far and may be called the traditional hitand-miss method. The Committee, therefore, recommended that the Ministry of Home Affairs who have overall responsibility for promoting the social, educational and economic interests of the backward classes should in consultation with the State Governments prepare a perspective plan based on a comprehensive socioeconomic survey with well defined objectives for raising the standard of economic and social life of the Scheduled Tribes. Scheduled Castes, Vimukta Jatis and Other Backward Classes to that of the general level of the community within a reasonable period of time."

This is the most important thing

In preparing the Third Plan, top priority should be given to the question of distributing lands among the Scheduled Caste people. Priority should also be given to the question of developing cottage industries among them. Thirdly, preference should be given to housing. Unless the priorities are decided before fixing targets for the Plan., the same perience of not getting the desired results in the actual execution of the plans is going to be repeated.

For a proper growth of parliamentary democracy, it is very necessary that proper conventions should be created and maintained, and conventions are created out of practice. A Governor cannot criticise a previous Government under him, which was surely his own Government. It from the papers that the Kerala Governor, in his opening Address in the Kerala Assembly, criticised the previous Kerala Covernment. I would appeal to the hon. Home Minister to see that proper traditions and conventions are created and maintained in this country so that it may add to the asset of our democratic traditions.

We have been complaining in this House about the increasing inroads being made into politics by certain ecclesiastic heads in our country. So far as Kerala is concerned, we have experienced this interference during the recent-mid-term elections; undue influence was exercised on the voters by some ecclesiastic heads threat of excommunication. After the elections were over, the Bishop of Trivandrum issued an order excommunicating all those in his community wno voted not only for the Communist Party, but for the Revolutionary Socialist Party also.

When the Demands for Grants of the Law Ministry were discussed, my colleague Shri Sadhan Gupta raised this point, and the Law Minister replied that it was open to the hon. Member to go to a court of law. We know that we can go to a court of law, but I would like to ask whether the Government have any opinion about this interference of the heads of the Church and heads of religion in politics. Ours is a secular State. The Constitution provides for the secular character of our State If the secular character of our State is to be maintained and protected, such interference, such undue influence in the name of religion should not be tolerated, but the Central Government is keeping mum on this vital question, because, I realise, the interference today in Kerala and some other parts of the country by religious heads in politics is in favour of the ruling party. That is why they are keeping mum.

Shri Nagi Reddy (Anantapur): Tomorrow it may not be.

Shri Kodiyan: Tomorrow it may not be. It may prove a danger to the whole country. The ruling party, by giving encouragement to communal parties like the Muslim League in Kerala, is reviving communalism throughout the country. It will one day prove dangerous to the entire democratic set-up of our country. It is high time that such activities were put a stop to and communal organisations discouraged.

Mr. Speaker: There are some cut motions which have been tabled by Shri Naushir Bharucha. They relate to the New Delhi municipal administration and go into details. I have disallowed them on the ground that they do not relate to any of the Demands here. It is an autonomous body, and, therefore, we have no jurisdiction. What has the hon. Member to say?

Naushir Bharucha Khandesh): In vew of the fact that there are numerous complaints, thousands of complaints against the New Delhi Municipal Committee, may know whether the Home Ministry is not responsible for the proper conduct of the New Delhi Municipal affairs, because Committee's mately it might come to supersession of the committee even, and I think it is the Home Ministry alone which can take action in that direction? Otherwise, to say that we cannot discuss the affairs of the corporation, especially when I have described them as chaotic, would mean that this House has got no control over the Ministry's affairs?

Mr. Speaker: Does the hon. Minister ter want to say anything? A number of cut motions have been tabled relating to the following subjects: e.g. Maladministration and chaotic conditions in the office of the Electricity Branch of the New Delhi Municipal Committee, Loss of files in the office of the Electricity Branch of the New Delhi Municipal Committee, systemstic overcharge and manipulation of bills sent to consumers for consumption of electricity, systematic overcharge and manipulation of bills sent to consumers of water by the Water Department of the New Delhi Municipal Committee etc.

These are all details relating to the administration.

Shri Naushir Bharucha: These are instances.

The Minister of Home Affairs (Shri G. B. Pant): The New Delhi Municipal Committee is an autonomous body that functions as other bodies function. We have no authority as such, different from what we possess with regard to other similar bodies or corporations.....

Mr. Speaker: Have Government got rivisional jurisdiction over them? Can they give any directions as to what they ought to do?

Shri Naushir Bharucha: Then can suspend it.

Shri G. B. Pant: I do not think that Government can give directions in regard to day-to-day administration but I cannot say that Government have no authority at all to make any suggestions at any time. It is a body which is autonomous, and as such, at the worst, it may be regarded as a corporation, which functions and which has powers to deal with matters within its jurisdiction. It collects its dues, it spends them, and its budget is not subject to sanction by us. It deals with all these matters itself. They cannot come to us.

Narayanankutty Shri Menon (Mukandapuram): According to the Local Bodies Act, Government has got the power to give directions to the municipalities, and also in case of maladministration, to supersede the municipalities. Here is a case which has been brought up that even in the case of houses of Members of Parliament, they disconnect electricity, and when we tell them, they say that their papers are missing, and it is not disconnected. Therefore, it is a case of maladministration where first Government can direct them.

Shrimati Renu Chakravartty (Basirhat): We are in a terrible difficulty on account of this.

Shri Yadav Narain Jadhav (Malegaon): On a point of information. In the case of Shri Nath Pai, one of the Members of the Lok Sabha, the electricity connection to his house was disconnected even though he had paid the bills.

Shri Naushir Bharucha: I have paid, but I have not got the receipts even.

Shri G. B. Pant: I may submit that Government have also the power in a way to take over the administration of the States, but they do not on that account acquire the power of controlling the activities of the States.

Shrimati Renu Chakravartty: May I submit to you that in the States, we can represent these matters to the Minister of Local Self-Government? But, here, we are also puzzled as to what we should do regarding this. When we go to the municipality, they say, that it is an autonomous thing, and nobody has power over them. In the States there is a Minister who deals with these matters, but here we are not able to understand who deals with it from the Government end.

Shri Braj Raj Singh: May I submit another thing? The position is that the New Delhi Municipal Committee is not an elected body, it is a nominated one, and, therefore, the democratic set-up is there.

Mr. Speaker: There is no doubt that this relates to the internal administration of an autonomous body. I am not sure, but Shrimati Renu Chakravartty says that there is a Minister in charge of these things in the States. Of course, there may be a Minister in charge of local administration in the States. But whether he can interfere in the day-to-day administration of any municipality or district board is open to questilon.

I do not know, and I do not want to prejudge the issue; if a sufficient case is sought to be made out by way of a proper resolution or some other thing, that there is a case for taking

in a General Budget debate like this.

Thev have got only visitorial jurisdiction, they cannot go on giving directions every day, saying, collect the bills, let not that man go and collect it twice, let him not overcharge and so on. These are such details that there will be an endless number of them.

Therefore, I am under the impression, and my original view has been, that such details ought not to be allowed to be brought up here. Of course, that does not bar any hon. Member from bringing it up; if such a case is made out independently or even directly, we shall consider that issue.

I am not inclined to allow any of these matters relating to the details of administration.

Shri Naushir Bharucha: In that case, could you give me an opportunity to speak?

Mr. Speaker: Yes. Hon. Members will confine themselves to ten minutes each. Up to 2.30 p.m. I can call some more hon. Members. Now, I would call Shri Barman. Thereafter, I shall call Shri B. K. Gaikwad. Therefore, I shall try to give opportunities to other hon, Members.

Shri Barman (Cooch-Bihar-Reserved-Sch. Castes): I rise to give my tribute to the Home Minister and his Ministry for the service they have done to the country by doing service to the most backward part of the nation. It is a huge task, and it is a huge burden. About three-fourths of the population of India come within the category of backward classes. Naturally, no one is more anxious than the Home Minister himself to discharge the burden that the nation has placed upon his broad shoulders.

From the trend of speeches in the House during this session, the Home Minister and his colleagues, the Minister of State and the Deputy Minister, may get satisfaction to some extent that the speeches delivered now differ widely from the speeches delivered heretofore.

for grants

13.27 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

I can frankly say, and I think it is my duty to express that the rigours of untouchability that used to prevail in this country before have been diminished both intensively and ex-tensively to a large extent, and the remaining part of it that exists today has got to be removed still. It is a blot on the fair name of India, a blot on the fair name of Hinduism, and also it is a millstone that hangs on the advance of India.

One of our great seers and poets, Rabindranath Targore has once said:

> "Jahader Fele Gechha Pichhe Se Tomare Paschate Tanichha".

which means that those whom you have left behind and left below are dragging you downwards from your advance. So, if this country, as whole, has to advance, then it must advance along with those who are unadvanced today, and it falls upon the broad shoulders of the Home Minister to make, them advance. I congratulate him that he has succeeded to a great extent.

The other point that I want to make today is that we should not absoluately rely on the Home Minister and what he is doing it is for us also to discharge our duties to the nation as a whole and to the leader of the nation as a whole. Particularly, I shall call upon those who call them-selves the leaders of the backward classes and of the Scheduled Castes and tell them that it is their first and foremost duty to come forward to help the hon. Home Minister in his [Shri Barman]

arduous tasks. It is not proper for us simply to abuse others. We have a great responsibility also to discharge.

With the best of judgment, the Central Ministry guided by the Prime Minister has extended the period of political representation in legislatures by another ten years. It is not simply for the purpose of giving some doles to a community; it is because the Ministry expects that by giving this political right to that section which is now most backward it will come forward in helping the Ministry in its arduous task. Unless we ourselves are up and doing, it is very difficult to eradicate this within a very short

Complaints are there that untouchability is perpetrated throughout the length and breadth of the country at various places. I think it is the duty, specially of the Scheduled Caste leaders-and of course, other leaders also-not to put up with this sort of injury any more. The Home Ministry brought forward the Untouchability (Offences) Act which was passed by this House. Our Constitution abolished untouchability and administrations all over the country been advised to take up cases of untouchability offences and defray the expenditure on behalf of the prosecution. In one or two cases which came to my notice, which came up before courts under the provisions of the Act, compromise was ultimately effected. Thereafter, in that locality no such cases have ever been reported. But it is for us, those who reside specially in the rural areas, to help the Ministry in this regard. I think this is the time when we must all be up and doing, when the wind is favourable. when the whole country is for removing this evil. Everyone understands that this canker of untouchability must be killed as soon as possible so that we can show our face in the broad wide world with pride.

We have got the Constitution, we have got the law and we have got the

sympathy of the leaders. Recently our Prime Minister has been expressing the view that it is not good that one should demean oneself by calling oneself 'untouchable'. We appreciate that. We do not like the term at all. But fortunately or unfortunately, that is the term on which help to the community hinges according to considerations that weigh with Government even now. I think the Home Ministry should think it over, whether the help that is given to the unfortunate part of the nation should be linked with the word 'untouchability' after we have abolished the term in the Constitution itself. We fully understand that it is derogatory ourselves to call ourselves untouchable. But what can we do when that term is linked with the help that is given to us and without which the community-Scheduled Castes. Scheduled Tribes and other backward classess-will be deprived of the help they are receiving? If we are deprived of the educational help, the advantage that we get today in the services, if we are deprived of those props, we apprehend that our community will go down at once. We know very well that if the educational help that is given by the Governments, both at the Centre and in the States, today, the educational advance that has been made by our community will at once be lost for the future nation. I cannot say whether the persons who belong to the Scheduled Castes who have the means to send their sons or daughters for education under present system of education constitute one per cent or more, because there are no such education facilities in the rural areas where our community lives. We know very well that if we do not get the advantage of a percentage of our boys being absorbed in the service after their passing examination and being considered by the Public Service Commissions, if we do not get that advantage tomorrow, 90 per cent. of our boys who have the chance of getting into service today will not get it. So we have to weigh

both things together. I think if these advantages are linked with the word 'untouchability', the word 'untouchability' will remain for another ten years. Whether that is a fair thing for the nation as a whole is a matter to be considered seriously by the hon. Home Minister in whom we have full trust. We simply hope that he will think it over in a serious manner.

Demands

I agree with the opinion of the Prime Minister that it is not good for a community to call itself 'untouchable', 'Scheduled Castes' and so on. But when it is linked with the help given to us, we would rather bear this sort of abominable term than let our community go down.

So this is a serious matter which should be thought of. Lastly, I plead with the hon. Home Minister and also appeal to the Prime Minister when they address meetings here and there, they should raise their voice in a firmer way and say that untouchability must be stamped out as early as possible and whoever transgresses the law of the land will be heavily punished.

Shri B. K. Gaikwad (Nasik): I have moved certain cut motions and I shall speak in support of those cut motions. The Ministry of Home Affairs is concerned with matters relating to public security, public services and the administration of Union Territories. It also deals with the problem of the Scheduled Castes, Scheduled Tribes and other backward classes.

I will confine myself to a few matters of concern within the time at my disposal. Removal of untouchability is also a problem which has to be tackled by the Home Ministry. This is not a question which has come before the country just a few years back. You will find that this problem was before the country for centuries together. You will also find that during ancient days Sant Tukaram, Eknath, Kabir and so many other saints tried their level best to remove untouchability in their ewn time.

Then in 1920-if I remember aright -the Congress passed a resolution in their open session to the effect that the untouchability should be removed. 40 years have passed since then. At the time of the Poona Pact, all prominent leaders, including Mahatma Gandhi, who were present, requested and assured our late revered leader Dr. Babasaheb Ambedkar to save the life of Mahatma Gandhi and to give up whatever he had obtained by way of separate electorate, then they remove untouchability within a period of ten years. This assurance was given in 1932. Today we are in 1960. Such a long period has passed. Yet this is one of the most essential problems before this Government. I want to ask for an explanation from the Government as to how far they have solved the question of removal of untouchability. You will find that every hon. Member and Minister and all prominent people in the country come forward and say, "Oh! it is a long long standing practice and it cannot be removed in a day or two or within some years." Then, we just want to know how long you are going to take. If it is not to be removed within a particular period, we must know how long you are going to take to eradicate the evil of untouchability.

You find lame excuses are given. Hon. Ministers also come forward and say, "wait and see." This reminds me of the slogan given by Lokamanya Tilak. He had said: 'Swaraj is my birthright'. The Britishers were playing with us then and this is what the present Government is doing. Then. Lokamanya Tilak said: 'Swaraj is my birthright and I want to have it today'. In the same way, we say that to be treated equally, without observing any kind of untouchability is our birthright and that we want to have it today? Gaining social, economic and political equality is our birthright and we want to have it today and for that we are fighting. (Interruption).

Government have spent crores of rupees. I do admit that. But what is the use of that? As far as removal

[Shri B. K. Gaikwad]

of untouchability is concerned, I want to ask whether they have succeeded and to what percentage. I am sure they would hide their faces and they cannot say anything. They have no explanation as far as this is concerned. Anyhow, they will say it is a difficult problem. There was one committee appointed, the Diwakar Committee. The Diwakar Committee had suggested that this removal of untouchability can be done only by improving their economic condition.

It is another problem. Of course, we want that also. If it is thought that removal of untouchability can be done by improving the economic condition of the Scheduled Caste people, Government say: That they are doing that. I want to ask one question as to what action Government have taken as far as the improvement of the economic condition of the Scheduled Castes is concerned. What have they done? They may say, they have spent so many crores. I do not know why they are spending so many crores. I just want to ask them what is the percentage of the Scheduled Caste people economic condition they have improved after independence. Thirteen have passed; and can they come forward and say that they have improved the economic condition to a particular percentage of the Scheduled Caste people? They have no answer to this.

I doubt very much as to whether the Government want to improve the economic condition of the Scheduled caste people. I want to tell this House that we have approached the Ministers; we have approached the Government Officials and we have requested that in order to improve the economic condition of the Scheduled Caste people, they must give them some trades. I had been to my hon. friend, Shri Datar, Minister of State in the Ministry of Home Affairs, and quested him to give them licences for running a coal depot, for running grain shops and for running some other business shops because many of our people were demanding licences for the concerns. They were demanding licences for running some shops at railway stations and so on.

You know the Government policy. The Government policy is that licences for such shops are given only to those whose forefathers were doing this business. Fortunately or unfortunately, you know what our forefathers were not doing this business; and, therefore, we are not entitled to get these licences and we cannot enter the field of business. I pointed this out to the Minister in the Ministry of Home Affairs, Shri Datar. He said that they were going to frame certain rules. I do not know what rules he is going to frame. It is for him to decide because the problem is before them. I also wish that the economic problem of the Scheduled Castes should be solved. But, how can it be solved and improved economic position? It can be solved by giving agricultural lands to them.

The other day we were discussing this problem. And the hon. Home Minister, Shri G. B. Pant said, "Ohl your people should stand on their own legs. If you get lands, you people go on demanding bullocks." I fail to understand this. The Scheduled castes are landless and suppose they get lands, how can they plough the lands without the help of bullocks? Does he or the Government mean that husband and wife should plough the land with their own hands? I do not know what is there in their minds.

An Hon. Member: No protection to the cottage industry also.

Shri B. K. Gaikwad: Yesterday also I had asked the same question. There is very short time at my disposal and I hope my hon. friend will not take my time. Let me finish this.

Government talk of improving the economic condition. But how? They do not come forward and say any-

thing. They only say they have got so many schemes. In my opinion land should be given to them for cultivation, as well as bullocks, implements and manure. Whatever is required may kindly be given to them. Then the rest they will do. They must be encouraged to start industries such as running grain shops, coal depots and so many other things. They should be provided with permits to sell cement, iron and steel etc. But that has become the monopoly of certain sections.

Shri Nagi Reddy: Vested interests.

Shri B. K. Gaikwad: Are we entitled to get these things. If Government really want to improve the economic condition of the Scheduled Caste people Government must prothese facilities. vide all Government can do so many things. Government want to have a casteless society. I do not know how they are going to have a casteless society. Caste is the creation of the Hindu religion and you want to maintain Hindu religion and yet you say that you want to have a casteless society. How can it be? I do not understand. I fail to understand this Government policy.

I was just explaining why Government is not successful in this matter. It is because their diagnosis is wrong. On the one hand, they come forward and say that they want to remove untouchability. Even the article in the Constitution says that untouchability must be removed, must be abolished.

An Hon, Member: 'Is abolished.'

Shri B. K. Gaikwad: No Sir, I find that the removal of Untouchability Act has also been passed. It says that nobody should be called an untouchable. But on the other hand Government come forward and say that he who calls himself an untouchable will be given certain concessions and not others. Suppose a student wants to get scholarship or a man wants to get scholarship or a man wants to

some government employment, not only should he come forward and say that he is an untouchable but he should go to the District Magistrate and get a certificate from him (D.M.) that he comes from an untouchable community. Then only he will be entitled to get it. I fail to understand this policy.

Generally speaking, Government should come forward and say that he who calls himself an untouchable should also be punished. Not only the Caste Hindus should be punished for calling anybody an untouchable, but even if so-called untouchable comes forward and says that he is an untouchable, he should be severely punished. But Government is not going to do that. The Government is providing so many facilities and concessions in order that these peopleshould continue to stick up and call themselves 'untouchables'.

I just want to put one grievance before Government because it is very serious. In that connection I will draw the attention of Government to the harassing, beating, looting, murdering and setting fire to the Scheduled Caste localities, not only in Delhi but in the whole of the country. I will only quote one instance because I know there is very limited time at my disposal. Unfortunately, I am talking today; if I had spoken yesterday, I would have been given 15 minutes. But, anyhow, I will quote this instance and finish.

Mr. Deputy-Speaker: He is just approaching that limit also.

Shri B. K. Galkwad: Sir, Delhi is our capital city. I have got so many cases; but, I will quote only one of them. There is one Scheduled Caste medical practitioner, Dr. Nirwan. He works for the backward classes in Delhi. There is goondaism in Delhi. Some questions were also put here and an unstarred question was also put by my hon. Friend, Shri P. G. Deb about Goondaism in Karol Bagh in Delhi. Government have also replied

....

[Shri B. K. Gaikwad] that they are going to make necessary arrangements.

The doctor brought the matter to the notice of the police. The police did not take any action in the matter and so he gave due publicity in the Press. Due to that Dr. Nirvan was called by police to the police station and was asked to give the explanation. He gave the explanation that there was such and such harassment and publicity had been given. There is one SHO, named Bakshi Damodar Das in the Karol Bagh police station.

भी नवल प्रभाकर (बाह्य दिल्ली-राक्षत-अनुसूचित जातियां): जिन का निक किया जा रहा है, जहां तक मुझे जात है कि उनका मामला चीफ कमिक्नर साहब के यहां भेजा गया था, और उन्होंने एक मैजिल्ट्रेट को इस बात के लिये नियुक्त किया है कि वह इसकी एन्क्वायरी करे। चंकि वह एन्क्वायरी चल रही है इसलिये माननीय सदस्य का इस बात को कहने की आवश्यकता नहीं है।

उपाध्यक्ष महोदय: हां, भ्रगर एन्स्वायरी चन रही है तो मेम्बर साहब को इन्तजार करना चाहिये. भ्रौर वह इसका जिक्र इस वक्त न करें।

उपाप्यक्ष महोवय: ग्रगर वह एन्स्वायरी चल रही है किसी मैजिस्ट्रेट साहब के यहां, तो जरूरी है कि उसका जिंक न किया जाय।

Shri B. K. Gaikwad: 1 just want to put before you a grievance.

Mr. Deputy-Speaker: That grievance is according to the aggrieved party. It is to be enquired into what the real facts are. How can we suppose things? If he says these are the facts, he country that these are the facts, and that enquiry would be prejudiced.

If it is a pending enquiry, he should not mention that case.

An Hon. Member: The enquiry is over.

Mr. Deputy-Speaker: If the enquiry is over, what is the finding?

Shri B. K. Gaikwad: The decision is not yet out.

Mr. Deputy-Speaker: The hon. Member has now finished his fifteen minutes.

Shri B. K. Galkwad: I just want to satisfy you now.

Mr. Deputy-Speaker: No hon. Member should take more than ten minutes now.

Shri S. M. Banerjee (Kanpur): Twelve minutes.

Mr. Deputy-Speaker: One hon. Member would be elbowed out if I allow more than ten minutes.

Shri S. M. Banerjee: I shall confine myself to my cut motions Nos. 1050 and 1951. In this very House, in 1957. two additional clauses were incorporated in the Government Servants' Conduct rules. I am requesting the hon. Minister for the withdrawal or repeal of clauses 4(a) and 4(b). The other day we were told in this House that the Government would not use these clauses against the genuine trade union workers. In reply to an unstarred question, I was given figure of 320 Central Government employees under various Ministries who were punished in the year 1958 and also upto July, 1959 under these two clauses. Since 1957, when the strike notice was withdrawn by the P. and T. employees, no major strike has taken place in any of the Central Government undertakings and I do not know why clauses 4(a) and 4(b) have not yet been withdrawn. In the public undertakings, whether under the Defence Ministry or other Ministries, if the code of discipline is

adopted by the public undertakings also, I do not think there is any necessity for these two clauses. There is industrial peace and naturally with these clauses, it is impossible for some of the recognised trade unions to function. If they go wrong, their recognition can be withdrawn. is an instance in the Auditor-General's office and one Mr. Joseph was voluntarily retired. I must thank the hon. Minister for he was reinstated but the recognition also was withdrawn. I would submit that today when we want co-operation from all quarters, it is necessary that these clauses should be withdrawn or repealed.

My second cut motion is about the non-classification of members of the opposition parties and other individuals who are in jail after being arrested in connection with various movements. I was arrested several times before 1947 but never in the history of that regime I was classified as an ordinary prisoner. I was, along with the others also, classified as political prisoner. But after that, after Independence, nobody is considered a political prisoner. During the food agitation and during the other recent incident, many people were arrested and there are some responsible political leaders who are facing all sorts of humiliations in jail because they have not been classified as political prisoners. The hon. Minister was the pivot of our national struggle and he will remember those days. Let him not try to please the bureaucracy of this country and let him classify those prisoners as political prisoners. Nothing will be lost. We must give proper status and dignity to those who are still fighting for some cause. Maybe. the cause may be wrong according to the present Government policy. But after all, it will be realised that they have also sacrificed for this country but still they feel that there are some ills which should be rectified and for that they are fighting. They should be classified as political prisoners.

I was surprised to know that so many people are examined by the

UPSC every year. I shall give figures about Assistants. In 1955, the number of candidates who were examined was about 9,000 of whom 1,100 qualifled and 900 were appointed. In 1957, the respective figures were 14,000, 2,000 and 530. In 1959, the respective figures were: 24,000, 1,020 and 154. 24,000 candidates were called and only 154 people had been appointed. It is a serious joke on these unemployed people who spend Rs. 30 by way of fees and have to go to distant places and sit for the examination. Even when they get 60 per cent marks, they are in the waiting list and are not being provided with jobs. I came to know that in May, 1960, another examination is going to be held. There is no use of creating an illusion in the country in the minds of the unemployed. If there are no vacancies, why should the UPSC advertise? With all respect to the UPSC we are supposed to be like Ceasar's wife, I should say they are minting money out of these unemployed people.

I have no grouse against the members of the UPSC; they are really very honest people and men of integrity! But the experts from the various Ministries are there in the interview bodies and my information is that some favouritism is done through these experts. Is it absolutely essential to keep these experts from these Ministries? This matter is to be seriously considered by the Ministry.

Something was said in this House about promotions. I was surprised to learn that in the Central Secretariat alone, there are 2,000 assistants still temporary and they have 10-15 years service to their credit. Most or at least some of them are on the verge of retirement. The percentage, he gave was, is this: fifty per cent for those who qualified after having been examined the U.P.S.C. and 50 per cent for the existing employees.

About corruption also, something was said. It is true that it is a Himalayan or Herculean job to uproot it. My attention was drawn to a sensational news today. A man went on

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hunger-strike and he was kept alive in jail by forcible feeding. It says:

"A 65-Year-old man has been on hunger-strike for the last five months in Tehar Jail."

14 hrs.

It is in Delhi. Then the news says:

"He has been kept alive by forcible feeding through 'nasal tubes'. All that he wants is a categorical assurance from the Prime Minister that he will look into his grievances.

Mr. Harbir Singh Goli, who was arrested on October last on a charge of resorting to hungerstrike, does not nurse any grievance of a personal nature."

The man only wanted to meet the Prime Minister and say something, point out some cases of corruption in Himachal Pradesh, some illegal gratification and other things. A case is going on against that man. Going on hunger-strike may be wrong, I do n.t support that, but he is on hunger-strike and that 65-year-old man who is on hunger-strike for the last five months is brought in a stretcher to attend the court. He is going to be punished under some rules.

Mr. Deputy-Speaker: Why should the hon. Member anticipate the decision of the court and say that he is going to be punished?

Shri S. M. Banerjee: He had been on hunger-strike in jail. He can be punished for attempting to commit suicide. I wanted to say that he may be punished.

What I want to say is, cases of corruption are there. I was very happy when the Opposition leaders said something about corruption. I was happy to know that the President of the Congress also wanted that even the Ministers should declare their

assets. There is some Central Government circular also that all Government employees are supposed to inform their respective officers the value of their moveable and immoveable properties. I want to know whether the Home Ministry is in possession of any definite information about people who are in Government employment and who have huge bank accounts and moveable and immoveproperty worth more than able Rs. 50,000.

About courts and police, much has been said by my hon friend, Shri Yajnik, and I certainly feel that something should be done in this regard.

Then I come to my last point. 22 Staff Welfare Officers have been appointed under the various ministries. Out of these 22 Labour Officers only three are qualified, having a diploma in social work etc. There are 170 people in the pool, qualified Labour Officers working in various ministries. But these 22 people have been taken after giving departmental promotions. When the Staff Councils have passed resolutions against these Labour Officers, I want to know why qualified Labour Officers have not been appointed.

Finally, Sir, about the appointment of honorary magistrates. I was surprised to know that in Delhi there are about five or six honorary magistrates, not dealing with taxi and bus cases but dealing with cases under Sections 323 and 324. My information is that not a single man is even a lawyer. Sir, Section 324 is relating to offences punishable with rigorous imprisonment for two to three years. In Delhi, honorary magistrates having no qualification pass judgments on those cases. I wish that something should be done about this.

Sir, before I sit down I would once again request—I am not threatening. I am only making a request—that he may consider my submission in respect of 4(a) and 4(b) and also about classification of prisoners. I appeal to him, as a national leader he should kindly consider this question even today, that those who are fighting for a cause should not be kept as ordinary prisoners.

Shri Naushir Bharucha: Mr. Deputy-Speaker, Sir, the subjects incorporated under the head 'Home Affairs' are so many that barring two or three it is very difficult to touch upon them, and I propose to confine myself to a few salient features.

Sir, while we are aware of the fact that the States Reorganisation (Amendment) Bill is coming up, may I request the hon. Minister to bear this fact in mind, that so far as border disputes are concerned they are assuming, particularly in the Belgaum area, such vast and bitter proportions that there is grave danger of the States Reorganisation not being launched in harmonious conditions.

I would, therefore, appeal, Sir, to the hon. Minister to accept a very useful suggestion which has been thrown out here, namely, that in the settlement of border disputes, whether in the north of Bombay or in the south, certain principles must be laid down. We have understood the objection which the hon. Minister has urged, that in this particular case the Chief Ministers of Mysore and Bombay States do not see eye to eye. What does it matter? If there are certain principles which are reasonable and sensible, my submission is that those principles must be accepted and they must be enforced upon everybody irrespective of the fact whether they are Chief Ministers or otherwise.

l do hope that the suggestion for a Boundary Commission which will implement those principles would be accepted. We also hope that the bifurcation of Bombay State will see the end of bitter hostilities which are at present raging in those parts of the country.

The second point that I desire to dwell upon is the affairs of the New

Delhi Municipal Committee. I am sure many hon. Members of this House have got bitter experience of how shabbily they have been treated, but I speak on behalf of the people of Delhi. Thousands of complaints have been made against the New Delhi Municipal Committee.

Shri G. B. Pant: Sir, the hon. Speaker ruled out the cut motions that were tabled by the hon. Member and others regarding the New Delhi Municipal Committee. So, could the same subject be taken up in speeches about which the motions have been ruled out?

Shri Naushir Bharucha: Sir, I may point out that my object is to make out a case, that it is high time the New Delhi Municipal Committee should be superseded and that supersession can only take place....

Mr. Deputy-Speaker: What I heard the hon. Speaker to say was, a case could be made out, not in the debate on the Demands under the control of the Ministry of Home Affairs but it could be done by way of a separate motion or something that may be deemed advisable. The observation of the hon. Speaker was, from what I sould hear, that a case could be made out for the supersession or removal of a corporation or any other independent body, but that could be done by some other motion which may be thought advisable and not in debate on Demands. He ruled out the cut motions also, but he did promise that he would give an opportunity to the hon. Member to speak on the Demands and not on the same thing which he ruled out.

Shri Naushir Bharucha: Sir, I shall abide by your ruling and I shall take another opportunity. In that case, I should like to know whether the hon. Home Minister has got any authority whatsoever on the New Delhi Municipal Committee and whether it is within his power to supersede it or not if a case is made out. If he feels that he has got the power of supersed

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session, I should like to know why he has closed his eyes and ears to the numerous complaints—whatever those complaints may be, we will not go into them.

Shri G. B. Pant: Have those complaints been sent to me by the hon. Member?

Shri Naushir Bharucha: Yes, Sir; I did send them to him, the Home Minister did write to the New Delhi Municipal Committee and thereafter I got one reply. But still my grievances remain un-redressed. That is my point. I am not carrying on indefinite correspondence with the Home Ministry or with the New Delhi Municipal Committee. The point that I am making is, if it is the duty of the Home Minister to see that the people in Delhi City are well satisfied and that they are provided with the most required necessaries of life such as electricity and water without being harassed, which I presume is his duty....

Shri G. B. Pant: I said I would go out of my way, whether I have any legal powers or not, to comply with the wishes of Members of Parliament and even of a common man to the maximum extent I can.

Shri Naushir Bharucha: Therefore, I am making out this point and drawing his attention that if he simply enquires how many thousand complaints have been received by the New Delhi Municipal Committee and whether they have been replied to or not, he will understand what an amount of mal-administration is there.

Shri G. B. Pant: Let him submit his motion on the Report if it is admissible, and if it is admitted I will try to obtain an answer. But we cannot carry on a talk about these matters here.

Mr. Deputy-Speaker: The hon. Member may move on to his next point.

Shri Naushir Bharucha: I am only submitting that the people of Delhi City have been harassed by denial of these necessaries of life.

Shri Radha Raman (Chandni Chowk): May I know whether the hon. Member is mentioning about complaints when there was no fulltime President? Are the complaints recent ones or old ones?

Shri Naushir Bharucha: Ever since I have come here I have been carrying on correspondence without any answer.

Mr. Deputy-Speaker: So, this is the only grievance he has got against the Home Ministry!

Shri Naushir Bharucha: No, no. 1 am going to compliment the Ministry on the next item which I am going to refer to.

Shri G. B. Pant: Let us compromise that you have this grievance and there we agree, and you do not speak about anything else!

Shri Naushir Bharucha: I may say that so far as the language issue is concerned, I do hope that it is a settled fact; and, as my hon friend Shri C. R. Pattabhi Raman mentioned, we are going to treat Hindi as an official language but English will continue as an associate language side by side. Here, I would like to know whether that decision and the formula-a very and statesmanlike formula evolved by the Prime Minister-have been accepted as final and irrevocable now.

I then mention about the orders of the President, issued in connection with Jammu and Kashmir. We very much welcome the extension of jurisdiction of the Supreme Court to Jammu and Kashmir by which provision has now been made enabling the Supreme Court to grant special leave to appeal from the judgments and decisions of the Jammu and Kashmir High Court. I am also very happy that the jurisdiction of the Election Commission has been extended to Jammu and Kashmir. My only appeal to the hon. Home Minister is that he should find out how far consistent with the instruments of accession, it would be possible for us to extend our jurisdiction over Jammu and Kashmir State. I fail to see, when Pakistan is consolidating her illegally-acquired territory there, why we should hesitate to carry on with measures for the integration of Jammu and Kashmir with this country.

One more point and I have done. My hon, friend Shri Gaikwad has referred rather feelingly to the treatment given to the untouchables. I am very sorry that in my own constituency I have found that not only the available cultivable land is denied to the untouchables but wherever they have gone and cultivated the land offering to pay the land revenue, they have been arrested and sentenced to imprisonment. I would like to know what, after all, is the policy of this Government so far as the Scheduled Castes are concerned. Has this Government any definite programme, a five-year programme, so to say, for distribution of all available cultivable land to the Scheduled Castes and others? If there is a programme, I think the hon. Minister announce it so that the Scheduled Caste members can understand their rights properly.

I may add one more point and that is with regard to the Neo-Buddhists. So far as these Neo-Buddhists are concerned, we are told that they are not Scheduled Castes though in fact no change has come over in their economic condition. The fact that people have changed their religion is really a stigma on us; but it is because they felt so much frustrated that they would not call themselves Scheduled Castes. The mere fact that a change of label to another religion is made does not alter the intrinsic and inherent economic condition of this class. That fact, I plead, should be taken into account, and the privileges and

amenities which so far have been given to the Scheduled Castes must be extended to the Neo-Buddhists.

भी रूप नारायण (मिर्जापूर-रक्षित-ग्रनसुचित जातियां) : उपाध्यक्ष महोदय, मझे यह स्वीकार करने में प्रसन्नता होती है कि गृह मंत्रालय के द्वारा जो प्रयास हरिजनों को उठाने के लिये, उनके प्रपलिफ्ट के लिये, किया जा रहा है वह सन्तोषजनक है। इस हाउस में माननीय सदस्यों ने भ्रपने भाषणों में जो कृत्व कहा है उससे भी यह मालुम होता है कि सर-कार जो कुछ प्रयास कर रही है वह उचित है। मझे बहुत खशीहोती है यह कहने में कि हरिजनों की भलाई के लिये जो कार्य किये जा रहे है उनमें केन्द्रीय सरकार के रुख में बड़ा भारी परिवर्तन हमा है और वह पहले से ग्रधिक भ्रच्छाहै। मैं यह जरूर कहंगाकि शायद वह परिवर्तन हमारे गृह मंत्री माननीय पन्त जी की वजह से हम्राहै। जब सन १६४२ में मै यहां म्राया था तब यहां पर होम मिनिस्टर डा॰ काटज थे। उस वक्त हम लोग कई डेप्-टेशन लेकर गयेथे। उन्होंने कहा था कि श्रव तो ग्रनटचेबल नहीं हैं। ग्रब हरिजन हैं ही नहीं, भ्राप हरिजन हरिजन क्यों चिल्लाते हैं? लेकिन दरग्रसल बात ऐसी नहीं थी। पन्त जी के ब्राने से चारों तरफ लोगों में काफी सन्तोष हमा है। बहुत सी कमेटियां बनीं, हम लोग काफी धागे बढते जारहे हैं। इस का एक धौर प्रमाण है कि जब कोई काम होता है भीर उसमें हम सफल होते हैं तो कुछ लोग किटि-साइज भी करते हैं,कुछ ग्रालोचना भी करते है । हरिजनों की कुछ तरक्की हुई है, उनमें कुछ कांशसनेस माई है। इसको देख कर लोगों के भन्दर कटता बढती है। यह बडे खेद की बात है, बडे दू:ख की बात है कि जब हरिजन कुछ भागे बढ़ते हैं तो कुछ लोग उसको ना-पसन्द करते हैं। विरोध की भावना कुछ ज्यादा बढ़ती जा रही है। हम लोग ग्रब भागे बढ़ने लगे हैं, जब हमको उठाया जाता है तो यह सोचना चाहिये कि हमारे साथ सदियों से बहुत बराब्यवहार किया गया है। हर एक व्यक्ति इसको मानता है कि हम लोग काफी

गिरी हुई हालत में हैं, लेकिन फिर भी ग्रगर हरिजनों के लिये कुछ काम किया जाता है तो उनके हृदय में विरोध की भावना उठती है। . श्रभी रिजर्वेशन का सवाल श्राया था । श्राप ने देखा कि जब यह कहा गया कि दस वर्ष के लिये रिजर्वेशन बढ़ा दिया जाय तो बहुत से लोगों ने इसका बहुत विरोध किया **श्री**र सब जगह एक बड़ा भारी बावेला मच गया श्रीर हरिजनों को भी बड़ी परेशानी हुई । लेकिन मुझे गृह मंत्री माननीय पन्त जी को धन्यवाद देते बड़ी खुशी होती है कि उन्होंने इस मसले को बड़ी भ्रच्छी तरह हल किया। चन के दिल में हरिजनों के प्रति सहानुभूति थी इस लिये लोगों के विरोध करने भी वे बिल को यहां पर लाये भीर उस को पास कराया।

एक बात मैं और कहना चाहता हूं कि बब रेलवे मंत्रालय पर बहस हो रही थी तो कुछ माइयों ने कुछ मपने दिल की कट्टता और रोष प्रकट किया था। वह रोष घायद इतनी बुरी तरह से प्रकट किया गया था कि हमारे देश के हरिजनों में कुछ परेशानी सी फैल गई। वह रोष प्रोर कट्टता शायद इस लिये प्रकट की गई राज्य सभा में और यहां पर कि हमारे रेलवे मंत्री एक हरिजन हैं और इसी लिये, यह कहा गया, वे हरिजनों के लिये बहुत कुछ कर रहे हैं इस के लिये कुछ लोगों ने उन को किटिसाइज किया। हमारे सिहासन सिह जी बैठे हैं, उन्होंने कहा और राज्य सभा में भी कहा गया।

र्था तिहासन सिंह (गोरखपुर): मैंने कुछ नहीं कहा।

श्री क्य नारायणः कहा गया कि हरिजनों को रेलवे में ज्यादा स्थान दियों जा रहे हैं। मैं यह जानना चाहता हूं कि क्यों नहीं इस बात को सै किया जाता। मैं गृह मंत्री जी से कहना चाहंगा कि वयों नहीं एक किमशन नियुत्त किया जाता, या कमेटी झाफ एन्क्वायरी नियुक्त की जाती, जो इस को देख । मैं कहना चाहता हूं कि किमशन में हरिजनों को न रक्खा जाय, ब्राह्मणों को रक्खा जाय या दूसरी ऊंची जातियों के लोगों को रक्खा जाय, भौर यह देखा जाय कि कतास ३ भौर क्लास ४ में जो जगहें हरिजनों के लिये रिजर्व हैं, उन में हरिजनों को क्यों नहीं रक्खा गया। जो नियुक्त करने वाले अधिकारी हों वह देखें कि दूसरी जाति के कितने लोगों को रिजर्व सीट्स पर रक्खा गया है।

मैं एक छोटा सा उदाहरण देना चाहता हुं ग्रपने जिले का। साल भर पहले मुझे मालम हुन्ना कि सरकार ने एक श्रादेश जारी किया कि ब्लाकों में भीर प्लैनिंग भाफिस में जितने चपरासी रक्खे जायें वे हरिजन रक्खे जायें। जब मैंने इसके बारें में जिलाधीश को लिखा कि मुझे बतलाया जा। कि बनारस जिले में कितने चपरासी प्लैनिंग विभाग में रक्खे गये हैं भौर उन में से कितने हरिजन हैं। तीन महीने बाद जवाब श्राया जिलाघीश का भी भौर मृतिरिक्त जिलाघीश का भी तो दोनों में बहुत भन्तर था। मैंने फिर लिखा कि तीन महीने बाद तो भाप ने जवाब दिया कि जिले में कितने चपरासी हरिजन हैं, लेकिन दो उत्तरों में बहुत अन्तर है। मैं किस को सही मानुं। फिर मेरे पास जावाब झाया। जिले में १२ ब्लाक हैं, कल स्थान ६५ हैं इनमें १६ हरिजन हैं। जब भादेश यह है कि सभी चपरासी हरिजन होंगे, तो ६५ में से कुल १६ चपरासी हरिजन हैं। इस के िये कई माननीय सदस्य क्यों नहीं यहां कहते ? जब रेलवे मंत्रालय पर बहस हो रही थी तो कहते थे कि एफि एन्सी घट रही है। लेकिन जिन लोगों ने इस चीच को किटिसाइज किया था, मैं उन से पूछना चाहता हं कि क्यों उन जगहों पर जो कि

हरिजनों के लिये हैं, दूसरी जातियों के बोगों को लिया जाता है? चपरासियों की नियुक्ति से तो ऐफिशिएन्सी नहीं घटती।

एक माननीय सबस्य : जगहें कितनी हैं।

श्री रूप नारायण: सब मिला कर ६५ बादिमियों की स्ट्रेंग्य है, भीर उन में से केवल १९ हरिजन हैं।

भी रघुबीर सहाय (बदायूं): वह पहले के रक्ले हुए होंगे।

श्री रूप नारायण: जब से ब्लाक बने हैं, तब की मैं बात कर रहा हूं। वैसे घादेश पहले से हैं भौर जब से घादेश हुमा कि चपरासी हरिजन रक्खें जायें, तभी की बात मैं कह रहा हूं।

. उपाध्यक्ष महोदय: भाप दूसरे लोगों की बातों को जाने दीजिये, वक्त बहुत कम है।

श्री कर नारायण: मैं यह कह रहा था कि इस तरह की गलत प्रवृति होती जा रही है भौर जो सही बात है उस को इग्लोर कर के गलत चीज को यहां कहना, किटिसाइज करना, ठीक नहीं है।

दूसरी बात में भ्रष्टाचार के बारे में कहना चाहता हूं। भ्रष्टाचार के विषय में बहुत से लोगों ने बहुत तरह की बातें कहीं। हमारे देशमुख साहब ने तो इस भ्रष्टाचार को खत्म करने के लिये ट्राइब्यूनल की बात कही थी, विरोधी सदस्यों ने भी इस के बारे में कहा। मैं स्पष्ट पूछना चाहता हूं कि किसी ट्राइब्यूनल से कहीं कोई भ्रष्टाचार कक सकता है? ला कोर्टस में डिसीजन्स हो रहे हैं। क्या माप मानते हैं कि ला कोर्टस में हमेशा सही डिसीजन हो सकते हैं? कभी नहीं हो सकते। हर एक मानता है कि ला का इंटरप्रेटेशन दूसरा हो जाता है भीर भ्रसली

किंप्यट खूट जाता है। ट्राइब्यूनल भी तो ला प्वाइट्स को ही देख सकेगी। इस के लिये मेरा एक मुझाव है धौर मैं चाहता हूं कि अपोजीशन के लोग भी इस पर विचार करें धौर इस से सहमत हों। हमारे देश में कुछ लोगों पर विश्वास किया जाय। प्रधान मंत्री पर, होम मिनिस्टर पर, किसी पर भी विश्वास किया जाय। धौर वह करना ही होगा वयोंकि बिना विश्वास किये हुए हमारा काम नहीं चल सकता। साथ ही सरकार को भी विश्वास हो, प्रधान मंत्री जी जानते हैं, होम मिनिस्टर जानते हैं कि कौन धादमी कैसा है। जो धिकतारी अच्ट हैं उन्हें फौरन निकाल दें बिना किसी जांच के कराये।

एक माननीय सदस्य : मगर वह यह करने को तैयार नहीं हैं।

श्री रूप नारायण: ग्राप मेरी बात सुन मीजिये।

उपाप्यक्ष महोदय : मालूम होता है कि भ्राप के पास बहुत फालतू वक्त है, क्योंकि भ्राप बहस भी करते हैं।

भी कप नारायण : भगर इसके लिये संविधान को बदलने की जरूरत हो तो उसे बदला जा सकता है। इस के सिवा कोई रास्ता नहीं है कि देश में से भ्रष्टाचार खत्म हो जाय। मैं मानता हूं कि यह एक ऐसा स्टैप है जो कि बहुत बड़ा स्टैप है, लेकिन इस से ही भ्रष्टाचार बन्द हो सकता है।

Shri Jaganatha Rao (Koraput): Sir, the Ministry of Home Affairs occupies a pride of place in the Government of India. Besides other matters, some of the most important matters which this Ministry deals with are the regulation of relations between the Centre

[Shri Jaganatha Rao]

and the States, internal security, recruitment of suitable personnel for the services, the welfare of scheduled castes and scheduled tribes and the backward classes. By and large, the achievements of the Ministry during the year under review are remarkable and the Ministry deserves the commendation of the House. I congratulate the hon. Home Minister on his statesmanship wisdom and the tact with which he pilots the affairs of the Ministry.

Much has been said yesterday about the prevalence of corruption in the administrative services. Nobody says there is no corruption. My friend, Shri Goray, suggested the appointment of a tribunal to tackle corruption. The existing laws and the legal machinery today are sufficient and adequate enough to meet such cases. The report of the Administrative Vigilance Division of the Government gives us the number of complaints, the number of cases that have been decided and the action taken.

I do not see any reason or logic in the demand for a special tribunal. have myself conducted several cases as public prosecutor and defended some cases. The existing machinery is quite sufficient. But the difficulty is people who have information do not come forward and give information against public servants. If they do not want to go to the court, let them give the information to the police, so that the police can start the case. It is not in the interests of the country, much less of democracy, that people should go about shouting that there is corruption everywhere.

I have here the report of the Administrative Vigilance Division. I take this opportunity to express my sense of appreciation for the efficient administrative service which we have in our country. My hon, friend, Shri Pattabhi Raman, said yesterday that our administrative service is the best in the whole of Asia. I would go a little further and say that our

administrative service compares favourably with the service in any part of the world. But here and there there are some lapses. Human nature being what it is, there are bound to be lapses.

The report of the Vigilance Division gives us some instances. We are told that there are some salutary principles and rules laid down for the conduct of the Government servants. But the report does not give us the action taken by Government in regard to the breach of such rules. One or two rules are to the effect that the Government servants are required to obtain previous permission of Government to acquire or dispose of immoveproperty worth more than Rs. 1,000; that the Government servants should not seek employment in a private firm or a firm connected with Government within two years of their retirement; that previous sanction is necessary for any son, daughter or dependant of a Class I officer is appointed in a private firm, etc. But I fail to see whether any such instances have come to the Government during the year under review. I hope the hon. Minister would enlighten House if there are such instances.

Much has been said about the border areas. Shri Goray and Shri Mahanty referred to boundary disputes. I quite agree that boundary disputes should be settled. But how? Should we settle it by force? We lose sight of the fact that we stand for peaceful negotiations of all disputes; that is one of the basic principles of our foreign policy. We cannot discard this salutary principle when we come to affairs in our own country and resort to force.

If a boundary commission is appointed, there is bound to be communal feelings and communal turmoil. So, the best way would be to see that the disputes are settled by mutual negotiation. The Chief Ministers of the States concerned should sit together and come to an agreement. If not, the matter can be left to the how

Home Minister. The whole country has confidence in his wisdom and integrity. Only the other day I read in the newspapers that the Chief Ministers of Mysore and Bombay have agreed to abide by the decision of the Home Minister. If they do not agree, it can be referred to arbitration. The boundary question between Madras and Serai Kella and Andhra was settled by arbitration.

Demands

Shri Basappa (Tiptur): The principles enunciated should be applicable aii over India.

Shri Jaganatha Rao: I am referring to the disputes all over India. My friend, Shri Basappa need not get worried. I also refer to areas like Karswan to which my hon. friend, Shri Mahanty, referred. I also feel that they should go to Orissa.

Shri Rajendra Singh (Chapra): Why?

Shri Jaganatha Rao: How to settle it? The two Chief Ministers should come to an agreement. (Interruptions).

Mr. Deputy-Speaker: They cannot be taken away by the mere speech.

Shri Jaganatha Rao; I do not say here and now a settlement should take place. When times are propitious, the issue can be taken up.

I want to say something about the scheduled castes and scheduled tribes. Several hon. Members have expressed concern. I entirely agree with them, but when we discuss the demand relating to this item, we should not lose sight of the fact that the progress achieved in one year cannot be phenomenal. We should compare their position what is in 1959 and in 1960. There has been considerable progress. Not that the progress has been satisfactory; much still remains to be done. Moneys are being given, but the difficulty is the distribution, etc. lies with the State Governments. The public have to co-operate because it is question of social change. To bring about

political consciousness, these scheduled castes and scheduled tribes require the assistance of the general public and the majority community. The double-member constituencies are a way in which the majority community can go to the help of the scheduled castes and scheduled tribes. I am glad that members of the Scheduled Castes have been declared elected to the general seats in the last elections. I am proud of that. I visualize a day when members of the Scheduled Castes and Scheduled Tribes will also be elected to the general constituencies, because they are also one among us.

One word more and I am done. There are some tribes in Orissa which have been wrongly notified as Scheduled Tribes in 1956. I have raised this question in my speeches on the Demands of this Ministry in 1957 and 1958. I have also written to the Home Ministry and the Ministry concerned in the State Government. My information is that the Orissa Government have agreed on enquiries that these tribes should be de-notified because, by no stretch of imagination can be they called Scheduled Tribes. Their manners and customs of living are quite like that of the general people of the majority community. Therefore, unless these tribes are de-notified there will be hardship to the tribal people as well as to the general public.

As I have no time, I end by supporting the Demands of the Ministry.

भी प्र० ना० सिंह (चन्दौली): उपा-ध्यक्ष महोदय, चूंकि समय बहुत कम है इसलिए मैं केवल संक्षेप में दो बातों के सम्बन्ध में भ्रपनी राय जाहिर करना चाहता हूं। पहली बात तो मुझे यह कहनी है भीर जो कि इस मंत्रालय पर हुए वादविवाद से साभारण-तया भावस्थक प्रतीत होती है वह है हमारे प्रशासन में सुभार। भ्राज हमारे प्रशासन में ऐसे, भ्रषिकारियों की भ्रावस्थकता है जोकि जनतंत्रीय भ्रावस्थकता भ्रनुभव करते हुए मनूरी [श्री प्र॰ ना॰ सिंह]

मैं एक नेशनल ऐकैडमी माफ इंडियन ऐड-मिनिस्ट्रेशन स्कूल खोला गया है। यह कहना चाहता हं कि १३ वर्ष देश को माजाद हुए हो गये है लेकिन इस १३ वर्ष की झाजादी के बाद भी योग्यता होने के साथ साथ जो ग्रावश्यकता इस बात की थी कि श्रिषकारी भपने विवेक का प्रयोग केवल इस कार्य के लिए न करें, शक्ति भीर भिषकार के लिए प्रयोग न करें बल्कि वे मानवीय मुल्यों के साथ साथ जनता से भ्रपने को मेल. खिलाते हुए करें, यह खेद का विषय है कि ऐसी परिस्थिति ग्रभी तक देश में पैदा नहीं हुई है। इस सम्बन्घ में जनताका इस तरह का दीक्षा देते का जो प्रश्न है वह तो ठीक ही है लेकिन उसी के साथ साथ ऐसे नियम भौर कानून जो कि मंग्रेजी साम्राज्यवाद द्वारा इस देश में लागू किये गये थे भीर जिनके चलते हुए भाज भी देश में श्रन्याय हो रहा है उनका भी बदला जाना बहुत जरूरी है।

इस सम्बन्ध में मैं यह कहना चाहता हं कि पिछले १३ सालों में हमारे देश में भीड पर जिस तरह से गोली चली उस के कोई श्रांकड़े रेफेंस सैक्शन में मांगने से नहीं मिले लेकिन घंदाज यह है कि शान्तिमय भीड़ पर जो गोली चलाई गई धौर उसके फल-स्वरूप जो लोग मारे गये उनकी संख्या २००० भौर २५०० के बीच में होगी। मैं समझता हं कि ग्रब वह समय ग्रा गया है जब कि गृह-मंत्रालय को इस सम्बन्घ में भ्रपनी नीति निर्घारित करनी चाहिए। पुलिस किस सीमा तक गोली चलाये इस सम्बन्ध में गह मंत्रालय को साफ तौर पर भ्रापना एक फैसला लेना चाहिए। मैं ऐसा महसूस करता है कि यह एक बडी नीति का प्रदन है भौर इस नीति के सवाल को १३ साल की भाजादी के बाद यंही छोड़ न देना चाहिये। मेरे ऐसे लोग यह महसूस करते हैं कि केवल दो ही हालतों में पुलिस द्वारा शान्तिमय भीड़ पर गोली

चलाई जानी चाहिए। एक तो पुलिस को गोली तब चलाना चाहिए जब भीड़ हिंसा पर उतर भाये भीर कत्लेभाम करने लगी हो या जिस समय कि भीड़ हथियारों से लैस होकर ग्राम्डं बलवा करके चनी हुई सरकार को बदलने का प्रयत्न करे। केवल इन्हीं दो हालतों में पुलिस को भीड़ पर गोली बलानी चाहिए। दूसरी हालतों में ढेले-बाजी के नाम पर, धक्केबाजी के नाम पर या भौर किसी इसी तरह की चीज के वास्ते शान्तिमय भीड़ पर पुलिस को गोली कदापि नहीं चलानी चाहिए भीर भाज जो देश में पुलिस द्वारा इन चीजों के वास्ते गोली चलाई जाती है वह बन्द होना चाहिए। हम भ्रपने देश के नागरिकों के जीवन के महत्व को ग्रन्छी तरह से महसूस करें भौर हमें भौर हमारे प्रशासनिक प्रधिकारियों को इस बात का ग्रामास होना चाहिए कि इस तरह से गोली चला कर एक भी नागरिक का जीवन लेना धन्चित है भौर ऐसा करके हम जनतंत्र की हत्या करते हैं। मैं यह भाशा करता हूं कि भव इस मसले पर माननीय गृह मंत्री जिन्होंने कि बहत उतार चढाव देखें हैं, जिन्होंने कि मंग्रेजी सलतनत का जमाना भी देखा भौर भपने जमाने को भी देख रहे हैं, गम्भी-रता से विचार करेंगे भौर मैं भाशा करता हं कि वे भी मुझ से इसमें सहमत होंगे कि भाज के युग में पुलिस भौर प्रशासनिक श्रधिकारियों का बही पुराना रवैया नहीं होना चाहिए जो कि भंग्रेजी साम्राज्यवाद के जमाने में उनका हुन्ना करता था। में न्नाशा करता हुं कि गृह मंत्रालय इस सम्बन्ध में आवश्यक सोच विचार करके ग्रनकल परिवर्तन करेगा।

एलेक्शन किमशन का दायरा जो जम्मू भौर काश्मीर स्टेट तक बढ़ा दिया नया है वह एक भच्छी बात हुई है लेकिन उसी के साथ मैं यह भी कहना चाहता हूं कि भव समय भा गया है जब कि भारतीय संविधान की दूसरी घाराएं जो कि अभी तक उस राज्य पर लागू नहीं हैं वे भी जम्मू और काश्मीर राज्य पर लागू हों। उन घाराओं को भी जम्मू व काश्मीर राज्य पर लागू किया जाना चाहिए। यह मैं मानता हूं कि इंस्ट्रमेंट आफ एक्सेशन की वजह से इसके करने में थोड़ी सी दिक्कत है लेकिन वहां की असेम्बली को परसुऐंड करें कि वह इसके लिए डिमांड कदे कि पूरे का पूरा संविधान जम्मू और काश्मीर राज्य पर लागू किया जाय।

फंडामेंट्ल राइट्स के सिलसिले में मुझे यह कहना है कि जहां उसको काश्मीर राज्य पर लागू किया गया है उसमें रीजनेबुल रिस्ट्रिक्शंस का एक प्राविजो बढ़ा दिया गया है। रीजनेबल रिस्ट्रिक्शंस सिक्योरिटी **भाफ** दी स्टेट के नाम पर फंडामेंटल राइट्स पर उस राज्य के लिए लगाये जा सकते हैं। रीजनेबेल रिस्टिकशंस की चीज को पूरे का पूरा वहां की भ्रसेम्बली के मातहत कर दिया गया है प्रर्थात प्रसम्बली जिसे रीजनेब्ल रिस्ट्रिकंश समझेगी वही रीजनेब्ल रिस्ट्रि-क्शन समझा जायगा। मैं समझता हं कि फंडामेंटल राइट्स में इस तरह का रीजनेबुल रिस्ट्रिक्शंस का प्राविजन लगा कर जहां तक शहरी ग्राजादी का सवाल है सिविल लिबर-टीज का सवाल है, काश्मीर में उस पर ठीक तरह से भ्रमल नहीं किया जा रहा है। ठीक से उसकी वर्किंग नहीं हो रही हैं। इसकी शिकायतें समय समय पर भाती रहती हैं....

भी घ० मु० तारिकः वहां पर उतनी ही घाजादी है जितनी यहां पर हैं।

شری اے - ایم - طرق : وهاں پر اتلی می آزا ہی ہے جتلی که یہاں پر ہے-

भी प्र० ना० सिंह : में तो यही कह रहा हूँ कि वहां पर शहरी प्राजादी के सिलसिले में यदि कोई शिकायत प्राती है उस के सम्बन्ध में गृह मंत्रालय को पूरे तौर से घ्यान देना चाहिये। मेरे माननीय मित्र जिन्होंने कि सभी मुझे टोका वे हमारे बहुत योग्य साधी हैं। वे यहां पर नामिनेट होकर प्राये हैं। वे बहुत प्रच्छे हैं प्रीर उन से तो कभी कोई शिकायत हो ही नहीं सकता क्योंकि वे बड़े खुशमिजाज व्यक्ति हैं प्रीर स्वयं हंसते भीर लोगों को हंसाते रहते हैं लेकिन मैं यह समझता हूं कि प्रव यह नामिनेशन की चींच खत्म होनी चाहिए भीर प्रव हमारे माननीय मित्रों को वहां की जनता के द्वारा प्रपने को चुनाव कर इस देश की सर्वोच्य पालियामेंट में प्राना चाहिए

भी बजराज सिंह: फिर हमारे तारिक साहब कैसे धार्येंगे? वे फिर यहां नहीं भा पार्येंगे।

श्री प्र० ना० सिंह: इस सिलसिले में मैं इतना प्रवश्य कहना चाहता हूं कि संविधान की धारा २२२ में एक हाईकोर्ट के जज का दूसरे हाईकोर्ट में तबादला करने के लिए यह दिया हुआ है कि सुप्रीम कोर्ट के चीफ जस्टिस को उसके बारे में कंसल्ट किया जायगा लेकिन जहां तक काश्मीर राज्य का सवाल है वहां के लिए बीफ जस्टिस ग्राफ दी सुप्रीम कोर्ट की राय नहीं ली जायगी, उसको तबादले के बारे में कंसल्ट नहीं किया जायगा बल्कि काइमीर के सदरे रियासत की राय ली जायगी भौर सबरे रियासत से कंसल्टेशन के भाषार पर ही वहां के हाईकोर्ट के किसी न्यायाधीश का तबादला दूसरी जगहों पर हो सकता है। मैं समझता हं कि इस चीज को जैसा कि सब राज्यों के लिए है वहां के लिए भी सुप्रीम कोर्ट के चीफ जस्टिस से कंसल्टेशन करके ही करना चाहिए और न्यायाधीशों का तबादला करना चाहिए।

इस के साथ ही गह मंत्री महोदय को यह देखना चाहिए कि जहां तक फंडामेंटल राइट्स का सवाल है वहां काश्मीर में रीजनेवृल रिन्ट्रिकशंस के नाम पर जो पाबन्दी लगाई जा रही है और लोगों को यह शिकायत है कि हमारे साथ जगह जगह ज्यावती होती है। इस- [श्री प्र० ना० सिंह]

लिए यह जरूरी है कि इस सम्बन्ध में सुप्रीम कोर्ट का पूरे तौर से जुरिस्डिक्शन का जो मामला है उस को ठीक तरीके से वहां पर चलान का प्रयन्न होना चाहिए।

जहां तक प्रीवेन्टिव डिटेंशन एक्ट का सवाल है माननीय गृह मंत्री इस बात को मानेंगे कि इस समय देश के अन्दर कोई भी ऐसी गडबही नहीं है जिसकी कि वजह से प्रीवेन्टिव डिटेंशन एक्ट की यहां पर कोई भावस्यकता यहां की कम्युनिस्ट पार्टी जो कि पहुने वाएलेंस में विश्वास करती थी श्रीर प्रजा-तांत्रिक तरीकों में विश्वास नहीं करती थी भाज उस पार्टी ने भी यह ऐलान कर दिया है कि वह प्रजातांत्रिक तरीकों में विश्वास करती है भीर शान्तिपूर्ण प्रजातांत्रिक तरीकों को **ग्र**पना कर सरकार को बदलने की चेष्टा करती जब देश में एक साधारण भवस्या हो, पूरे तौर से साधारण भवस्था हो तब इस प्रीवेन्टिव डिटैंशन एक्ट को चलाते रहना उचित नहीं मालम होता है। मुझे इस सम्बन्ध में रेफेंस सैक्शन से जो आंकड़े प्राप्त हुए हैं उनके धनुसार ३ जून १६५६ तक ७७ भादमी प्रीवेन्टिव डिटैंशन एक्ट में थे भीर ३१ विसम्बर १९५९ को ९६ झादमी इसके मातहत नजरबंद थे। मैं चाहता हूं कि गृह मंत्री महोदय इस बात को जांचें। जहां तक सोशलिस्ट पार्टी भीर हम लोगों का सवाल है हम कम्युनिस्ट पार्टा की बहुत सी चीजों को पसन्द नहीं करते लेकिन कि जरूर जब बंगाल में कम्युनिस्ट पार्टी की तरफ से फुड एजिटेशन शुरू किया गया तो १७ ग्रसेम्बली के मेम्बरों को इस प्रीवेन्टिव डिटैंगन एक्ट के मातहत गिरफ्तार किया गयाजो कि किसी तरह उचित नहीं था। मैं यह महसूस करता हूं कि ग्राज जब पुलिस के द्वारा इस देश के भन्दर राजनैतिक भान्दोलनों को दबाने का प्रयत्न हो रहा है तो इस बात का

ध्यान रक्खा जाय कि राजनैतिक ग्रान्दोत्रनों को उसी सीमा तक दबाने की बात होनी चाहिए जितनी कि कानून की मर्यादा में सम्भव हो । शान्तिमय श्रान्दोलन को कानन की मर्यादास्रों को तोड कर कुचला जाना प्रजातंत्र के यग में शोभा नहीं देता है भ्रौर यह प्रजातंत्र की हत्या करना है। मैं तो इस मामले की केरल की कम्यूनिस्ट रैजिम को ग्रच्छा समझता हं कि जिस ने एक भी श्रादमी को उस श्रान्दोलन के सिलसिले में जो कि उसका तस्ता पलटने के लिए किया जा रहा था, प्रीवेन्टिव डिटैंशन एक्ट में गिरफ्तार नहीं किया जब कि दूसरी तरफ हम देखते हैं कि तमाम कांग्रेसी सरकारों द्वारा शासित राज्यों में प्रीवेन्टिव डिटैंशन ऐक्ट पर समल हो रहा था भौर श्राज भी हो रहा है। यह भी ध्यान में रखने की बात है कि केरल में जो कम्यनिस्ट सरकार को पलटने का मान्दोलन चला था वह कोई बहुत शान्ति-मय ग्रान्दोलन नहीं था भौर यह चीज कोर्टस के फैसलों से जाहिर होती है। वह तो सरकार बदलने का ग्रान्दोलन या भौर वहां पर सरकार बदल भी गयी लेकिन वहां जो कोर्टस से सजायें हुई वे बहुत मामुली सजाएं की गई जब कि ठीकइसके विपरीत हमारे गृह मंत्री महोदय की पार्टी की सरकारों द्वारा छोटी छोटी दफाओं के मातहत भी एक एक साल, डेढ़ डेढ़ साल भौर दो, दो साल तक की सजाएं दी गई हैं। श्रव पीसफूल श्रसेम्बली के मातहत १३ महीने की सजा हो सकती है, कोई जा रहा है उसको इसके धन्दर गिरफ्तार कर जिया गया भौर इस तरह से उसको तेरह महीने की सजा सुनादी गई है। गृह मंत्रालय को अपना इस तरह का दृष्टिकोण बनाना चाहिए कि सारे देश के भन्दर जो राजनैतिक भान्दोलनों को दबाने का सिलसिला है वह ग्रन्याय का सिलसिला नही होना चाहिए। अन्याय का रास्ता नहीं होना चाहिए। भय का रास्ता नहीं पैदा करना चाहिए। भें माननीय गृह मंत्री से यह कहंगा कि जो दफा १०७-११७ का प्रयोग राजनीतिक कारवाइसों ने हो

रहा है उसको बन्द किया जाना चाहिए । जब मरकार ग्रीर जनता में मतभेद हो ग्रीर जनता में मतभेद हो ग्रीर जनता का ग्रान्दोलन हो उस ममय मरकार को दफा १०७, ११७ में लोगों को गिरफ्तार करना उचित नहीं है । इन चन्द शब्दों के साथ में माननीय मंत्री जी मे यह ग्राशा करूंगा कि प्रिवॅटिव डिटेंशन ऐक्ट का इस देश से जल्द से जल्द खारमा किया जाए ।

Shri U. C. Patnalk (Ganjam): May I crave the indulgence of the House for only two minutes to refer to a recent activity?

Mr. Deputy-Speaker: I have already exceeded the time by ten minutes.

Shri U. C. Patnaik: I want only two minutes to speak about civil defence which has recently been taken up by the Home Ministry. It ought to have been taken up by both the Home and Defence Ministries as is being done in England under the 1948 Act. We have to congratulate the Home Ministry at least on having taken it up recently and on having started it in this country. I want to express through this House only one thing and that is that the whole country should accept the present home defence scheme and try to work it.

Secondly, I would appeal to the Home Ministry itself to see that it is organised on modern lines with coordination with the Home Guards, Police guards, the Police force, the military forces and particularly the intelligence departments, the check-posts and other things which have been referred to. If that is done, the country will be very happy because our defences are now at stake in view of things happening in Defence Ministry.

Mr. Deputy-Speaker: Further details be can pass on to the hon. Home Minister afterwards. Now the hon. Home Minister.

The Minister of Home Affairs (Shri G. B. Pant): Mr. Deputy-Speaker,

Sir, I am thankful to the House for the approval it has accorded to the services that are being rendered and which it is a privilege for Home Ministry to render. I am also grateful to the hon. Members for their kind consideration for me and for the year generous terms in which some of them have referred to the humble part that I am playing in the Home Ministry.

In the course of the last more than eight hours' debate a large number of my colleagues have spoken. I will benefit by what they have said. It will, however, obviously be impossible for me to refer to everyone, or even to the major part, of the observations that have been made. It will be my endeavour to look into the suggestions and the criticisms that have been made and to see how far we can remedy the defects that may have been revealed in the course of the debate. I hope hon, Members will pardon me if I am not able to cover most of the ground.

14.45 hrs.

[MR. Speaker in the Chair.]

The Home Ministry's responsibilities cover a wide range which it is not only variegated but also extensive. Shri Nagi Reddy started the ball but it remained standstill and it did not move beyond his own court. He has been able to go all over the country in search of something which he could use as a handle for criticism. He could not find anything in Delhi nor in Andhra, where he lives. But he was able to....

Shri Nagi Reddy (Anantapur); Teongratulated you.

Shri G. B. Pant: Thank you for that.

But he was able to unearth a shabby slip somewhere from Bengal. Well, he does not seem to be peeping pace with the progress of events in the [Shri G. B. Pant]

country. He seems to be enclosed in his own theory where, apart from his researches, no light can penetrate. He has told us that the rules that are now in force at the Centre are only a carbon copy of the rules that were in force before Independence. He has only seen a carbon copy, I think. He has not seen the real copy. That is really the difference between him and us. We see the reality while they are enwrapped in carbons. So I would like him rather to take a more realistic view of things.

He claims that he belong to perhaps the most forward party in the country. I do not like to call anyone backward. I am all the more afraid of doing so when Shri Anthony is here after hearing what he said yesterday. But I can tell him that if there are shortcomings, and defects it is nevertheless our constant endeavour to make such improvements as we can. We must also see the other side, the brighter side of the picture. All our neighbouring States, or most of them, have passed through convulsions which have engulfed democracy. Democracy has been swallowed up in the sea but India alone stands as an island-secure, progressive, advancing and firmly anchored to the principles she is not likely to give up. He should have noticed that if we have today the goodwill and the respect of the world, it is due to our Prime Minister but also to some extent to the stability of administration in the country, to the maintenance of peace in the midst of adversities and to cohesion secured in the midst of varieties of religions and cultures and to the continuous progress that we have been making in economic, cultural and other fields. So let us not condemn ourselves, our people, our Ministries if I may be permitted to submit and much less our services and those who have been bearing the brunt of all that has happened. We sitting here have the privilege of evolving policies, of looking at things, if possible, from points of view and reaching sound conclusions. But ultimately those

decisions of ours have to be translated into action by our services and security has to be maintained by our often criticised and sometimes maligned police force. We should remember that we have had many shocks to bear, many ordeals to face but through the agency which we have been trying to shape according to the new circumstances and which has been showing a vitality of its own we have been able to get through all the enormous and stupendous difficulties.

I do not say that there is no corruption—I shall have a little more to say about it later—but let us not vitiate the atmosphere by too much of talk of corruption, let not other people think that corruption is the paramount feature of social, political and administrative life in this country.

An Hon. Member: It is so, Sir.

Shri G. B. Pant: That is what I say, those who think of that and nothing else see nothing but corruption. They can think of nothing which is not corrupt and their minds are always steeped up in the atmosphere of corruption. From there I want them to move into cleaner atmosphere so that they may be able to see the light and to judge things in their proper prospectives.

Well, Shri Goray and also I think Shri Nagi Reddy laid emphasis on the streamlining of our administration. We realised the need for it long before they talked about it. been making aftempts in that direction. There was first the Report of Shri Gopalaswami Ayyangar. We have consulted Dr. Appleby and other experts and we have made imperceptible changes which have resulted in almost a revolution in the working of our administrative machine so that if one who had worked in this country 30 years ago were to go to our secretariat or to go to one of our districts he would find that he had to remain under training here or there for more than a year before he could in any way appreciate the spirit of the pre-

sent administration. It is through the administrative apparatus that things have to be put into shape and that administrative apparatus has to be equal to the various tasks it is called upon to undertake. We have had our First Five Year Plan; we have our Second Five Year Plan. Well. success of the Plans is admitted by all. and I might remind my hon. friends opposite of the various speeches that were delivered by Mr. Khrushchev during his visits to our country about the progress that has been which he considered marvellous. They may if they so like make a tour round the country and see things for themselves not with their jaundiced or plastered eye but with a desire even at this stage to learn and see things. They have been left behind in the back-waters. They consider themselves to be forward but they will never unlearn or learn. Any party, any individual whose mind is closed and who can never shed all the prejudices and look at things squarely cannot improve or set things right. In all have been following a course which is based on fundamental and basic principles but which alse takes account of the realities. It is thus that we are able to move forward to take this big country with 400 millions of people onward to the achievement of the goals of welfare and to the accomplishment of the change in social order.

Our methods of work have changed. In our own Ministry there are now very simple ways of doing the work. The disposals have increased. We are trying even to reduce the strength of the staff though the work is increasing. We have made a series of suggestions which are under consideration today. The question of the proper formation of the services and of improvement of training and of the inculcation of the right spirit, of the assimilation of the basic fundamentals which should guide our services has been constantly engaging our attention. It is in pursuance of those aims that we have also established now an academy of public administration in

which not only the I.A.S. officers, but the officers from the States who are promoted to the I.A.S., and all those persons who are selected for the All-India and the Central Services will receive training. The Academy conducts seminars, discussions, etc. and gives instruction not only in what are called the skills of administrative art but also in Gandhian philosophy. in the basic principles of our ideology, and the social order that we have in view. All that will give them that outlook and that approach which is absolutely necessary in the context of our social objectives.

15 hrs.

In the course of these last ten years our services have been adapting themselves to the needs of the times. do not say that every one has fully assimilated the principles for which we stand, but I do say that there has been a marked change in many of After all, but for their loyal and zealous pursuit of the aime which are before us and their real effort and industry to put through our schemes, we would not have succeeded. let us give them their due, as we give even to that one unknown person whom one would not like to mention in this House? Give them their due, and let them go forward in their task uplifted by the encouragement that they receive from any kind word that is said by an hon. Member of Parliament even if it be occasionally. I hope they have the goodwill of this House. They can go forward and perform their duties, relying on its impartiality and on its desire to assist them in the arduous tasks that lies ahead of us and of them.

Sir, it has been said that the services are not very responsive. Well, I am prepared to say, as I have often done before, that there is need of their adopting a positive attitude towards work. Every paper should be disposed of in the minimum time. Every one who occupies a position should discharge his responsibility.

[Shri G. B. Pant]

To pass on things from one to the other is wrong. The people have to be treated with courtesy, with respect, because they are our masters. They are my masters and they are the masters of every one who is under me. An their suggestions, their requests have to be met with the utmost sympathy and, to the extent possible, they should be carried out. All these should be the guiding principles. And we should encourage those who do so, while we may try to correct those who still have their failings.

Sir, in this Academy we have now introduced many lines of training, which we hope, will produce a new type of civil servant. We have also appointed the Director of this Academy as the Director of Training, so that he may co-ordinate the training that is being imparted in various institutions with which the Central Government is connected.

Similarly, we have remodelled the entire programme of training in the Atu Police Training College, and we have placed also the Secretariat Training School under the Director of Training so that there will be complete co-ordination. We would like to have the advice of the hon. Members about the improvements that can be made. Ultimately, it is the training that is imparted in the beginning which determines the future course and conduct that a public servant follows during his career.

Some friends here said that in our country crime has greatly increased and there is at times—whether he said "at times" or not I do not know—even a sense of security lacking. (An Hon. Member: None said so). If none said so, then so far so good. Well, Sir, I may say that though law wad order is a State subject, so far as the Centre is concerned, it does it best to see that peace is maintained in the land. And I must say that we all have to give credit to our people, to our services and also to the res-

ponsible Members of the Legislatures for their co-operation in this task.

The crime position in the country has remained almost stationary. The figures for cognizable crime for the year 1959 are almost the same as for 1958. But during the last two years the figures of dacoity have gone down by about more than 35 per cent. Similarly, other serious offences like burglary, robbery and so on have also diminished.

Shri S. M. Banerjee: Dr. Katju is not giving any statement except about dacoities in Madhya Pradesh. I want to know the position, whether it has improved.

Shri G. B. Pant: Yes, considerably. And I hope Mr. Banerjee will be glad to know about it. He ought to have known about it as his range knowledge is wide enough but seems, he has been in ignorance it this particular matter so far. Well, Sir, there has been considerable improvement in that. The average figure of cognizable crime for our country is 162 today, and it is somewhat above what it was some years ago, while, in the most advanced countriles which I need not name, as everybody knows which are the most advanced, it is not less than 1,200 per lakh, so that in those countries cognizable crime is six times more than in our country. So, we can find some consolation.

Shri Rajendra Singh: Is it because of the quality of the people, or because of the quality of the police?

Shri G. B. Pant: It is the quality of the people that, in spite of those who incite them to commit offences, sometimes political and sometimes nonpolitical, they remain peaceful. So, the credit is due to the people, and also to those who are in charge of security.

Something was said about the nomination of the Anglo-Indian member in Kerala. My hon. friend Shri Anthony always speaks with eloquence and vigour, but yesterday he

spoke with vehemence and agner. That was something which did not quite agree with my expectations. I do not know if he had really much ground for being so indignant. He is a great lawyer, and he was also a Member of the Constituent Assembly. He knows what an Anglo-Indian under our Constitution Article 366(2) gives the definition, and I will read it out. I am dealing with this matter to allay his resentment if I can succeed in doing so, because I do not want him to be angry. He may not like what we do, but should not feel on that account that we deliberately want to do anything which would offend him. As I said. every man should have his due, and let that section of Anglo-Indians whom he may not like, also have what may be due to them.

Article 366(2) as Shri Anthony certainly knows—as I said, he was a Member of the Constituent Assembly, and a prominent Member too—runs thus:

"an Anglo-Indian" means a person whose father or any of whose other male progenitors in the male line is or was of European descent but who is domiciled within the territory of India and is or was born within such territory of parents habitually resident therein and not established there for temporary purposes only."

I think he will concede that Shri P veira who, I think, has been nomin d by the Governor, is an Anglo-Lian. The Governor had the discretion to do so, and I did not put my finger into the pie because I have had my experience last time and I thought I had better let him exercise his discretion. So, he nominated this gentleman, Shri Pereira, who is a senior retired engineer, and suppose to be much superior to Shri De Cruz who was recommended by me last time at the instance of my hon. friend Shri Anthony. He cannot deny, I think he

will not dispute, that Shri Pereira is himself domiciled in India, that he himself is a resident of India and that one of his progenitors was a European.

The difficulty is this. Shri Anthony seems to think that only persons of British descent can be called Anglo-Indians.

Shri Frank Anthony (Nominated-Anglo-Indians): May I explain?

Shri G. B. Pant: You may explain after I have finished.

Mr. Speaker: Later on.

Shri Frank Anthony: On a point of explanation. I should know my community better than Pantji.

Shri G. B. Pant: Oh yes.

Shri Frank Anthony: I do not want to enter into these personalities. The only thing is that this gentleman says he ir a Feringi. The Feringis for 200 years have not been called Anglo-Indians. The definition will not help. The Feringis have not been called Anglo-Indians by the Backward Classes Commission. You unddenly make Feringis into Anglo-Indians. The day after tomorrow you will make some Hindus of Greek descent into Anglo-Indians. That is what I said.

Shri G. B. Pant: It is not a personal explanation, it is an argument,...

Shri Frank Anthony: Shri Pereita is not an Anglo-Indian. I did not want to mention, but he is not an Anglo-Indian.

Shri G. B. Past:an argument which I do not think is really very sound, because in Kerala there are many persons of Dutch or Portuguese descent.

Shri Frank Anthony: Whose mother tongue is Malayalam, and that is precisely my objection.

Shri Nagi Reddy: That is no reason why they should be excluded.

Shri Braj Raj Singh: That is highly objectionable.

Shri C. D. Pande (Naini Tal): You also have your mother tongue as Hindi.

Shri G. B. Pant: There is no condition here that if a person speaks Malayalam, then he will not be an Anglo-Indian. Let me repeat there is no such condition here.

Shri Frank Anthony: The Anglo-Indian community was not recognized in 1950. It has been recognized for 200 years. For 200 years the Ferings have been fishermen and potters.

Some Hon. Members: What of that?

Shri Frank Anthony: You suddenly make them into Anglo-Indians.

Shri G. B. Pant: My hon. friend would not accept a potter or a fisherman....

Shri Frank Anthony: Certainly not.

Shri G. B. Pant:as an Anglo-Indian.

Shri Frank Anthony: For 200 years they have not been.

Shri G. B. Pant: He also says that Anglo-Indians should be determined on the ground of religion and so on.

An Hon. Member: No question of religion.

Shri G. B. Pant: I think the Christian religion asks people to be humble and meek, not to despise those who may be backward. We also feel row that we did great injustice to the Scheduled Castes because they worked with hand, they laboured and we had the benefit of their labour, and they did not share the fruits of their labours with us fully.

In fact, so far as the legal position goes, there can be absolutely no doubt. So far as suitability goes, the Governor has made the choice, but I may remind Shri Anthony of one thing, if he will permit me. Shri De Cruze is of Portuguese descent, I think, and not of British descent.

Shri Frank Anthony: Yes.

Shri G. B. Pant: And last time, when he was nominated, I got a representation to the effect that he was a Feringi. I do not very much like the word "Feringi", but whether one calls a rose by one name or the other, that does not make any difference, it smells equally sweet. So, I referred the matter to Shri Anthony and asked him if he was or if he was not. did not get any reply from him. He is a busy man, perhaps he had no time. But I have only to say that this nomination was made because, under the rules, under the law, it was perfectly open to the Governor to nominate any one. One may not like him; one may not agree with his views; yet, the Governor has to nominate a person whom he considers to be suitable for that purpose. So, I shall not cause any further annoyance to my hon, friend by telling

Shri Frank Anthony: I cannot let this position go unchallenged. Pantji has not studied this position. I cannot accept what he says. His own Backward Classes Commission has said that these people are not Anglo-Indians; they are imposters; now, you suddenly make them into Anglo-Indians.

Shri G. B. Pant: The Backward Classes Commission cannot override the provisions of the Constitution, nor can I or any other Member of this House. The Constitution is binding on all of us.

Here, I close this chapter.

Shri Frank Anthony: It is wrongly closed, because it is great indignity and injustice that you are doing to my community. You cannot impose on my community people who for two hundred years have not been Anglo-Indians. The British people did not know who the Feringis were.

I am sorry to say that the Home Minister cannot go round creating members of my community. Tomorrow, he will say that some Hindus are of Greek descent, and, therefore, they are Anglo-Indians.

Shri Panigrahi: Is Shri Frank Anthony the dictator of the Anglo-Indian community that whosoever is suggested by him should represent the Anglo-Indians?

Shri S. M. Banerjee: Why should be not resign from the House? him resign.

Mr. Speaker: The chapter is closed.

Shri G. B. Pant: I do not want to give any answer because I had to refer to it only if possible to soothe Shri Frank Anthony, not with a view to irtitate him further. But, in a state of anger, reason does not act very vigorously.

Shri Frank Anthony: You are enforcing something which is absolutely i!legal.

Mr. Speaker: Order, order.

An Hon. Member: If it is illegal, the hon. Member can go to courts.

Shri G. B. Pant: There are constitutional ways of questioning things which are illegal. I am sorry that I have not been able to give any satisfaction.

Shri Frank Anthony: You are adding insult to injury.

Shri G. B. Pant: If this statement of a truth is an insult or an injury, then, one has sometimes to put up with it.

Shri Frank Anthony: It is a perversion of the actual position, I am sorry it is absolute perversion.

Shri Panigrahi: This can be settled outside the House.

Shri G. B. Pant: Arguments are not met simply by using language of a kind which I am not capable of using myself.

There were many other points raised in the debate. Shri Goray referred to the insult that was done to Shivaji's picture. Well, it would be unpardonable for anyone to do so. I would be the first man to protest against it. The moment, I heard about it, I made enquiries, and I shall just read out what I hove got in reply I had other correspondence also, but I am just reading out the telegram which I got, because I wanted a telegraphic reply.

Shri Braj Raj Singh: Reply from whom?

Shri G. B. Pant: Reply from the Government of Mysore.

Shri Braj Raj Singh: They are a party to it.

Shri G. P. Pant: I do not think so. Otherwise, every Government can be supposed to be a party to everything that another man does not like.

The telegram reads thus:

"Story that police removed and destroyed picture frames Shivaji from peasants hut in Yellur village is false. Deputy Commissioner visited Yellur with superintendent police and revenue officers eleventh February for revenue collection work. of press representatives had also been invited. Maharashtra Ekikaran Samiti leaders including three M.L.A.'s from Bombay were also present. Press correspondents were asked to go round and make enquiries to verify for themselves the truth behind allegations. Press correspondents talks to villages in groups and individually and were convinced that the allegation of removal and tearing down Shivaji's picture were false.".

I have read it out because it is something, which I consider to be, as I said, unforgivable, and if it true, I would have followed it to the bitter end. But I am satisfied that the report was based on some sort of misrepresentation or misconception.

Shri Mohammed Imam (Chitaldrug): It is worthwhile to find not how that photo came into exitence and how it was brought into this House.

Demands

Shri G. B. Pant: No, it was not that photo which came here. It could not possibly have come, if it had been torn. I think he meant to say that something like this had been torn.

Shri Basappa (Tipteer): It is part of their false propaganda.

Shri G. B. Pant: I am not concerned with that. I have just placed the report.

Shri Nagi Reddy made some enquiries, I think, about the Kerala Bills. He said that these Bills are being deliberately withheld, because we do not want any land reforms and that is why we are keeping them back. As I said just now, they are so much shut up in their shells that they do not know even the facts which are known to everybody else. U.P. had the first Zamindari Abolition Committee, and the Government with which I was associated at a time passed Land Reforms and Zamindari Abolition Act which has not been in its revolutionary character surpassed by any other Act in the country, including the Bill that was passed by the Kerala Legislature during the communist regime.

Shri Nagi Reddy: Please send it back immediately, or accept it.

Shri G. B. Pant: I shall tell you why it is being held back. there are these four Bills. He said. why do you not send them back to the Legislature. If I send them back to the Legislature for reconsideration, then it will take months and months to get these Bills through. So, I have asked the Government there to let me know exactly what changes they want, so that we confine our attention to those alone. changes and then see which of them are worth accepting and suggest such changes to be made in those Bills, so that the Bills may get through the Legislature within the minimum time; or if they

so agree, such Bills as can be sanctioned or as can be given assent to by the President today may receive such assent. I think his misgivings will be removed.

Shri Nagi Reddy: I hope it will be done soon.

Shri G. B. Pant: Yes, I hope it will be done soon, and I hope he would agree that the course that I have adopted is better than that suggested by him.

There have been a number of references to Scheduled Castes and Scheduled Tribes. It is but natural that this subject should have received the attention of the House. I wish more Members of the House could interest themselves in this vital subject because we want in our country not only peace of the ordinary type but we want that emotional integration and cohesion which is needed for the functioning of sound democracy. may state here-whether one be an officer or a Minister or a Member of Parliament or any other individualthat there are three things which have to be remembered. First of all, one owes a duty to man as man. The dignity of man has to be recognised. There can be no difference between man and man. Whatever be the calling, whatever be the position, the supremacy of manhood in humanity has to be recognised by every one. That is the first thing that we have to remember. The second is that we are all citizens of a common motherland, an ancient land which has very hoary traditions and which has been known for its spiritual nobility for ages all over the world. So let us discharge our duties first as man and secondly as citizen. Thirdly, comes the social position, occupation. Whatever be my vocation, whether I am a cultivator, whether I am following some profession, whether I am a lawyer or whether I am a Member of Parliament, the third also imposes certain obligations. But the first two are very important and the third pales into insignificance if the first two receive due attention.

So I say that it is the duty of every one of us to do our utmost for the Scheduled Castes and Scheduled Tribes. I have heard the criticisms of some of the hon. Members. I do not blame them. They can be impatient. They can even question our motives. But that should not come in the way of our doing the best that we can for them, for it is only thus that every link in our chain can be made strong and our society revitalised in a manner which will give it its due place in the comity of nations in the international world in all matters.

So it is not a question of politics for me. It is something which stands on a much higher and bigger plane. Members have been saying that the grants that have been made have not been fully utilised. I agree. I have been doing my best to see that they are utilised, and I have held conferences of Ministers. I have spoken to the Chief Ministers only recently. I have been raising the amounts and I hope that by the end of this year, nearly 90 per cent. of the grants will have been fully utilised. So I want them all to make a gigantic effort so that the maximum that we can do may be done consistently with our resources. So I beseech the co-operation of hon. Members in that task. Do not set your back against the movement that is meant for the good of all of us through your community. I do not want to say that they have reason to be grateful. But even where one is not grateful, one can still be graceful and gracious. So I would request hon. Members to look at these things from that angle.

For me to go more into details at this stage is hardly possible. But let us join hands and see that this blot of untouchability is wiped out completely and also that the maximum progress that we can make in the minimum time is made, so that all of us may be able, as self-respecting citizens, to stand on our own legs in this country.

There is, again, some reference to corruption. It is the fashion of the day and I am really sorry that such a fashion should have grown. Sofar as the efforts of Government go, they are well known. We havetightened the law.

Shri Rajendra Singh: What are the results?

Shri G. B. Pant: The result is—very little of corruption as compared to what it was sometime ago.

An Hon. Member: Little corruption?

Shri G. B. Pant: I do not say that does not exist. But I do not accept that there has not been improvement. After all, the total number of complaints that we ceived, when collected together in the Vigilance Division, came to 10,000. Many of them were found to be unfounded or false. But taking the 10,000 as if they were genuine, it would come to one in a hundred. When there is no complaint against 99 in a 100, can you condemn that class? Can any class show that there is not one black sheep in the fold of 100? So let us not talk as though the whole country is seething with corruption. I will tell you that nothing will corrupt more than a talk of that nature, because when we talk of cleanliness, we become clean; when we talk of God, we become godly

Shri Rajendra Singh: The more you excuse corruption, the more corruption there will be.

Shri G. B. Pant:when we talk of some evil person, then we are drawn into the satanic fold.

So let us do our best. I do not mean that we have not done anything. As 1 have said, the law has been tightened.

Shri Rajendra Singh: Your duty is to defend and excuse them on the floor of the House!

Shri G. B. Pant: Those who are convicted of corruption are sentenced to a minimum term of imprisonment of one year. It is all prescribed. There are special courts appointed for the purpose. Besides that, the

law has also now made a persor who gives illegal gratification a culpritwhich he was not formerly. Again, there is a provision for treating one as an approver in a case against government servant for corruption. Besides this, we have set up in the Vigilance Division special squads of various types. The Vigilance Division's report has probably been seen by hon. Members. The report of the Special Police Establishment have also come to their notice. cannot, again, go into details. But they will find that hundreds of government servants-I mean it may be a thousand, not more-were dismissed, several were removed, were punished in courts and sentenced and many were given disciplinary punishment and had to face disciplinary proceedings. The figures are with me, but I do not want to tire the House by referring to them.

There was some reference made to a Boundary Commission and to the need for having principles for boundary demarcation purposes. May I say that the principles were settled by the States Reorganisation Commission, a dispassionate body consisting of persons of the highest eminance? They evolved certain principles. Now, those who ask for principles do not want to abide by them. What is the guarantee that if I were to place another set of principles here, it will be accepted by another set of people?

Shri Chintamoni Panigrahi (Puri): Even after the States reorganisation there have been adjustment of boundaries between Andhra and Madras.

Shri G. B. Pant: So, reference has been made to Andra and Madras. The basic principles according to which we should work were observed there too. That arrangemen should be made with the agreement of the parties was the basic principle. And, according to that basic principle, the two States agreed that the village should from the unit. (Interruption). It is known as the Pataskar formula. Good Pataskar has become immortal thereby. He has only put on borrow-

ed clothes and thus taken immortality for himself. (Interruption).

Shri Chintamoni Panigrahi: Extend it to other States.

Shri G. B. Pant: For the other States too the basic principle stands. Let them agree and we will try to expedite it, (Interruption). That is the basic principle; because what does it matter whether a clod of earth is include in this State or in that so long os it forms part of this great land of India of which you and I are equally proud? But regional frenzy and fanaticism sometimes overwhelm us; and we are not able to look at things from the correct stand point.

I have been trying to bring about agreement wherever differences have existed. But, even here, I have not come across anyone speaking favour of the other State than that in which he himself lives. Everyone supports the claims of his own State and opposes the claims of the other States. Even in External Affairs where we have had no dangers in the past we are not today as carefree as we used to be. In these circumstances, little petty things in a way eclipse our minds and we are not able to look at these problems in the right perspective.

Shri Mahanty spoke of the difficulties that the people of Seraikela were having in the matter of their language. I see he did not specifically raise that question. When he wrote to me and when he raised it I wrote to the Chief Minister and I also asked the Commissioner of Linguistic Minorities to go to the spot and study the situation, and to request Shri Mahanty to be there to enlighten. The Commissioner did so but Shri Mahanty did not go there. (Interruptions).

Shri Mahanty: I would say why I did not go there. (Interruptions.) Why should you laugh? It is not a market place. Sir, I should say a word of personal explanation. I wrote to the Linguistic Minorities Commissioner that the date he had fixed could not suit me because of my preoccupations in Delhi. I have written to him to fix another date and I will go there. (Interruptions.)

Shri G. B. Pant: I was saving I have done my best. The Commissioner reported to the Chief Minister and the Chief Minister told me that none of the Oriva schools had been closed. that their number had gone up and that he is determined to do everything to respect the rights of the minorities according to the Linguistic Minorities Code.

So, wherever any complaint has come to me I have tried to secure the help of those who are in a position to help me and, I think, I have, to some extent succeeded.

Shri Nagi Reddy: I think, also referred to the question of Urdu. He seems to have forgotten that a statement was issued by the Central Government about Urdu some time ago which was considered satisfactory by all those who are interested in Urdu. And that statement is also attached to the Report of the Committee of Parliament on Official Language Commission Report.

Shri Nagi Reddy: My complaint was against U. P. and other States which have not accepted it.

Shri G. B. Pant: I am coming to that. So far as U. P. is concerned, they have issued orders in accordance with the directions contained in that statement and they have also declar-ed certain areas as being areas where the rules and regulations and such like things should be published in Urdu. He can, I hope, have at least some sort of satisfaction when he comes to know that his wishes have been fulfilled in advance. Such has been the case in Bihar too except that they have not been able to work out the details, according to my view, in certain matters.

Shri Prakash Vir Shastri said that sufficient progress has not been made in the field of Hindi in recent years, I do not consider it necessary to give a very detailed account. But I can say this that lakhs of terms have been translated into Hindi and an Encyclo-441(Ai) L.S.--6.

paedia is being prepared and volumes are to be published shortly. Thousands have been given training in Hindi and many other steps have been taken. Now that the report of the Commission has been considered and the Committee has also considered that and the matter has been discussed in Parliament, I hope decisions will be taken which will be helpful in giving further momentum to this matter. So, he need not feel in any way depressed or disappointed.

Shri Mukerjee referred again . . .

An Hon. Member: No: Shri Banerice.

Shri S. M. Banejee: Both are Brahmins.

Shri G. B. Pant: Shri Banerjeebut there is not much difference so far as they are concerned. He referred again to 4A and 4B. So far as 4A and 4B are concerned, the two rules were discussed even last year and he had his full say. I tried to show him the path of reason. But he does not like to follow that, (Interruption).

I may say it is not only in our country alone but in many of the most advanced countries that government servants are not allowed-civil servants-to go on strike or to make demonstrations in order to compel Government to carry out their wishes, Of course, government servants and the members of the Government form one family and there must be complete understanding between them. Both are servants of the people and they have to see that they render true service, that neither of them fails in rendering service. It is not a profiteering concern. Government is serving the people and so are government servants. Why should there be any gulf separating the two; and why should there be any occasion for any strike or for any demonstration? Coercion must be ruled out where understanding is necessary and goodwill must prevail. (Interruption.)

[Shri G. B. Pant]

Then, the other thing relates to the recognition of Unions. About that the rule is that the office-bearers should, as a rule, belong to the service to which the Union belongs. There should also be community of interests within the members forming the union. I do not see why there should be any objection about that.

Shri S. M. Banerjee: Sir, may I interrupt?

Shri G. B. Pant: I do not hope to be able to satisfy you. If you can assume me that my answer to your question would remove all your doubts, I would seek the indulgence of the Speaker but I know it will not. So, there is no point in pursuing the matter further.

As I said, many points were raised and I have perhaps taken a few minutes more than my allotted time. I only hope that we will all move forward and there will be greater understanding and more of good-will. What we need above all is some charity of judgment without which our faults loom large and whatever little we may do is ignored. Thank you.

Shri Nagi Reddy: May I say.....

Mr. Speaker: Order, order. After such a lengthy explanation, if still points persist, they may be reserved for the next year. Now, shall I put the cut motions together?

Shri S. M. Banerjee: I want to press my cut motion Nos, 1050 and 1051.

Mr. Speaker: I shall first put cut motion No. 1050. The question is:

"That the demands under the head 'Ministry of Home Affairs' be reduced to Re. 1" (Failure to repeal Rules 4-A and 4-B of the Government Servants' Conduct Ru'es). (1050)

Those in favour will say 'Aye'.

Some Hon. Members: Aye.

Mr. Speaker: Those against will say 'No'.

Some Hon. Members: No.

Mr. Speaker: I think the 'Noes' have it.

Some Hon. Members: The 'Ayes' have it.

Mr. Speaker: Let the lobbies be cleared.

Shri S. M. Banerjee: I want the House to divide on my second cut motion and I want to have a voice vote on the first one.

Mr. Speaker: The voice vote was already taken. If he had been satisfied with the voice vote, it is already there. Anyhow, I will see if I can put it again for a voice vote. When once a division is called, I do not think there can be any voice vote. Let me see—I find that I can take a voice vote. Now, I will put the question to the vote of the House. The question is:

"That the demand under the head 'Ministry of Home Affairs' be reduced to Re. 1." (Failure to repeal Rules 4-A and 4-B of the Government Servants' Conduct Rules). (1050)

The motion was negatived.

Mr. Speaker: I will put the next cut motion standing in his name to the vote of the House. The question is:

"That the demand under the head Ministry of Home Affairs' be reduced to Re. 1." (Need for classification of arrested representatives of various opposition parties as political prisoners in jails). (1051)

The Lok Sabha divided: Ayes 28, Noes 100

[16:01 hrs.

Division No. 41

Demands

Benerjee, Shri S.M. Chakravartty, Shrimati Renu Deb. Shri P. G. Gaikwad, Shri B.K. Ghoshal, Shri Aurobindo Ghose, Shri Subiman Goundar, Shri Shanmuga Kodiyan, Shri

AYES

Mahanry, Shri Matera, Shri Menon, Shri Nagayan ankurty Mohammed Imam, Shri Mullik, Shri B.C. Neyar, Shri V. P. Panigrahi, Shri Patil, Shri Nama Rai, Shri Khushwaqt

Reddy, Shri Negi Sampeth, Shri Singh, Shri Braj Raj Singh, Shri Rejendre Siva Raj, Shri Sugandhi, Shri Supakar, Shri

Verma, Shri Ramii

NOES

Ambalam, Shri Sobbiah Anjanappa, Shri Banerji, Dr. R. Banerji, Shri P. B. Bengshi Thakur, Shri Berrow, Shri Besumatari, Shri Bhargaya, Pandit Thakur Das Brajeswar Prasad, Shri Chandra Shankar, Shri Chaturvedi, Shri Chettiar, Shri Ramanathan Chuni Lal, Shri Das, Shri K. K. Das. Dr. M.M. Dasappa, Shri Datar, Shri Dube, Shri Mulchand Dwivedi, Shri M. L. Genpati Ram, Shri Ghosh, Shri N.R. Measds, Shri Subodh Jain, Shri M.C. Jhunjhunwale, Shri Joshi, Shri A.C. Kedaria, Shri C.M. Khawaja, Shri Jamal Krishna, Shri M. R. Krishna Chandra, Shri Kureel, Shi B.N. Lachhi Ram, Shri Leeker, Shri N.C.

Mufida Ahmed, Shrimati

Mallik, Shri D.C. Maniyangadan, Shri Masuriya Din, Shri Mathur, Shri Harish Chandra Mathur, Shri M.D. Mehdi, Shri S.A. Mehta, Shri J.R. Mehta, Shrimati Krishaa Mishra, Shri Bibhuti Mishra, Shri S. N. Misra, Shri R.R. Mohidoen, Shri Gulam Munisamy, Shri N.R. Muthukrishnen, Shri Nanda, Shri Nayar, Dr. Sushila Padam Dev, Shri Pende, Shri C.D. Penne Lal, Shri Patel, Shri N.N. Patel, Shri Rajeshwar Pillai, Shri Thanu Raghubir Sahai, Shri Ramaul, Shri S.N. Rane, Shri Reo. Shri Jaganat ha Raut, Shri Bhola Reddy, Shri Beli Reddy, Shri K.C. Reddy, Shri R.L. Roy, Shri Bishwanath

Malliah, Shri U.S.

Sahu, Shri Rameshwar Sambandam, Shri Sarder, Shri Bholf Sarhadi, Shri Aiit Sinah Satish Chandra, Shri ~ a tyanar ayana, Shri elku, Shri Servaj, Shri Vairavan Shankutla Devi, Shrimat i Shobha Ram, Shri Singh, Dr. Ram Subbas Singh, Serder Hukem Singh, Serder Igbel Singh, Shri Babunath Singh, Shri Bahadur Singh, Shri Burbal Singh, Shri D. N. Singh, Shri Kalika Singh, Shri Lachman Singh, Shri Radha Mohan Singh, Shri Raghunath Sibha, Shri B. P. Siaha, Shri Jhulan Sinha, Shri Setya Nerayan Sinhesen Singh, Shri Siva, Dr. Gangadhere Snatak, Shri Nardeo Subbarayan, Dr. P. Sumat Presed, Shri Thakore, Shri M.B. Upadhyaya, Shri Shiva Datt Varma, Shri M.L. Varme, Shri Rameingh Bhai Wadiwa, Shri

The motion was negatived.

Rup Nerain , Shri

Shri Barrow (Nominated-Anglo-Indians): Sir, I want to press my cut motion No. 988.

Mr. Speaker: The question is:

"That the Demand under the Head Ministry of Home Affairs be reduced by Rs. 100 (Stultification of the constitutional guarantees in respect of the Anglo-Indian Community.)" (988)

The motion was negatived.

Mr. Speaker: I shall put all the other cut motions together.

The remaining cut motions were put and negatived.

Mr. Speaker: The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the order paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1961, in respect of the heads of demands entered in the second column thereof against Demands Nos. 45 to 59 and 122 relating to the Ministry of Home Affairs."

The motion was adopted.

[The motions for Demands for Grants which were adopted by the Lok Sabha are reproduced below—Ed.]

DEMAND NO. 45-MINISTRY OF HOME AFFAIRS

"That a sum not exceeding Rs. 3,06,16,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of Ministry of Home Affairs."

DEMAND No. 46-CABINET

"That a sum not exceeding Rs, 34,66,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Cabinet'."

DEMAND No. 47-ZONAL COUNCILS

"That a sum not exceeding Rs. 2,51,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Zonal Councils'."

DEMAND No. 48—Administration of Justice

"That a sum not exceeding Rs. 2,25,000 be granted to the President to complete the sum necessary to defray the charges

which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Administration of Justice'."

DEMAND No. 49-POLICE

"That a sum not exceeding Rs. 1,39,63,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of Police!"

DEMAND No. 50-CENSUS

"That a sum not exceeding Rs. 1,39,63,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Census'."

DEMAND No. 51-STATISTICS

"That a sum not exceeding Rs. 1,74,07,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961. respect of 'Statistics'."

DEMAND No. 52—PRIVY PURSES AND ALLOWANCES OF INDIAN RULERS

"That a sum not exceeding Rs. 4,29,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of "Privy Purses and Allowances of Indian Rulers'."

DEMAND No. 53-DELHI

"That a sum not exceeding Rs. 11,51,48,000 be granted to the President to complete the sum necessary to defray the charges

which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Delhi"

DEMAND No. 54-HIMACHAL PRADESH

"That a sum not exceeding Rs. 6,36,02,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Himachal Pradesh'."

No. 55-Andaman and EMAND NICOBAR ISLANDS

"That a sum not exceeding Rs. 2,72,07,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Andaman and Nicobar Islands'."

DEMAND No. 56-MANIPUR

"That a sum not exceeding Rs. 3,00,17,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Manipur'."

DEMAND No. 57-TRIPURA

"That a sum not exceeding Rs. 3,90,77,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Tripura'."

DEMAND No. 58-LACCADIVE, MINICOY AND AMINDIVI ISLANDS

"That a sum not exceeding Rs. 21,62,000 be granted to the President to complete the sum

necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of Laccadive, Minicoy and Amindivi Islands'."

Committee on

Private Menibers Bills and Resolutions

DEMAND No. 59—MISCELLANEOUS DE-PARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF HOME AFFAIRS

"That a sum not exceeding Rs. 9,67,89,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Miscellaneous Depart-ments and Expenditure under the Ministry of Home Affairs'"

DEMAND No. 122-CAPITAL OUTLAY OF THE MINISTRY OF HOME AFFAIRS

"That a sum not exceeding Rs. 81,18,000 be granted to the President to complete the sum necessary to defray the charges necessary to derray the chargest which will come in course of payment during the year ending the 31st day of March, 1961, in respect of 'Capital Outlay of the Ministry of Home Affairs'."

Mr. Speaker: The House will now take up Private Members' Business. We must have started at 3:30. It is now 4.05. We shall continue till 6.35.

16:05 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

SIXTLETH REPORT

Sardar Hukam Singh (Bhatinda): I beg to move:

"That this House agrees with the Sixtleth Report of the Committee on Private Members' Bills and Resolutions presented to House on the 23rd March, 1960."

Mr. Speaker: The question is:

"That this House agrees with the Sixtieth Report of the Committee on Private Members' Bilisand Resolutions presented to the House on the 23rd March, 1960."

The motion was adopted.

16:06 hrs.

RESOLUTION RE: RENAMING OF ANDAMAN AND NICOBAR ISLANDS—contd.

Mr. Speaker: The House will now resume further discussion of the Resolution moved by Shri Subiman Ghose on the 11th March, 1960 regarding renaming of Andaman and Nicobar Islands.

Out of 1 hour allotted for discussion of the Resolution, 22 minutes have already been taken up.

Shri Tridib Kumar Chaudhuri may continue his speech.

Shri Tridib Kumar Chaudhuri (Berhampore): Mr. Speaker, Sir, the other day I was just going to explain why Netaji Subhash Chandra Bose selected these two names: 'Sahid Dwip' and 'Swaraj Dwip' for 'Andaman' and 'Nicobar'. It is well known that the penal settlements in Andaman and Nicobar at Port Blair have been the graveyard of many fighters of freedom, but it is not generally known that the Andaman penal settlement was started in order to lodge the prisoners of Indian Mutiny, the first war of independence of India. Although the project for a penal settlement in the Andaman was formed in 1855, the Government could not proceed with that scheme. The scheme was interrupted by the Indian Mutiny of 1857, our national war of pendence. But as soon as the revolt was broken it became more than ever urgent for our British rulers to provide for such a settlement, a penal settlement, on account of the great number of prisoners in their hands.

The Imperial Gazetteer says:

"The Mutiny of 1857 threw a large number of mutineers, deserters and rebels on the hands of the Government with whom it was difficult to deal; and in November that year it was finally decided to send them to Andamans."

Thus, it will be seen that the Andamans are really associated, in a sense, with the hallowed memory of the first war of independence, and it was the soldiers of our first freedom battle who were really lodged there and many of them never returned from settlement. It was those first pioneers of our freedom who fought for Swaraj with their blood and who were the first Sahids who lit the torch of freedom by their self-immolation whose names Netaji Subhas Chandra Bose wanted to be immertalised in spot, on the soil of India, where the flag of freedom was firast unfurled. So it is only mete and proper that these islands should be renamed.

Then, decades after the mutiny, when the modern ages came in and our movement for political independence began, the first Sahids, the first soldiers, were sent there to serve their terms of penal servitude for the crime of having dared to rise against imperialist rule. Those well-known names in the history of our freedom movement are legion. They had been in Andamans and many of them have not returned from that spot. So, if we look at it from the point of view of perpetuating the historical memory of our modern fighters for freedom, then also, it is only mete and proper that the islands should be renamed in the way that Netaji suggested.

I might refer here to the way the Andaman administration is being carried on and the spirit of de-nationalisation which is still continuing there. I will cite to you certain names of places, the names of tahsils, villages and townships in the Andamans.

16:12 hrs.

[Mr. Deputy-Speaker in the Chair].

You will be surprised to learn that there are still these names there: Aberdeen tahsil, Wimberley Stewart Ganj, Gollinpur, Knappuram, Herbertabad, Taylorabad, Caddle Ganj, Port Mouat, Dundas Point, Hope Town, etc. These names are strewn all over the islands. There is hardly anything to show that here, it was, on the soil of India, that the first flag of freedom was unfurled. It has been forgotten that here it was in these islands that the administration of free India Government, independent Indian Government, set up by Netaji Bose, began to function. So, we beg of the Government that they should take all these factors into consideration and rename the islands as 'Sahid Dwip' and "Swaraj Dwip' as was proposed by Netaii Subhas Chandra Bose.

But I have my doubts whether the Government will rename these islands like that. You know that there has been an agitation for long about the statues of foreign rulers and viceroys and the people who suppressed our freedom movement with the power of the sword. Statues of all those people still adorn our capital the streets and squares of the capital city of New Delhi and other presidency towns in this country, and the Government have taken no steps to remove those signs of humiliation of our nation or to instal the really glorifying statues of our national leaders in their place. That is why I have my own doubts whether the Government will be willing to agree to this proposal.

Nevertheless, considering the fact that the proposal to rename islands as 'Sahid Dwip' and 'Swaraj Dwip' came from so eminent a fighter for freedom, the great son of India, Netaji Bose, considering the fact that in Andamans and Nicobar the first martyrs of our country spilt their blood for Swaraj and taught us to think in terms of Swaraj in early days and considering the fact that other fighters of freedom who travelled on their trials and walked on their trails also lost their lives in the Andamans, I hope that Government would agree to consider proposal and accept the resolution.

Islands

Shri Kalika Singh (Azamgarh): Sir, the proposal to name the Andamans and Nicobar Islands as 'Swadesh Dwip' and 'Swarai Dwip' or even as 'Sahid Dwip' minimises the meaning of Swaraj, Sahid and Swadesh. would have quite understood meaning of Swaraj, Swadesh or Sahid if the proposers had just stated that the whole of India, including Andaman and Nicobar Islands, should be renamed 'Swadesh', 'Swaraj' 'Sahid' or something like that. to suggest that these tiny islands in the Bay of Bengal should be renamed as 'Swadesh Dwip' or 'Swaraj Dwip' would be really minimising the meaning of Swaraj and Swadesh.

Then there is another reason why I oppose this resolution. The name 'Andamans' has been coming in history for as long as period, as, I think, India itself. I was just looking into the Encyclopaedia Britannica there it was mentioned that Andamans was really 'Hanuman'. have said that it was named Hanuman, the great monkey. I think Hanuman in his time, in the history, was something like Columbus. He might have visited so many islands on the seas and this island also might have been named after him. Marco Polo had visited these islands in about the 12th century. He has given a very bad description about the islands which, the later historians say, does not tally with the real facts.

"They have no king nor lord and are like wild beasts. Both males and women cover themselves with nothing ever in the world. They have no house, no law nor order. They are very cruel people and they

Islands

[Shri Kalika Singh]

very willingly eat men raw, all those they can catch, provided they are not of their people."

That is what Marco Polo has said, because he was sent by Kublai Khan, who himself was a great cannibal.

Shri M. C. Jain (Kaithal): How did he escape?

Shri Kalika Singh: I am quoting from a book in which Marco Polo has been quoted what he wrote in the 12th century when he visited Andamans. He was sent by Kublai Khan to many East-Asian countries. So, when he happened to visit Andaman Nicobah islands, he gave a description like that. But later historians have said that Marco Polo was quite wrong. It is just like the description which Europeans gave to so many islands in order to occupy them and assert that they really civilised those islands. In this very book, which a gentleman Maurice written, he has said: that after Hindus and Islamic people went there, their customs and manners remained the same and it was only when the British went, they civilised those islands. It was with that motive that Marco Polo gave that description. It is said in this book as follows:

"They had millenniums of experience behind this view, which has been proved correct, for after staving off the dangers of Hindu civilization and, in the centuries following Polo, of Islamic civilisation, they were incorporated in the British Empire, prevented from eating foreigners, encouraged to wear at least some cloths, subwhich jected to alien influences shocked them and profoundly told that their most sacred beliefs were rubbish, with the result that they are now moribund."

I also do not agree with the description given. But I just quoted that only to point out that it is the only place where there were very ancient who sometimes inhabited people India, China and these islands in the seas. In India, a change-over took place and in China also there been large migrations. But in these Andaman and Nicobar islands, the people who manned them stuck those islands.

Then, again, if we say that India should now change their names as Swadesh and Swaraj, I think it will give some meaning which the people of that island may interpret otherwise. Some person from that island might argue that Swaraj means selfgovernment for Andamans Swadesh means it is independent of India, which is Bharat. So, these names will give a meaning which may be interpreted otherwise by the islanders themselves and later on it may complicate matters. should be very cautious when we try to change the name of these islands.

As for the suggestion that should be named after the suggestions of Subhas Chandra Bose, I agree that the views of Subhas Chandra Bose should be given due consideration. But we have to look to so many places in India itself for that, because it is not only Andamans and Nicobars that we have to look to for renaming as Shaheed or Swadesh. There are vast regions in India which we can name as Shaheed or Swadesh. the matter is not easy to be just finished with renaming these islands.

I also oppose the proposal to change the name for the reason that it may have been named after Hanuman. Andaman is not named by British people as suggested by the previous speaker while mentioning Herbertbad, Stewartgunj, etc. Some people might have thought that Andamans is just like some such name given by some European. It is really Hanuman or in Malay 'Handuman' wrongly pronounced by the Europeans as Andamans and that is what is mentioned in the Encyclopaedia Britannica. So, that has got some meaning. There be so many people wedded to gion who might say it is a religious interference to rename it as Swadesh or Swaraj when it is named after Hanuman, who is the great ancestor

Renaming of Andaman and Nicobar Islands

of monkeys or the ancestor of whole human world.

श्री लक्ष्मण सिंह (नामनिर्देशित-भ्रन्दमान तथा निकोबार द्वीप-समृह) : मि० डिप्टी स्पीकर, ग्रंडमान निकोबार द्वीप-समृह के नाम को बदलने के बारे में जो प्रस्ताव रखा गया है, उस पर मैं भ्रपनी राय प्रकट करना चाहता हूं भीर शुरू में ही मैं यह बतलाना चाहता हं कि मेरी राय वही है, जो भ्रंडमान व निकोबार द्वीपों की जनता की है। श्रीर किसी जगह के लोगों को प्रपने बारे में कुछ फ़सला करने का ग्रधिकार कहां तक होना चाहए, यह तो भाप सब ही जानते हैं।

किसी भी जगह के नाम से वहां के इातहास का पता चलता है भौर इतिहास तो कभी भी बदला नहीं जा सकता। नेता जी का हमारे दिलों में भी उतना ही म्रादर भौर प्रैम है, जितना देश के भौर लोगों के दिलों में है और उन के नाम से अगर हमारे द्वीप में कोई यादगार कायम की जाये, तो हमें फ़रूर होगा, क्योंकि हम ने श्रौर हमारे लोगों ने तो दूसरी बड़ी जंग के दौरान में स्वयं उस महापुरुष के भाषण सूने हैं भौर उन की भौर उन की फ़ौज की जांबाजी देखी है। हम चाहते हैं कि उन की यादगार में हमारे द्वीप में कोई नई बरती बसाई जाये भौर कोई शहर बसाया जाये ।

लेकिन क्या हम यह नहीं मानते कि इन द्वीपों के मौजदा नाम ब्राजादी के उन दीवानों की भी यादगार हैं, जन के पवित्र चरणों ने दूर के इन टापुम्रों को म्राबाद किया? क्या इन नामों को इस वक्त बदलना सही होगा? मैं तो यह कहंगा कि इस नाम का बदलना इतिहास का बदलना होगा और उन कान्ति-कारी लोगों की याद को भुलाना होगा। लिहाजा मैं सरकार से प्रार्थना करूंगा कि इन द्वीपों के जो नाम एक सौ बरस से झिंघक वक्त से चले झाए हैं. उन्हें हरगिन हरगिन न बदला जाये।

इन सब बातों को मद्दे-नजर रखते हुए मैं यह कहना चाहता हूं कि मैं इस रेजोल्यूशन को भ्रपोज करता हूं।

The Minister of State in the Ministry of Home Affairs (Shri Datar): The question as to whether the name of Andaman and Nicobar islands has to be changed has been before the Government for a number of years, nearly 12 years. This question was first raised in 1948. Then Government pointed out that in view of the historical tradition till then, it would not be proper or advisable to change the name at all.

Again, the same question was raised on the ground-as one hon. Member reference—that Chandra Bose had named Andaman and Nicobar islands as Swaraj and Shaheed islands. A reference actually made. A question was asked on the floor of the then Provisional Parliament and an answer was given by Shri Vallabhbhai Patel that Government had no such information so far as the naming of the two islands was concerned.

Subsequently, the same question was raised and a point was made on the floor of this House that these islands should be named after Subhash Chandra Bose. When this question came up before the House, Sardar Vallabhbhai Patel drew attention of the hon. House to views of Shri Sarat Chandra the brother of Subhas Chandra Bose. who had publicly stated it would be an insult to the name of his brother to associate his name with these islands. Then again, the same question was raised and Shri C. Rajagopalachari, who was the then Minister of Home Affairs, informed Parliament in 1951 that Government had no such proposal at all. matter was again raised when had a long discussion on the States Re-organisation Bill and then Government's point of view was made clear in these terms by the Home Minister, and I would like to read it

[Shri -Datar]

as it would be of use to the House. He said:

"The suggestion that has been made here will receive consideration, namely, as to whether Andaman and Nicober Islands should be re-named at all, and if at all they were going to be re-named, what should be the name or what should be the names of these islands."

These islands are of two groups, Andaman group one and Nicobar group another, and there are a number of islands. So, that question will reserve consideration when and if that question has to be considered at all. That is what the Home Minister has stated.

The suggestion that has been made here will receive consideration and we will examine from various aspects whether a change can appropriately be made. If a change can be made, then we will see what name should replace Andaman and Nioobar. There is nothing controversial about it and we have certainly no desire to miss the opportunity to show respect for Subhas Babu. But a number of names have been suggested. So the whole question will have to be considered carefully before any change can be made; none can be made just now.

Shri Kalika Singh: May I know whether any proposal to associate the name of Hanuman is under consideration?

Shri Datar: My hon friend is very ingenious. He has found out certain materials from old history to prove his case. But we are not aware whether it was named after Hanuman at all, and at present there is proposal to go back even to the name of Hanuman. Because, for a number of years these islands are known by these names, Andaman and Nicobar islands. It is not a question of giving a new name, or changing the name of a city or a town. Even with regard to that, the Government India's policy is very clear. We have informed the State Governments that if at all there is any need for changing a name, it should be considered fully and, finally, the Government of India's views also should be taken into account, because it is quite likely to introduce a number of difficulties. If there are changes in the names, then naturally, as the House is aware, there would be difficulties in the Postal Department and the railways. Therefore, the general policy is that Government are slow to change the names of towns and villages, much more so of an area like Andaman and Nicobar Islands.

When this question again had to be considered, we made a reference to the Advisory Council, to the Commissioner of Andaman and Nicobar Islands. There also the whole question was considered and they did not come to any conclusion at all. Therefore, under these circumstances. as the hon. Member from Andaman and Nicobar has himself pointed out, all of us are fully agreed that, so far as martyrs are concerned, we ought to have an adequate memorial for all those martyrs, because it is they who worked for the emancipation of India. Therefore, Government are with the hon. Members and the common people that the utmost respect should be shown to these people, because it is they who have brought independence to India.

May I also point out to this House that the Government of India are now actually considering the question as to whether in Delhi, the capital of India, there ought to be a memorial to the martyrs from 1857 to 1957. So, that question is also before the Government and that proposal is under active consideration. Under these circumstances, especially when there has been such an opposition from the local population of Andaman and Nicobar islands, then we should rather be slow to make any changes.

So far as the changes are concerned, three names have been suggested; one is "Swadesh Dwip", another "Swaraj Dwip" and the third "Saheed Dwip.

1) Renaming of Andaman and Nicobar Islands

Shri Tridib Kumar Chaudhuri: On a point of personal explanation. I moved my amendment only because due to inadvertance the word "Swadesh" was used when actually what he wanted was "Saheed". It is actually at the instance of my hon friend that I moved my amendment.

Shri Datar: Anyway, these three names are before the House and it is our duty to examine the propriety or otherwise of these three amendments.

श्री विभूति निम्म (बगहा) : उपाध्यक्ष महोदय, मेश भी अमेंडमेंट है ।

Shri Datar: May I point out that there is no significance in calling them "Swadesh Dwip" and that will render them susceptible to the mistaken impression that my hon. friend has pointed out? Secondly. "Swaraj Dwip" is also practically the same. So far as "Shaheed Dwip" is concerned, as I have pointed out, there have been many martyrs in different parts of India, and there have been many places associated with the martyrdom of a number of great martyrs, whose services have brought Swaraj to India. Therefore, whenever any memorial has to be raised, then it ought not to be in respect of a farflung island, but it should be on the mainland itself and all of us should take whatever steps are necessary to see that the memorial is adequate and the memorial has been placed at such a place that all the Indians can derive inspiration therefrom.

Then my hon friend has pointed out that it should be named after Subhas Babu. So far as that question is concerned, we have got the views of his own brother. So far as Subhas Babu is concerned, all of us revere his great name. Therefore, if at all and whenever a memorial has to be errected, it has to be adequate and it has to be as near to us as possible, because it ought to fully reflect the great sense of reverence, the great sense of veneration that the whole of

India has for him. Under these circumstances, I regret that the Government cannot accept this proposal. I would request the hon. Member to withdraw it, if that were possible, instead of allowing it to be defeated.

Shri Subiman Ghose (Burdwan): No, Sir, I am not, because I am not convinced by the arguments that have been put forward by the hon. Minister. Because, he wants to say that when there was a proposal to name it after Subhas Babu, his brother resented it. Naturally, he will resent it. It is not a question of naming it after Subhas Babu. Subhas Babu lived in spite of this Government and he has carved a place in history, side by side with that of Rana Pratap and Shivaji. To remember his name it is not necessary that these two islands should be named after Subhas Babu. Naturally, that has been resented to by his brother. But what I have put forward is.....

Shri Kalika Singh: I think the hon. Member has not understood the point of the hon. Minister. An island need not be named after Subhas Babu, because Subhas Babu's name is associated with the whole of India. Therefore, it was thought not to name the islands after him.

Mr. Deputy-Speaker: There is one thing. If the residents of those islands do not approve of it, then we should take their sentiments also into consideration.

Shri Subiman Ghose: Regarding that also I wish to say whether that sentiment has got any value. According to Government's own stastistics, original inhabitants of the islands have dwindled and have now to 1,000, and the rest are inhabited by the settlers. More than 10,000 East Bengal refugees have been there. Naturally, they form a majority as compared to the original inhabitants of the island. I am not trying to wound the feelings of anybody. My intention in tabling this Resolution was this. These are the two territories first conquered by the [Shri Subiman Ghose]

INA Azad Hind Faui and after conquering they named them.

To celebrate that victory I want that these islands should be given the name that was given by the Azad Hind Fauj. It was not done by Subhas Babu. It was done by Azad Hind Faul. If the hon. Minister says that he does not know whether these were named as Sahid Dwip and Dwip, I shall refer him to the book written by one Union Deputy Minister, namely, Shri Shahnawaz Khan, in which he has categorically stated that these islands were named as Sahid Dwip and Swaraj Dwip. Now how can the hon. Minister say that they do not know it? That is absolutely very good device for avoiding it. Can he say that one of his colleagues has written something which is false? I referred to the British writers. They have also written that the INA after conquering these islands named these as Sahid Dwip and Swaraj Dwip.

What I submit is this. Will the Government be able to efface from history the names of INA or its Supreme Commander? If that is there, it will automatically come from very many books written by the hon. Minister and other notable persons, namely, that these two territories were first named as Sahid Dwip and Swaraj Dwip. I am not trying to wound the feelings of the settlers or anybody. There is nothing of that kind.

The capital is named as Port Blair. Why are we very fond of that European name? Archival Blair went there in 1788. The East India Company sent him to start a settlement. The capital town has been named after him as Port Blair. But we are very fond of European names.

Shri Mahanty: The hon. Minister is not listening.

Shri Braj Raj Singh (Firozabad): we are very fond of European names.

Deputy-Speaker: The hon. Mr. Minister is not listening because he

knows that he shall have no opportunity to reply now.

Shri Datar: My hon. friend bringing in new arguments in his reply.

Shri Subiman Ghose: No, I am not bringing in new arguments. being an hon. Minister and too big a person have not done me even little justice by going through my speech that I delivered on the last occasion. Then I had advanced that argument.

Mr. Deputy-Speaker: Then it is only repetition.

Shri Subiman Ghose: That repetition also is not without any fruitful purpose because the hon. Minister has not read it.

Mr. Deputy-Speaker: He may conclude now.

Shri Datar: Why does he make these personal references?

Shri Subiman Ghose: The names of many institutions are being changed. In Calcutta, Harrison Road is known to every child. It has been named as Mahatma Gandhi Road. The name has been changed. That has created confusion.

An Hon. Member: Why not change this also?

Shri Subiman Ghose: In course of time that confusion will be removed. But when the question of naming the Andamans comes he says that it will create confusion. What kind of confusion it will create I fail to under-The Europeans named our stand. country as India. But when framed our Constitution we We wanted India, that is, Bharat. our own name. We do not want to go by the name of India lone. is for this reason that I said Andaman be named as Sahid Dwip, that, is, Martyrs' Island, and Nicobar Island be named as Swaraj Dwip, that is, the Island of Independence. I

do not think there is any confusion, any sentiment or anything of that kind in that. It is only to commemorate the victory of the Azad Hind Fauj by whom these islands conquered. If there is any confusion or any wounding of the feelings, it is of the hon. Minister's and else's.

Mr. Deputy-Speaker: Let us remove that confusion now.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Time is up.

Mr. Deputy-Speaker: Has he concluded?

Shri Subiman Ghose: What I had originally thought was that I not withdraw the Resolution. I think that the Government is not adamant in not accepting it and keeps an open mind. I thought that the Tripuri episode had been forgotten but I think up till now that has not been forgotten. In view of that I withdraw the Resolution.

Deputy-Speaker: Is Chaudhuri willing to withdraw his amendment?

Shri Tridib Kumar Chaudhuri: Yes. Sir.

Mr. Deputy-Speaker: Has the hon. Member the leave of the House to withdraw his amendment?

The amendment was, by leave, withdrawn,

Mr. Deputy-Speaker: Has the hon. Member the leave of the House to withdraw his Resolution?

The Resolution was, by leave withdrawn.

16.46 hrs.

RESOLUTION RE. DEVELOPMENT OF BACKWARD AREAS IN THE THIRD FIVE YEAR PLAN standard."

Shri M. L. Dwivedi (Hamirpur): Sir, I beg to move:

"This House is of opinion that while preparing the Draft of the Third Five Year Plan special attention be paid to ensure that

the pace of development is greater in backward areas than in other areas and that this arrangement should continue till all the backward areas are uniformly developed upto a certain standard."

Third Five Year Plan

Development of

जो यह संकल्प मैं सदन के सामने रख रहा हं यह बहुत ही महत्वपूर्ण है भीर इसका सम्बन्ध देश की माधे से मधिक माबादी भौर क्षेत्र से है। हमारा योजना भायोग भौर हमारी केन्द्रीय सरकार बारम्बार यह भारवासन दे चुके हैं कि हम पिछड़े हुए क्षेत्रों के विकास के लिए पूरा प्रयत्न करेंगे। मैं यहां पर दूसरी योजना में से एक पैरा पढ कर भ्रापको सूनाना चाहता हुं जिससे भ्रापको विदित होगा कि इस बारे में केन्द्रीय सरकार काक्यामतथा। इस में कहागया है:----

"It is axiomatic that the special needs of the less developed areas should receive due attention."

लेकिन हमा यह कि इस भोर सरकार ने कोई तवज्जह नहीं दी भीर हम देखते रहे हैं कि जितने भी बड़े बड़े काम योजना भायोग के द्वारा हो रहे हैं, जिन पर लाखों, करोडों भीर भरवों रुपया खर्च हो रहा है, वे सब के सब विकास के काम ऐसे क्षेत्रों में हो रहे हैं जो पहले से ही विकसित हैं। मैं यह नहीं कहता कि उन क्षेत्रों का विकास न किया जाए लेकिन जो पिछड़े हुए क्षेत्र हैं, उनको जब तक द्याप दसरे विकसित क्षेत्रों की बराबरी पर नहीं लायेंगे. समानता पर नहीं लायेंगे. बे पिछड़े हुए भंग बने रहेंगे भीर इस बात को कहते हए मैं कहना चाहता हं कि हमारी प्लानिंग की मिनिस्टी या योजना मायोग कूबड़ सुन्दरी के समान है कि जो भपने कुबड़ को तो छिपाती है लेकिन घांखों में काजन डालती है, होंठों पर लिपस्टिक भौर बालों में खुशबुदार तेल लगा कर चलना चाहती है...

उपाध्यक्ष महोदय: प्रापको यह भी भ्रपील नहीं करती हैं।

श्री म० ला० द्विवरी : मगर में बाहता हं कि उसे भपने कुबढ़ की तरफ भी ज्यान वेना चाहिये । धगर धापके एक धंग में फोड़ा हो लेकिन शरीर धापका बिल्कुल तन्दरस्त हो तो धाप निश्चय मानिये कि धाप कहीं नहीं जा सकते हैं धौर वह फोड़ा धापको मजबूर कर देगा कि धाप धागे नहीं जा सकते हैं । धाज जब कि सारा देश विलग रहा है, ऐसे क्षेत्र हैं बहां पर बेर की गुठली खाते हैं, मौहा खाते हैं चूंकि धज दुलेंभ है, घास का फल जिसको राही कहते हैं, समावर कहते हैं, कोदो कहते हैं, खाते हैं धौर उनको खा कर धपना जीवन व्यतीत करते हैं लेकिन जो बड़े बड़े नगरों से, बम्बई से या दूसरे स्थानों से लोग धाते हैं, जहां पर बहुत तरककी हो चुकी है, बहुत सा विकास का काम हो चुका है, उनका घ्यान इन सब बातों की तरफ नहीं जाता है।

आप देखें तो आपको पता चलेगा कि जितना कर भार है, वह सारे का सारा ग्रामीण जनता पर है, सारा कर-भार कृषि समाज पर है, उनकी रीढ़ की हड़ी को हम तोडते जा रहे हैं. उन लोगों को ऊपर उठाने की भ्रोर ध्यान नहीं दे रहे हैं, उनके विकास की भ्रोर ध्यान नहीं दे रहे हैं भौर यह बहत ही खतरनाक चीज है। इस बजट में भौर पिछले बजटों में जितने भी कर लगाये गये हैं, वे सब के सब ब्रामीण जनता पर लगाये गये हैं। मैं घापको बतलाना चाहता हं कि कृषिकारों की भामदनी इस समय तक दुगनी से भधिक नहीं बढ़ी है। पहले गल्ला छ: रुपये मन बिकता बा तो आज उसका भांव १० रुपये मन है या १२-१३ इपये मन है, दिल्ली में उसका भाव जरूर २० रुपये मन है। इसका मतलब यह हमा कि किसान की घामदनी दुगनी से घर्षिक नहीं हुई है जब कि बाकी सारी की सारी वस्तुयें पांच, छ: भीर भाठ गना महंगी हो गई हैं। सोना जो पहले बीस रुपये तोला हुन्ना करता बा बाज १३२ भीर १३५ रुपये तोला है। इन सब बातों से यह जाहिर होता है कि देहात की जनता का स्तर ऊंचा नहीं उठा है भौर दिन-प्रति-दिन गिरता चला जा रहा है। विकास खंड जो सोले गए हैं उनमें ब्लाक प्रिषकारियों के बंगले बन कर तैयार हो जाते हैं, बगीचे लग जाते हैं लेकिन दूसरे कोई काम नहीं होते हैं भीर माननीय मंत्री महोदय या कर्मचारी जब जाते हैं तो उनको भ्रच्छी चाय पीने को मिल जाती है भीर भ्रच्छी बिस्कुट खाने को मिल जाते हैं, लेकिन उससे उनको यह पता नहीं चल सकता है कि उस गांव में क्या काम हुआ है भीर क्या नहीं हुआ है।

एक डिवेलेपमेंट ब्लाक के बारे में मझे बहुत भ्रच्छी तरह से पता है जब उस ब्लाक में मैं गया भीर वहां जा कर देखा - भीर भी उदाहरण मैं दे सकता हुं--गौहांड में, कि डिवेलेपमेंट प्रधिकारियों के लिए मकान बन गए हैं, इमारतें बन गई हैं, बागीचे लग गए हैं लेकिन ग्रामीण जनता ने परिश्रम करके. श्रमदान के द्वारा वहां पर जो चार फरलांग की कच्ची सडक बनाई थी ग्राज तक उसको पक्का नहीं किया गया है। वहां पर श्रापको रंग बिरंगे काम हए दिखा दिये जाते हैं भौर भाप समझते हैं कि काम भ्रच्छा हो रहा है। लेकिन वहां के जो निवासी हैं वे जानते हैं कि वहा क्या काम हो रहा है। ग्रधिकारी लोग अयर्थ में पैसा बरबाद कर रहे हैं। ग्रापकी नजर में वह चीज नहीं थ्रा रही है। मुलम्मा-साजी का काम कब तक भ्रापको चकाचौध करता रहेगा ? जो दूसरा मंत्रालय है, जिसको कम्यनिटी डिवेलेपमेंट मंत्रालय कहा जाता है, विकास खंड का मंत्रालय है उसके पास इसके बारे में कोई दलील नहीं है। भ्राप तो केवल इतना ही कहते हैं कि वहां की सरकार, उत्तर प्रदेश की सरकार या बम्बई की सरकार की यह जिम्मेदारी है कि देखें कि विकास खंडों का काम ठीक हो रहा है या नहीं हो रहा है। विकास खंडों के वास्ते, रुपया तो भाप देते हैं, पैसा तो ग्राप देते हैं। भौर यदि उस रुपये पर म्राप नियंत्रण नहीं रख सकते हैं तो क्यों भाप रुपया देते हैं। क्यों भाप काम को नहीं देखते हैं। मैंने देखा है

Development of Backward Areas in the Third Five Year Plan

कि इतना ग्रधिक रुपया बरबाद हो रहा है कि कोई भंदाजा ही नहीं। यदियोजना द्यायोग ने ग्रंब भी इस ग्रोर घ्यान नहीं दिया. इसकी चिन्ता नहीं की तो भ्राप याद रिखये कि देश की भाषी से अधिक जनता इन कामों से रुष्ट हो जाएगी भौर इसका पहला प्रभाव परिस्थितियों पर पडेगा. इसके बाद प्रभाव बोटों पर पडेगा । यह बात मैं चेतावनी स्वरूप सदन में ला रहा हूं भौर ब्राज सदन इस बात को जज करेगा निर्णय केगा कि सरकार जो समय समय पर भारवासन देती है, उन को पूरी भी करती है या नहीं करती है। वह या तो उन ग्राक्वासनों को परा करे भौर यदि पूरा नहीं करती है तो उनको वापिस ले ले ।

मैं बताना चाहता हूं कि पिछड़े हुए क्षेत्र कौन से हैं। पहले तो वे क्षेत्र हैं जहां पर भतपुर्व राजा राज करते थे, रजवाडे थे, रियासतें थीं, जिनको देशी रियासतें कहा जाता था भौर उन इलाकों का क्षेत्रफल ४५ प्वांइट कुछ प्रतिशत है। वे सब के सब क्षेत्र ग्राज भी पिछडे हए हैं। सरदार पटेल ने अपने एक वक्तव्य में रियासतों के बारे में जो कुछ कहा था उसको मैं पढ़ कर सूनाना चाहता हूं। उन्होंने कहा था:---

"Where on account of smallness of its size, isolation of its situation, the inseparable link with a neighbouring autonomous territory, be it a Province or a bigger State, in practically all economic matters of every day life, inadequacy of resources to open up its economic potentialities, the backwardness of its people and the sheer incapacity to shoulder a self-contained administration, a State is unable to afford a modern system of government both democratisation and integration are clearly and unmistakably indicated.

In the world of today where distances are fast shrinking and are being gradually brought into touch with latest administrative amenities, it is impossible to postpone for a day longer than necessary the introduction of measures, etc...."

यह भापके व्हाइट पेपर में है जो कि सन १६४८ में प्रकाशित किया गया था। उसमें सरदार पटेल ने कहा था कि हम इसलिए रियासतों का विलीनीकरण कर रहे हैं कि बे खोटे छोटे युनिट्स हैं, वहां की ग्रामदनी काफी नहीं होती है। हम विकास कार्य वहां करेंगे, उनको धच्छा शासन देंगे । धाज उन सारी रियासतों में भापने क्या क्या किया है. बापने उनके लिए कोई विशेष प्रोग्राम नहीं बनाया है। भाप ने विकास खंड भीर दूसरी सभी चीजें उन इलाकों को दी हैं, जो पहले से विकसित हैं। वहां पर इतनी दिक्कतें हैं कि भापको धन्दाजा नहीं हो सकता है। एक किसान को गल्ला ले जाने के लिए १४-२० मील एक गाडी, दो बैल धौर दो घादमी साथ के जाने पड़ते हैं, पांच पांच दिन उसको लग जाते हैं ब्राने जाने में ब्रौर ब्रगर तीन रुपये रोज का उसका खर्चा भी लगाया जार्य तो २०-२५ रुपये उसके धाने जाने में खर्च हो जाते हैं। इसका ग्रापको भन्दाजा भी नहीं है भीर मैं चाहता हं कि भाप इस भोर ध्यान दें। वहांपर वेकाम हाथ में लें जिन से उनको लाभ पहुंच सकता है।

श्राप सडकें बना रहे हैं लेकिन हालत क्या है ? दो हजार मील से ऊपर दूसरी स्टेट्स में संस्था बढ़ गई है। लेकिन जो पिछड़े हुए क्षेत्र हैं वहां सडकों का निर्माण नागपूर में जो प्रस्ताव स्वीकृत हमा था, उसके मताबिक नहीं हुआ है, उस प्रस्ताव को आप धमली रूप नहीं देसके हैं। जिस क्षेत्र से मैं भाता हं बहां पर चारों तरफ नदियां हैं जिन पर कोई पुल नहीं हैं। वहां पर मेरे क्षेत्र में एक भी सड़क ऐसी नहीं है कि हम ग्रामीण जनता तक पहुंच सकें। भापको यह जानकर भाष्ययं होगा कि जब मैं भ्रपने क्षेत्र में जाता हं तो कहीं कहीं छ : छ : मील तक मझे पानी में घस कर ज 🗨 पड़ता है, तैर कर जाना पड़ता है भीर इस्.

[श्रीम०ला० द्विवे]

कारण यह है कि वहां पर सड़कें नहीं है। म्राप दिल्ली की चकाचौंध करने वाली सडकों की तरफ न जायें, भीर जो ऊंची ऊंची भ्राठ दस बारह मंजिला इमारतें बना र हैं उनकी तरफ न जायें। क्या भ्रापने कभी सोचा है कि ग्रामीण जनता सुधारों के लिए तरस रही है ? ग्रमली योजना ग्राप दस ग्ररब रुपये की बनाने की सोच रहे हैं। उसमें निर्घारित रकम भ्राप कहां खर्च करेंगे? क्या वह भी सब का सब रुपया शहरों पर खर्च करेंगे जहां की श्राबादी कुल झाबादी का १७ प्रतिशत है और क्या ग्रामीण जनता पर जिसकी भ्राबादी ६२ प्रतिशत से ऊपर है, खर्च करने का विचार नहीं कर रहे हैं? ग्रामीण जनता की श्रोर श्रापने कभी ध्यान ही नहीं दिया है। ग्रामीण जनता के श्राधार पर ही श्रापने सरकार बनाई है. ग्रामीण जनता के बल पर ही शासन चला रहे हैं श्रीर प्रामीण जनता की ही उपेक्षा कर रहे हैं। क्या योजना श्रायोग या भारत सरकार को यह उचित दिखाई देता है? नन्दा जी से में प्रार्थना करता हं कि बजाय शहरों का दौरा करने के वह हमारे ग्रामों में ग्रायें ग्रौर वहां भ्रा कर मझे बतलायें कि कौन से सुधार के काम हुए हैं भीर भगर उन्होंने मुझे सुधार के काम बता दिये तो मैं पचास बार भ्रपने कान पकड़ कर उठुंगा भीर बैठुंगा भ्रगर मैं गलत कह रहा हं कि वहां कोई सुधार के काम नहीं हए हैं।

भी नन्दा (अस भीर रोजगार तथा योजना मंत्री): भ्रापने कभी बुलाया ही नहीं। भी स० ला० द्विचेदी: नन्दा जी नहीं जानते हैं। मिश्र जी एक बार मठ में गए थे भीर वह जानते हैं कि वहां कोई स्कूल नहीं,

विद्यालय नहीं उपा<mark>ष्यक्ष महोदय:</mark> वह कहते हैं कि भ्रापने कभी बलाया है?

भी मं ला दिवेदी: हां बुलाया है। स्वामी बह्यानन्द जी ने घापको पत्र भेजा था, घापके पास समय नहीं था, घाप नहीं घा सके, मिश्र जी भाये थे। मैं भ्राज भी भ्रापको निमंत्रण देता हूं कि भ्राप भायें भ्रौर देखें।

शिक्षा के सम्बन्ध में मेरा कहना यह है कि ग्राप शिक्षा की गति को कहां ले जा रहे हैं? पांच लाख विद्यार्थी भ्राज हमारे ग्रेज्एट्स हैं। ग्रापको मालम नहीं कि तीन करोड विद्यार्थी प्राइमरी शिक्षा श्रौर प्राथमिक शिक्षा पा रहे हैं। यदि हम सोच लें कि केवल दस प्रतिशत .. ही सेकेंड़ी स्कल्स में जाते हैं तो उन विद्यार्थियों की संख्या साठ लाख से ऊपर हो जाती है जो सेकेंड्री स्कलों में पढते म्राप बाबू बनाना चाहते हैं मौर बाबगिरी के लिए प्राप के पास जगहें नहीं हैं, उन के लिए कोई रोजगार नहीं है। हर देश के मन्दर प्रया है कि वहां प्राविधिक शिक्षा दी जाती है, टेकनिकल एजुकेशन दी-जाती है, धाप के भी जितने स्कल हैं उन को रहने दीजिये, मैं उन्हें बिगाड़ना नहीं चाहता । लेकिन भागे भाप जितने सेकेन्डरी स्कल खोलें, जितने कालेज खोलें उन के लिए कह दीजिये कि वे प्राविधिक शिक्षा, टेकनिकल एजकेशन के लिए खलेंगे। भगर भाप इस तरह से करेंगे तभी भाप कहीं जा सकेंगे, वरना कहीं नहीं जा सर्केग्रे।

में ने बतलाया कि रियासती क्षेत्रों की हालत बहुत खराब है, भौर भी क्षेत्र ऐसे हैं जहां पर मभी तक विकास नहीं किया गया। उदाहरण के लिए मासाम का पहाड़ी क्षेत्र है, उत्तर बिहार का इलाका, जहां पर माज भी ऐसी बुरी हालत है कि लोग नंगे रहते हैं, उन के रहने के लिए मकान नहीं बन सके हैं। वे पहाड़ों में रहते हैं, जंगल के फल फूल खा कर रहते हैं या कच्चा मांस खाते हैं। माज यह स्थित उत्तर बिहार में मौजूद है, माप वहां कभी देखने नहीं गये। उत्तर प्रदेश के दिक्षणी भाग में जिसे बुंदेलखंड कहते हैं, मैं गया वा मौर माप के ब्लाक इंडस्ट्रीज के हिस्सों को देख कर भाया हूं भीर उन मादमियों से बता

Development of Backward Areas in the Third Five Year Plan

कर के म्राया हं जिन की स्थिति यह है। शायद श्री श्याम नन्दन मिश्र को इस का पता न हो, मैं नहीं कह सकता, लेकिन एस्टि-मेटस कमेटी के सारे सदस्य गये थे। राजस्थान का सारा इलाका पड़ा हुआ है, उस के विकास की स्रोर कभी स्नाप का ध्यान गया ? लाल बहादर जी शास्त्री ने राज्य सभा में बहस का जवाब देते हए कहा कि हम एक्स्पर्टस से सलाह लेते हैं। फिर वह कहते हैं कि हमारे पास साधन नहीं हैं तो हम कारखाने कैसे चला दें? मैं पूछना चाहता हं कि आर खिर जापान कैसे करता है ? जापान यहां से कई हजार मील दूर लोहा ले जाता है भौर वहां पर लोहे का सामान बना बना कर हम को बेचता है भौर भाप कहते हैं कि चंकि फला जगह लोहा नहीं है, या इसरी चीज नहीं मिलती इसलिए हम कारखाने वहां नहीं बना सकते । भाप के पास रेलें हैं, दूसरे साधन हैं। भाप सडकें बनायें. रेलें बिछायें । लेकिन रेल मंत्री डबल लाइन करेंगे दिल्ली से बम्बई तक दिल्ली से कलकत्ते तक । इलाहाबाद स्टेशन को छेनी से तोड तोड़ कर बिगाड़ा गया, जो कि इतनी मजबत इमारत थी, जो सैकड़ों वर्षों तक भी बरबाद नहीं हो सकती थी, वहां इस तरह से रुपया बरबाद किया गया. धागरा स्टेशन बनाया गया, दिल्ली में भव्य भवन तैयार हो रहे हैं। क्या मतलब है इस चीज का? एक तरफ भ्राप कहते हैं कि खाना खाया हमा है तो क्या हम्रा, लीजिये दो रसगल्ले भौर बा लीजिये, मिठाई हाजिर है, भुख नहीं है तो चरन दे देंगे । लेकिन दूसरी तरफ जो सात दिन से भुखा बैठा है उस से कहते हैं कि थोड़े दिन भौर ठहरो, ग्रभी खाना नहीं मिलेगा, ग्रभी मैं एक भादमी को भोजन करा रहा हं। यह हालत हो रही है। द्याप नहीं सोचते कि जहां रेलें नहीं हैं वहां रेलें क्यों नहीं जातीं, बहां सड़कें नहीं हैं वहां सड़कें क्यों नहीं जाती, बहां रेलें क्यों नहीं ले जाई जातीं। ग्राप नैशनल हाईवेज बना रहे हैं। वह तो पहले से ही बने हुए थे, भाप ने क्या करवाया है ? 441 (Ai) L.S.-7.

नेकिन जिन क्षेत्रों में सरितायें बह रही हैं, जहां द्मावागमन दुर्गम है, सामान नहीं द्मा जा सकता, जहां बिजली नहीं है, वहां के लिए माप क्या कर रहे हैं ? जहां बिजली नहीं है वहां के लिए उद्योग मंत्री कहते हैं कि चुंकि वहां बिजली नहीं है इसलिए वहां उद्योग नहीं खल सकते । बिजली पैदा करने के लिए मेरे इलाके में एक बांध बनना था, जिस का नाम माता टीला बांध है। वह द्वितीय पंच वर्षीय योजना में शामिल था । लेकिन कहा गया कि विदेशी विनिमय हमारे पास नहीं है इसलिए माता टीला बांध की बिजली योजना का काम नहीं हो सकता भीर वह बन्द कर दिया गया। ध्रब कहते हैं कि चंकि वहां बिजली नहीं है इसलिए उद्योग नहीं हो सकते । उद्योग भ्राये कैसे जब बिजली नहीं है ? बिजली के लिए हमारे पास विदेशी विनिमय नहीं है, जब कि विदेशी विनिमय में अरबों रुपया आप ने बरबाद किया है। ऐसी ऐसी चीजों में बरबाद किया है जिन्हें मैं गिनाना नहीं चाहता, न उन के सम्बन्ध में सदन का समय लेना चाहता हूं। लेकिन सब कुछ कह देना इसलिए जरूरी है कि इस समय पर देश के सामने बड़ी भारी समस्या द्या गई है कि योजना भायोग तरीके से चले भीर योजनायें ऐसी बनाये जिन से संतुलित विकास हो। श्री लाल बहादूर शास्त्री कहते हैं कि जांच करवाने के साधन हमारे पास नहीं है कि कौन से पिछडे इलाके हैं भौर कौन से पिछडे इलाके नहीं हैं। मैं ने निशान लगा रखे हैं लेकिन पढ़ने का समय नहीं है। उन्होंने २६ जनवरी को राज्य सभा में कहा था कि हमें पता नहीं कि कौन से भविकसित क्षेत्र हैं। भरे ताहब भविकसित क्षेत्र का पता लगाना कोई मश्किल नहीं है

उपाध्यक्ष महोदय : २६ जनवरी को तो छट्टी रही होगी।

भी म० ला० द्विचेदी : २६ फरवरी, मैं भूल गया। क्षमा करें। एक महीना हुआ। वे कहते हैं कि हमारे पास साधन नहीं है [श्री म० ला० द्विवेदी]

जांच करवाने के । भगर साधन नहीं हैं तो हमारी सेकेन्ड फाइव इम्रर प्लैन में एक जगह लिखा है

श्री खुशवक्त राथ (खेरी) : उसे पढ़ने का मौका है ?

श्री म० ला० द्विवेदी : जी हां, इस का मौका है। उस के पेज ३७ में लिखा हुआ है :

"The National Development Council recommended that there should be continuous study of the problem of diminishing regional disparities and a suitable set of indicators of regional development evolved."

लेकिन ग्राप ने इस बात के ग्रध्ययन के लिए म्राज कदम नहीं उठाया । जब कि म्राप के चार चार लोहे के कारखाने बन रहे हैं. बडी खुशी की बात है, लोहा हमें चाहिए । लेकिन भाई, ग्राप तो संतुलित विकास की बात करते हैं। ग्राप कहते हैं कि बैलेन्स्ड डेवेलपमेंट करेंगे। क्या यही बैलेन्स्ड डेवेलपमेंट है कि पांच श्ररब रुपये खर्च हो जायें भ्रौर पिछडे क्षेत्रों को उस की एक बूंद भी न पहुंचे ? विकास खंडों की बात तो ग्राप छोड दीजिये. विकास खंडों की बात यह है कि वह एक तमाशा है कठपुतली का, जिन में रुपया नालियों की धार के अन्दर से बह रहा है और काम नहीं हो रहा है। जिस गांव में विकास खंड खला है, वहां के लोगों का जीवन स्तर नहीं उठा, वहां कोई उद्योग नहीं खुले । किसानों के बाकी समय के िए, जो बचता है किसानी से, माप ने काम नहीं दिया। पढने लिखने वालों की संख्या बढती जा रही है। हर एक विद्यार्थी ग्राठवां दर्जा पास करने के बाद ग्रपने घर में बैठ कर सोचता है कि वह घर का काम न करे । भ्राप की टेकनिकल शिक्षा नदारद है । शिक्षा की सारी व्यवस्था ही गलत है। लेकिन नहीं मालम भ्राप के दिमाग में यह बात क्यों नहीं घाती । नन्दा जी बडे योग्य व्यक्ति हैं,

श्याम नन्दन मिश्र जी बड़े योग्य व्यक्ति हैं, प्लैनिंग के जितने ग्रधिकारी हैं, वे बड़े योग्य हैं. भौर यही कारण है कि कुछ ग्रंशों में काम हग्रा है, देश का कुछ विकास भी हम्रा है, जिस की लोग भूरि भूरि प्रशंसा करते हैं। मैं भी गलत बात नहीं करूंगा। लेकिन वह विकास एकांगी होता है। एक ग्रंग का ग्रधिक विकास किया गया है भीर बाकी भंगों की चिन्ता नहीं की जा रही है। समय ब्रागया है कि हम इस की भ्रोर जल्दी से विचार करें भ्रौर उस का सुधार करें । ऐसी व्यवस्थाये बनायें कि तीसरी पंच वर्षीय योजना में ग्रविकसित क्षेत्रों की ग्रोर ग्रधिक से ग्रधिक घ्यान दिया जाय । मैं नहीं कहता कि दूसरे भ्रंगों का विकास न किया जाय, लेकिन जब तक वह बराबर न ग्रा जायें तब तक उन पिछड़े धंगों पर इन्टेन्सिव डेबेलपमेंट या सघन विकास किया नाय और जब वे बराबर भ्रा जायें तो सब देश बराबर बराबर चले ।

17 hrs.

मैं कहता हूं कि स्राप के पास जनशक्ति है भीर वह ऐसी जनशक्ति है कि उस से चाहे जो काम ले लीजिये। ग्राज हमारे पास यह जो धन है, यह जो खजाना है उस का म्राप दूरुपयोग कर रहे हैं, उस से लाभ नहीं उठाते हैं। जिस धन का हम लाभ उठा रहे हैं वह है टैक्सों का। टैक्सों का हाल यह है कि जगह जगह पर उस की चोरी हो रही है। **प्राप का ग्रधिकारी वर्ग हो रुपया ले कर बडे** बडे रंजीपतियों की मोटरों पर घमता है भीर उन से टैक्स नहीं लेता है या उन से कम टैक्स लेता है। साथ हो साथ ग्रौर भी प्रकार के टैक्सेज हैं, उन को छोड दिया जाता है। भगर पूरी तरह से टैक्स वसल किया जाय तो ग्राप को टैक्स लगाने की ग्रावश्यकता ही न पड़े। लेकिन वह काम नहीं किया जा रहा है। भ्राप योजना भ्रायोग के हैं। भ्राप कहेंगे कि हम से क्या मतलब, यह फाइनेन्स मिनिस्ट्री का काम है। लेकिन मैं कहता हं कि

सब की बराबर की जिम्मेदारी है। श्रगर वित्त मंत्रालय ठीक से काम नहीं करता तो ग्राप वित्त मंत्रालय को बदलिये, ग्रगर कम्यनिटी डेबेलपमेंट की मिनिस्टी ठीक काम नहीं करती तो ग्राप उसे बदलिये। जहां जरूरत हो उस का सुधार कीजिये भीर हर समय सरकार मिल जुल कर काम करे। एक की जिम्मेदारी इसरे पर न डाली जाय। मैं कृषि क्षेत्र से माता हं। म्राप का एक सिंचाई मंत्रालय है, दूसरे मंत्रालय हैं, विकास खंडों में वह कोशिश करते हैं कि नई किस्म की खाद का प्रयोग किया जाय, वह कोशिश करते हैं कि जापानी ढंग पर चावल पैदा किया जाय. लेकिन सिंचाई मंत्रालय कहता है कि हम पानी देंगे फलां फलां तारीख को । लेकिन दो महीने तक पानी नहीं भिलता भीर नर्सरी में ही चावल मुख जाता है। कपास की फसल जो पैदा की जानी है वह सख जाती है। किसान कहता है हम से कि तूम झठ बोलते हो, हम तुम्हारा यकीन नहीं करेंगे । ग्राप की मिनिस्ट्रीज में चगर घापसी सहयोग नहीं होगा तो हम कैसे काम चलायेंगे ? ग्रगर इस के लिए राज्य सरकार जिम्मेदार हैं तो उन्हीं राज्यों को रुपया दीजिये जो ग्राप की इच्छा से काम करें। उन से कह दीजिये कि तीसरी पंच वर्षीय योजना में किसी ऐसे राज्य को रुपया नहीं दिया जायेगा जो केन्द्रीय सरकार की सलाह से काम नहीं करता या जो तरीके से मिल जल कर काम नहीं करेगा। ग्रगर ग्राप दढता पूर्वक इस चीज को करें तो कोई शक नहीं है कि काम पूरा हो सकता है। कल स्टैन्डिंग कमेटी की बैठक हुई सामदायिक विकास मंत्रालय की, मि० डे भी वहां मौजद थे, उन्होंने कहा कि एक ही तरीका रह गया है समितियां स्वावलम्बी कर दी जायें।

उपाध्यक्ष महोदय : मेरे पास १५, १६ चिटें बाई हैं बीर सबों में कहा गया है कि उन का इलाका बैकवर्ड है।

भी म० ला० दिवेदी: सब को मौका दिया जाय भीर मैं प्रार्थना करूंगा कि यह इतना महत्वपूर्ण विषय है कि इस पर समय बढ़ा दिया जाय । सभी सदस्यों की यह राय है कि इस पर एक घंटा समय बढ़ा दिया जाय।

उपाध्यक्ष महोदय : जो चिटें मुझे मिल रही हैं, उस से तो सारा हिन्दस्तान वैकवर्ड है।

भी म० ला० द्विबेदी : सारा हिन्दुस्तान बैकवर्ड है. यह मैं मानता हूं, लेकिन भाप मानेंगे कि पंजाब में भी कुछ ऐसी एरिया काफी बैकवर्ड हैं। ग्रमतसर है, जालंघर है, लिंघयाना है, यह तो डेवेलप्ड एरिया है, लेकिन रोहतक है, हरियाना है, या जो भ्राप का पहाडी इलाका है, वह भ्रमडेवेलप्ड है। जो पंजाब की स्थिति है वही दूसरे क्षेत्रों की भी है। उपाध्यक्ष महोदय, भाप तो हमारी समस्याचों को जानते हैं इसलिए मैं समझता हं कि म्राप को तो इस पर भ्रापित नहीं करनी चाहिए । मैं प्रार्थना करूंगा

उपाध्यक्ष महोदय : मेरी तो कोई भापत्ति नहीं है। मेरी भापत्ति तो यही है कि जितना वक्त है, वह सब को मिल जाय।

श्री म० ला० दिवेदी : मैं इस सम्बन्ध में प्रार्थना करता हं कि धगर ग्रावश्यक बातें ही मैं न कहं तो फिर मेरा प्रस्ताव लाना ही बेकार हो जायेगा। इसलिए एक घंटा ग्रीर बढा दिया जाय ।

मैंने इस प्रस्ताव में यह लिखा है कि माध्य प्रदेश का रायलसीमा क्षेत्र, तामिलनाद का कुछ एरिया है, कुछ मैसूर का एरिया है, नार्थ बिहार का कुछ एरिया है, श्रासाम के हिली रिजन्स हैं, मध्य प्रदेश का वह भाग जो मालवा को छोड़ कर बैकवर्ड है, इसी तरह से पूर्वी और दक्षिणी भासाम का एरिया है जो कि बैकवढं है, सेंट्ली ऐडिमिनिस्टडं एरियाज में हिमाचल प्रदेश है, मणिपूर है, त्रिपूरा है, भन्दमान इत्यादि हैं, जो कि बहुत पिछुड़े हुए क्षेत्र हैं भौर इन की तरफ विशेष तवज्जह देने की मावश्यकता है।

[श्री म० ला० द्विवेदी]

इस के पश्चात् भारत सरकार का इंडस्ट्रिय्य रेजोल्यूशन है, उस की तरफ मैं घ्यान म्राकपित करना चाहूगा । उस इंडस्ट्रियल पालिसी रेजोल्यशन में यह लिखा है

"In order that industrialisation may benefit the economy of the country as a whole, it is important that disparities in levels of development between different regions should be progressively reduced. The lack of industries in different parts of the country is very often determined by factors such as the availability of necessary raw materials or other natural resources.....It is one of the aims of national planning to ensure that these facilities are steadily made available to areas which are at present lagging behind industrially or where there is greater need for providing opportunities for employment....".

यह ठीक है कि हमारी सरकारों ने इस बात पर पूरा जोर दिया है। ग्रव कुछ काम होने वाला है लेकिन १२ साल बीत गये और काम संतोषप्रद ढंग से नहीं हो रहा है। इसलिए मैं सदन का ध्यान प्राक्षित करना चाहता हूं और चाहता हूं कि मंत्री महोदय ग्रव इस की ग्रधिक उपेक्षा न कर के शीघ ही वह दिन लायें जिस में कि पिछड़े हुए इलाके और ग्रविकसित इलाके भी स्वतंत्रता प्राप्ति के उस सुख का ग्रनुभव कर सकें जिसकी कि वह इतने दिनों से ग्राकांक्षा कर रहे थे।

धव मैं एक, दो बातें कह कर घपना
भाषण समाप्त करूंगा। एक बात तो यह
कहनी है कि जो इंडस्ट्रियलाइजेशन धाप
कर रहे हैं, उद्योग बैटा रहे हैं वे सब बड़े बड़े
शहरों में ही केन्द्रित करते जा रहे हैं। बंगलौर
में ४, ४ बड़े कारखाने हैं, मद्रास में १० होंगे
धौर बम्बई में ५० के लगभग कारखाने बन
चुके हैं। यह जो कारखाने एक ही जगह पर
बनते जा रहे हैं तो इन को डिसेंट्रलाइज करिये,
ध्रलग ध्रलग इकाइयां बनाइये। ध्रविकसित

क्षेत्रों में कारखाने बनाइये । जब तक आप डिसेंटलाइजेशन नहीं करेंगे तब तक पता चलने वाला नहीं है। छोटी छोटी इंडस्टीज को कायम करने के तलाश करिये कि जहां पर कच्चा सामान भी हो भौर जहां कि यह उद्योग स्थापित करके उन क्षेत्रों को विकसित किया जा सके । धक विन्ध्य प्रदेश को ही ले लीजिये। विन्ध्य प्रदेश के लिए कहा है कि Vindhya Pradesh of the mineral is the epitome resources of India. श्रब वहां पर कोल है, माइका है, मैंगनीज है, ग्रायरन है, बौक्साइट है भ्रौर पचासियों खनिज पदार्थ पाये जाते हैं । विजावल के पास पहाड़ों से लुहार पत्थ**र** लाकर मामुली भट्टी में लोहा बनाते हैं । ५० फीसदी उस में लोहा है लेकिन उस श्रोर कोई घ्यान नहीं दिया जाता है । उस इलाके में हालांकि इतने मिनरल्स पाये जाते हैं लेकिनः श्रापके जुन्नोलाजिकल सर्वे के भादमी वहा नहीं पहुंचे श्रौर न वहां श्रौर काम हो रहा है । मैं नहीं समझ पाता कि क्या कारण है। साधन भी सीजुद हैं, रिसोर्सेज भी वहां पर हैं तो भी वहां पर काम नहीं हो पा रहा है। जैसा कि प्लानिंग कमिशन ने कहा है **भव समय** म्रा गया है कि म्राप एक सिटिंग कौनटीनएस बोर्ड प्राफ स्टडी बना दें जो कि इन सारे बैकवर्ड ऐरियाज में इन चीजों के बारे में जांच पडताल करताः रहे भीर भावश्यक सूचनायें समय समय परः सरकार को भेजता रहे। मैं चाहता हूं कि यह बोर्ड स्थायी हो भौर यह बराबर भपना काम जारी रक्खे। सेकेंड फाइव इयर प्लानः में इस के बारे में जिक्र किया गया था भीर यह ठीक है कि माज इस तरह के स्टढी बोर्ड की बहुत भावश्यकता है। भ्राप ने उस को पूरा नहीं किया है और एक ऐसा बोर्ड स्थापित नहीं किया है। मेरा निवेदन है कि सरकार इस दिशा में भावश्यक कदम उठायेः भौर यदि वह ऐसा करती है तो यह संतोक की बात होगी।

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Development of 8234 Backward Areas in the Third Five Year Plan

इसी तरह से छोटे छोटे उद्योग जगह जागह पर भ्राप बैठा लें। भ्रब पावर के बारे में शार्टेज है तो पहाड़ों पर जहां कि पानी आपरता है भीर चंकि वहां पर सिंबाई नहीं हो सकती है इसलिये वहां पर बिजली बैठा दीजिये भौर बिजली पैदा कीजिये। माब जहां पर यह भ्राप की हाइडो एनेक्टिक नहीं पहुंच सकती है तो वहां पर थर्मल पावर श्रीर एटोमिक पावर कायम कीजिये। श्वब दिल्ली में हाइडो इनेक्टिक लगाने की क्या भावश्यकता है ? भव भाप के पास एटैमिक एनर्जी प्राने वाली है चुकि शहर के सोग ज्यादा पे करते हैं। ग्रब शहरों को थर्मल पावर भीर एटैमिक पावर दीजिये श्रीर यह हाइडल पावर देहातों को दे दीजिये। ग्रब यह क्या कि नांगल से पावर भी दिल्ली में चा जाय और हाइडल पावर भी दिल्ली में म्याजाय ? दिल्ली के लोगों को तो ६ – ६ पैसे में और साढ़ें तीन ग्राने में बिजली दी जाय भौर हमारे देहाती, भविकसित भौर पिछड़े इलाकों को ५-६ म्राने पर यनिट के हिसाब से बिजली सप्लाई करते हैं तो इतनी महंगी दर में जो बिजली हम को सप्लाई की जाती है उस से कोई कारखाना नहीं चल सकता है। ग्रगर ग्राप उन ग्रविकसित क्षेत्रों का विकास करना चाहते हैं भीर उन का अपीद्योगीकरण करना चाहते हैं तो भ्राप को विजली की सुविधा ग्रौर वह भी सस्ते दर पर उन को सुलभ करनी चाहिये। प्राप उन को हाइड्रो एलेक्ट्रिक दीजिये, एटैमिक एनर्जी के स्टेशन्स बजाये बड़े बड़े शहरों बैसे बम्बई, कलकत्ता भौर दिल्ली में बना कर देहातों में बनाइये भीर ऐसा करने से हम अपने प्रयास में सफल हो सकोंगे। इसी तरीके से कंज्यूमर्ग गृड्स के भाटिकिल्स के वास्ते देहातों में उद्योग स्थापित कीजिये और इस के लिये आप आवश्यक टेनिंग दीजिये और इस बात की कोशिश की जाय कि कोई भी उद्योग बड़े शहरों में न खल कर देहातों में खलेगा । अगर

भ्राप यह तय कर लेंगे तो भ्राप का काम चल पड़ेगा । पिछड़े इलाके खशहाल हो सकेंगे. लोगों में श्राज जो बेरोजगारी श्रौर बेकारी है वह दूर हो सकेगी भौर लोगों को काम मिल सकेगा।

इसी तरह से रोड ट्रान्सपोर्ट की दिक्कतें हैं। यहां भी बड़े बड़े शहरों भीर विकसित इलाकों में ही देखने में भाता है कि टान्सपोर्ट की सविधायें बढती जाती हैं लेकिन पिछड़े इनाके हैं उन में टो-पोर्टकी सुविधायें देने की म्रोर कम घ्यान दिया जाता है और उन की एक तरह से उपेक्षा ही की जाती है। हालांकि इस सम्बन्ध में नागपुर का रेजोलशन है लेकिन मैं म्राप को बतलाऊं कि स्टेटसमैन म्रखबार में उत्तर प्रदेश की बाबत लिखा है भीर उस की कटिंग मेरे पास मौजद है भौर जिस में कि यह दिया हमा है कि दो हजार मील की कमी भी उत्तर प्रदेश में है. यह कमी उत्तर प्रदेश के उस भाग में जहां के कि मंत्रीगण हैं या जहां की ग्रावाज प्रबल है बल्कि यह कमी उत्तर प्रदेश के उस पिछड़े हुए इलाके में है जिस की कि और उत्तर प्रदेश की सरकार का ध्यान नहीं जाता है। मतों के बलावल पर वहां काम किया जाता है । ग्रव पश्चिमी उत्तर प्रदेश से चंकि चरण सिंह मंत्री हैं इसलिये जाहिर है कि सारे का सारा विकास कार्य मेरठ की तरफ चला जायगा। इसी तरह बनारस के चंकि श्री कमलापति त्रिपाठ मंत्री हैं इसलिये बनारस की भीर ही सारा विकास कार्य चला जायगा । जाहिर है कि दक्षिण की स्रोर कोई विकास कार्य नहीं होगा। भुपाल बढ़ रहा है। हमारे विन्ध्य प्रदेश का ग्वालियर रीजन बंदेलखंड का इलाका जिस को कि महाकौशल कहते हैं वह इलाका बिलकुल ग्रविकसित है। वहां के मंत्री लोग मंछों पर ताव दे कर चले जाते हैं। उन को इन पिछड़े इलाकों की श्रव श्रीर ग्रधिक उपेक्षा नहीं करनी चाहिये ग्रौर

Third Five Year Plan

[श्री म० ला० डिवेदी]

बहां पर विकास कार्य भ्रविलम्ब शुरू कर देना चार्टिये ।

श्री **खुशवस्त राय** : श्री मोहन लाल गौतम म्रलीगढ़ के हैं

श्री म० ला० द्विवेदी : ग्रलीगढ का भी जित्र करूंगा। प्रलीगढ़ के बारे में भी वही बात लाग होती है जोकि बनारस श्रौर मेररु के लिये मैं ने कही । श्रविकसित क्षेत्रों की भ्रोर जो श्रव तक सरकार की उपेक्षा रही है वह हटनी चाहिये। ग्रब मैं यह चाहता हं कि मेरे जो दूसरे मित्र लोग हैं वे भ्रपनी श्रपनी बातें सूनायें । मझे जो कुछ श्रौर कहना होगा वह जब मुझे भ्राखिर में मौका बोलने का मिलेगा तब निवेदन कर दंगा। मैं भ्राज इस बात से खुश हूं कि हमें उपाध्यक्ष महोदय ने एक मौका दिया कि हम पिछड़े इलाकों की बात कह सकें स्रीर इस की ग्रोर सरकार की ग्रौर प्लानिंग मिनिस्टर की तबज्जह दिला सके। देश ग्राज सरकार से इस बात की आकांक्षा करता है कि शीध रे शीघ्र पिछडे हए इलाकों को विकसित किया जाय भीर भ्राप देखेंगे कि उस इलाके के लोग ग्राप का चीन से यदि जरूरत पडी तो मकाबला करने में साथ देंगे। वे हर कठिनाई में ग्राप के साथ कंधे से कंधा मिला कर चलेंगे भ्रौर भ्राप की मदद करेंगे। पिछडे हुए इलाकों के लोग जवांमर्द हैं, उन की बाज में ताकत है भौर यकीन रखिये कि वे बाडे वक्त में ब्राप के काम ब्रायेंगे घौर संकट के अवसर रर वे अपनी जान की बाजी लगाकर भी देश की रक्षाकरेंगे.. .

उपाध्यक्ष महोबय : भ्रकेले क्या बही लोग काम भ्रायेंगे दूसरे क्या काम नहीं भायेंगे ?

श्री म० ला० द्विवेदी : जी दूसरे लोग भी काम प्रायेंगे लेकिन वे प्रधिक काम प्रायेंगे लेकिन इस का यह मतलब कदापि नहीं है कि मैं उन पंजाब के थी शें की किसी तरह भी निन्दा करना च।हता हं जिन्हों ने कि हमारा डंका ग्रौर झंडा सदा ऊंचे बनाये रक्खा, जिन वीरों ने कि हमारे देश का नाम उज्ज्वल किया है, जैसे झांसी का इलाका जहां कि महारानी झांसी ने झंडा ऊंचा किया, कूंबर सिंह का इलाका जहां कि उन्हों ने स्वाधीनता की ज्योति जलाई भौर इसी तरह दक्षिण में, उत्तर में भ्रन्य इलाके जहां के बीरों ने भारत की स्वाधीनता के हेतू भ्रपने प्राणों का उत्सर्ग कर दिया भ्रौर जो इलाके कि सभी तक स्रविकसित पडे हैं उन में विकास कार्य सरकार शीघ्र ग्रारम्भ कराये । इन तमाम वीरों ने ग्रंग्रजों का मकाबला किया था । ग्राज ग्रंग्रज तो इस देश से चले गये हैं लेकिन यह खेद का विषय है कि हमारी अपनी सरकार भ्रभी तक उसी श्रंप्रजी सरकार की पूरानी लकीर पर ही चल रही है । भ्रंग्रजों ने कलकत्ता पोर्ट, बम्बई पोर्ट भौर दिल्ली इन तीन स्थानों पर तमाम विकास कार्य किये, बडे बडे उद्योग धंघे स्थापित किये, रेलें चलाई भीर भन्य विकास कार्य किये। लेकिन श्रवतो श्रंग्रेज चले गये हैं ग्रौर भ्रपनी श्राजाद सरकार कायम है तो यह जरूरी है कि ग्रविकसित ग्रीर पिछडे इलाकों को विकसित कर के इस बात का प्रमाण दिया जाय कि कांग्रेस गवर्नमेंट जनता के लिये है भीर जनता के लिये काम कर रही है । इन शब्दों के साथ मैं म्रपना प्रस्ताव सदन के सामने रखता हं।

Mr. Deputy-Speaker: Resolution moved:

"This House is of opinion that while preparing the Draft of the Third Five Year Plan special attention be paid to ensure that the pace of development is greater in backward areas than in other areas and that this arrangement should continue till all the backward areas are uniformly developed up to a certain basic standard."

Backward Areas in the Third Five Year Plan

There are certain amendments which have been tabled to this resolution. The first one is in the name of Shri Bibhuti Mishra. Is the hon, Member moving it?

Shri Bibhuti Mishra (Bagaha): Yes. I beg to move:

"For the original Resolution, substitute:

"This House is of opinion that while preparing the Draft of the Third Five Year Plan attention be paid to ensure that the pace of development is greater in backward rural areas than in other areas and cities and that this arrangement should continue till all the backward areas are generally developed at least up to a certain basic standard.". (1)

Shri Narayanankutty Menon: (Mukandapuram): I beg to move:

"For the original Resolution, substitute:

"This House is of opinion that top priority should be given to backward areas, in location of heavy industries and in allocation of other developmental expenditure.". (7).

Mr. Deputy-Speaker: As regards amendment No. 8, Shri Daljit Singh is absent. As regards amendment No. 2 tabled by Shri M. C. Jain, it is This is a Resolution out of order. concerning backward areas, not backward classes.

Shri M. C. Jain (Kaithal): I may be given a chance to speak.

Mr. Deputy-Speaker: That is a different thing altogether. Amendments Nos. 3 and 5 tabled by Shri M. C. Jain are also out of order for the same reasons applying to amendment No. 2.

Shri Ram Krishan Gupta (Mahendragarh): I beg to move:

In the Resolution, after the words "than in other areas" insert-

"and a Commission be appinted for the demarcation of backward areas in the country and suggest ways and means for improving condition."

Shri S. M. Banerjee (Kanpur): I beg to move:

In the Resolution, add at the end--

"and to achieve this end a Committee be formed comprising of representatives of Lok Sabha and State Legislatures, ecoand agriculturists nomists which may advise the Planning Commission in this regard". (6)

Mr. Deputy-Speaker: As regards amendment No. 9, Shri Maharty is absent.

All these amendments which have been moved together with the original Resolution are before the House. I have received chits from hon. Members and I also find hon. Members rising in their seats. There is a very large number of hon. Members who want to participate. I think a limit of 10 minutes to speeches should be observed.

Shri Rane (Buldana): Yes. 10 minutes.

Some Hon. Members: 15 minutes.

Pandit Thakur Das Bhargava: (Hissar): Those who have not sent chits may also be given an opportunity to speak.

Mr. Deputy-Speaker: Yes. I said I have received chits and also I find hon. Members rising in their seats. There would be a time-limit of 15 minutes to each Member.

An Hon. Member: It is a very important Resolution.

Shri Narayanankutty Menon: It is a tragedy for this House that a Resolution of such a character has to be discussed because it presupposes that when the formulation of the Third Five Year Plan takes place, special importance and consideration should be given to backward areas. 'Backward areas' obviously mean areas which have become backward because of the implementation of the First and Second Five Year Plans. That is inherent in the Resolution.

Planning presupposes not only planned development of industries, not only planned development of agriculture but planned development of all the nation-building activities by leaving an equitable distribution of these activities in various parts of the country. That is not only essential for the successful outcome of a planned economy, but for the successful outcome of both the emotional and the other integration of India as a nation.

When a similar Resolution moved in the other House in the last session, the hon. Minister of Commerce and Industry replying to debate, referring to the Mover of the Resolution and the points that raised, said that there was an element of parochialism inherent in them. Here I must apologise to hon. Members; if any Member speaking on this Resolution takes the liberty of particularly referring to certain which he has got the liberty to represent because he comes from certain State and is represented in the House as such, and represents the difficulties encountered by that particular State, and it that is to be termed parochialism, we will be the first people to be proud of that parochial ism.

If you see the whole picture of the country, a feature of the implementation of the First and Second Five Year Plans is that industrial development, especially the basic industries and industries having a high employment potential, has shown a ten-

dency to be concentrated in certain particular places. So also the development of the roads, the and the ports has shown a peculiar tendency to revolve round areas.

I was reminded of a story in wartime. When Belgium was occupied by the Nazi forces and half of France was yet to be occupied, a private transport company started running a few buses to Bordeaux. They wanted to get passengers for the buses going to Bordeaux. So they found out method of advertisement. They sent out soothsayers to Belgium to people about where they could find their relatives who had been evacuated to France. Then they manufactured a map. Behind Bordeaux, there was kept a piece of magnet, and a pendulum used to oscillate on the map. Everybody was shown the pendulum and told that at the place on the map where the pendulum stopped oscillating, he would find relatives. Invariably, the pendulum stopped at Bordeaux. So these people began to go to Bordeaux! fore, the transport company passengers to go to Bordeaux in their buses.

Likewise, whenever a particular industry is to be located somewhere. all sorts of excuses are made out, for example, technical advice, technical report, Planning Commission's consideration, Government consideration and other considerations. when that industry has to be located, it takes a particular turn and it goes We are not to a particular place. grudging that a particular State or a particular place gets that industry because we want every part of country to develop and within limited resources of the Plan. if people become so blind that certain portions of the country and certain are altogether completely under-developed and these industries are concentrated in certain particular places, certainly, there is objectively and subjectively also discontent and

that discontent will have to be avoided in the Third Five Year Plan.

Also the special problems facing the .States will have to be looked into. Because of the limited time I will refer only to my State, how my State has been treated in both the First Five Year Plan and in the Second Five Year Plan and how the state of affairs are there today and how the .State is going to get treatment in the Third Five Year Plan.

When in the Second Five Year Plan and in the First Five Year Plan so many industries have grown up in India, in my State, where the unemployment situation is the compared to the other States, we have got only two industries in the public sector. That is what the statistics show. One is the Hindustan Insecticides Factory employing a maximum of 130 people; and the second is the Indian Rare Earth Factory which had been started before the First Plan and which employs only 77 people. hon. Labour Minister knows this because they are retrenched. the total achievement of the State of Kerala in the public sector in the two Five Year Plans.

If we talk about the big steel plants, the argument immediately comes that a steel plant cannot be started in the south because we have no iron ore or coal there. That argument sometimes stands good. But, what about other industries?

I will come to a particular question because that question has answered by the hon. Minister of Transport and Communications and the whole burden has been shifted to the Planning Commission today will tell this House what is the story behind the Second Ship-building yard. The British Technical Mission came; it went and toured the country went to 6 or 7 places to enquire about the soil and other conditions They made a categorical recommendation that Cochin is most suitable for the Second Ship-building yard.

took 14 years to consider that report. And, again a committee of Government Secretaries was appointed to go into the question and they also made a recommendation that the Second Ship-building yard should be started there.

Development of

Third Five Year Plan

From 1957 onwards the answer given by the Ministers in this Parliament was on the assumption that in the Second Five Year Plan we are going to start the second Ship-building yard there. But nobody knows how the whole thing has faded out; and now there is no possibility of the second ship-building yard taking shape when the Third Year Plan is out.

I am not saying that because those people do not want the second shipbuilding yard to be located there that they are doing this. There may be different reasons. Unfortunately, when these different reasons are coming, Cochin is going to lose the second ship-building yard.

The Transport and Communications Minister says that he is prepared to include it in the Third Plan but it is for the Planning Commission, I do not know what will come out of the Planning Commission's deliberations. But, we are not at all hopeful, when we see what is gathering up in the horizon against the second shipbuilding yard, that Cochin is going to get it in the Third Five Year Plan because forces are working against it.

I will put forward another example. It is not prejudicial to any other State. I am only pointing this out that whenever money is invested in a particular project, first of all, the Planning Commission and the Govern-. ment should see where that money could be profitably invested; and, secondly, which part of the country requires development.

When the Second Five Year Plan was taken and when the allocations for major ports are taken, it is so surprising that Cochin, which is one of the major ports in the country and

[Shri Narayanankutty Menon]

which requires development because it is in the international maritime route, and which, even from 1936 onwards, wanted a large amount of money got hardly Rs. 2 crores, while other ports, which are not actually working, got to the tune of Rs. 17 crores.

I am referring to the port of Kandla. I am not at all grudging that Gujarat should have a port; but, with all this technical advice there, the Kandla port is not working. From the last year's report I see that Kandla port shows a few thousand tons of imports. When I looked into the details the imports were all the machinery for the port itself. But the port is silted. Therefore, whenever these allocations are made, the special situation in a particular State or region is never taken into conside-We find in certain ration. deliberately certain amounts When the Third Plan is formulated, if Kerala cannot have a steel plant, it can produce electricity very cheap and more money should be given to develop the water power. If there is not this water power, no basic industries can be started there. While formulating the Third Plan, whatever injustice has been done during the First and the Second Plans should be removed and allocations should be made suited to the natural resources of each State. As the Third Plan is in the formulating stage, I hope it would be possible for the non. Minister to keep sufficient watch of the undeveloped areas at the cost of which over-development had taken place in certain places during the First and the Second Plans.

श्री मू० चं० जैंन : डिप्टी स्पीकर साहब, मैं अपने दोस्त श्री द्विवेदी के प्रस्ताव की पुरजोर हिमायत करने के लिये खड़ा हुमा हूं, भौर हाउस के सामने इस प्रस्ताव को लाने के लिये उन को बघाई देता हूं। जो बात इस प्रस्ताव में कही गई है, मेरे ख्याल में, उस को तसलीम करने में प्लानिंग मिनिस्टर साहब को कोई इन्कार नहीं होगा । सैंकिंड फाइब इम्रर प्लान में भी इस बात को माना गया है भीर ग्रब तीसरी प्लान बन रही है। लेकिन उन को भी छोड़िये। कांग्रेस की प्लानिंग सब-कमेटी न भी इस चीज को तसलीम किया है। उस ने भ्रपनी रिपोर्ट के पैरा ४० में यह लिखा है:

"There is lastly the question of providing for the correct regional balance in our development. While this has been accepted in principle, it will need greater emphasis in actual implementation during the Third Plan period."

इस देश का विकास ठीक प्रोपोरशन से नहीं हो रहा है इस बात को तो सब कोई जानता है । मैं ने द्विवेदी जी को बधाई इसलिये दी है कि वह यह प्रस्ताव ठीक उस समय लाये हैं जबिक हमारी तीसरी योजना बन रही है । जिस जोश के साथ द्विवेदी जी ने इस प्रस्ताव पर प्रपनी तकरीर की है उस से जाहिर होता हैं कि उन के इस प्रस्ताव के पीछे कितना जज्बा है: मैं समझता हूं कि नन्दा साहब इस की कद्र करेंगे भौर इस प्रस्ताव की तरफ सही तौर पर ध्यान देंगे ।

उपाध्यक्ष महोदय : जोश इतनी जल्दी सर्द हो गया । वह तो कहीं चले भी गये ।

श्री मू० खं० जैन : मैं ने इस प्रस्ताव पर कुछ तरमीमें दी थीं । गो प्राप ने उन को प्राउट प्राफ प्रार्डर करार दे दिया, लेकिन एक चीज ग्राप भी तसलीम करेंगे कि जो हमारे बैंकवर्ड एरियाज हैं उन्हीं में ज्यादातर हमारे शिड्यूल्ड ट्राइब के लोग रहते हैं, भौर हाउस के माननीय सदस्य भी इस बात को तसलीम करेंगे कि हमारे शिड्यूल्ड कास्ट वाले ज्यादातर उस एरिया में ही केंसेंट्रेटेड हैं जोकि विकास के लिहाज के

बैकवर्ड एरिया है। यह चीज देहाती रकबों पर भी लागु हो सकती है। ग्राप गांवों को दो हिस्सों में तकसीम कर सकते हैं। गांवीं के चारों तरफ जो ग्राबादी होती है वह ज्यादातर हरिजनों की होती है। उन को पश्तों से गांव के कम विकसित हिस्से में रखा गया है। तो इस को भी देखते हए मेरी तरमीम इस प्रस्ताव के क्षेत्र के ग्रन्दर ग्रा सकती है। मैं इन लोगों के विकास के खयाल से ही इस पर ज्यादा जोर देना चाहता हं। मझे विश्वास है कि जो चीजें मैं कह रहा हं वह पहले से मिनिस्टर साहब के सामने हैं लेकिन फिर भी मैं इन चीजों पर इसलिये जोर देना चाहता हं कि हम को ध्राजाद हए १२-१४ साल हो गये श्रीर हम ने पहली

उपाध्यक्ष महोदय : होम मिनिस्ट्री के डिमांड खत्म हो चके, फिर भी इसी बात को कह रहे हैं।

योजना में २२००-२३०० करोड़ रुपया खर्च

किया भीर दूसरी योजना में ४३०० या ४५०० करोड खर्च कर रहे हैं, लेकिन हकीकत यह है

कि जहां तक इन ३० फीसदी हरिजनों का

सवाल है जिन को ग्राप लेंडलेस लेबरर कह

सकते हैं इन का सुधार नहीं हम्रा है

श्री मू० चं० जैन : ग्रगर जो मैं ने ३० पर सेंट भ्रबादी का जित्र किया इसलिये ग्राप इसको रूल ग्राउट करते हैं, तो मैं यह कहना चाहता हूं कि जो लोग इन एरियाज में रहते हैं उनके लिए हमने जो कुछ किया है वह नाकाफ़ी है। मुझे कल यह सूनकर ताज्जब हुआ जब दातार साहब ने यह कहा कि यह कहना गलत है कि इन लोगों के लिए बहुत कम काम किया गया है। उन्होंने कहा कि हम भंगियों के सुधार पर हलाख रुपया सालाना खर्च कर रहे हैं। आप देखें कि हिन्दुस्तान में कितने भंगी हैं भौर गवर्नमेंट उनके सुधार के लिए बिर्फ ६ लाख रुपया सालाना सर्च कर रही

है। मैं कहना चाहता हं कि यह मैटेलिटी सही नहीं है कि हम उनके लिए काफ़ी खर्च कर रहे हैं। जो गवर्नमेंट माफ इंडिया के मिनिस्टर यहां बैठे हैं भगर वह यह समझते हैं कि इन लोगों के लिए जो लाखों रुपया हम खर्च कर रहे हैं वह काफ़ी है, तो उनका यह सोचना गलत है। मैं इसलिए इस बात पर जोर देना चाहता हुं कि जो कुछ हमने उनके लिए किया है वह काफ़ी नहीं है। भीर हमको भ्रायन्दा ज्यादा करना चाहिए । मैं ने दातार साहब की बातें नोटकरलो हैं। भ्रगर वह यह कहते कि जितना हमको करना चाहिए उतना हम नहीं कर सके भीर हमको ज्यादा करना चाहिए था तो मुझे तसल्ली होती । लेकिन वह कहते हैं कि हम काफ़ी कर रहे हैं और स्टेट गवर्नमेंट्स हमारे साथ कांपरेट कर रही हैं। लेकिन हमारे पन्त साहब ने कहा कि पिछले साल भी उन्होंने चीफ़ मिनिस्टरों से इस बारे में कहा भीर इस साल भी जनवरी फ़रवरी में स्टेट मिनिस्टरों से कहा कि पिछड़े लोगों के लिए जो ६० लाख रुपया रखा गया या उसमें से ४५ लाख ग्रभी खर्च नहीं हुगा। मेरी समझ में नहीं भाता कि इस हालत में यह कैसे कहा जा सकता है कि हम इनके लिए काफ़ी कर रहे हैं। ४५०० करोड़ की योजना में से इनके लिए केवल ६० लाख रुपया रखा गया भीर वह भी खर्च नहीं होता । यह मैटेलिटी है कि जो रुपया दिया जाता है वह ठीक तरीक़ से खर्च नहीं होता। इसलिए मैं इस बात पर जोर दे रहा है।

Development of

Third Five Year Plan

वैसे तो किसी भी देश की तरक्की के लिए यह जरूरी है कि उसके हर इलाके के बसने वालों की बराबर तरक्की होती चले लेकिन मैं जानता हं कि पांचों उंगलियां तो परमात्मा ने भी बराबर नहीं बनायीं। लेकिन उनमें कोई एक एक गज का फ़र्क़ नहीं है, मामूली फर्क है। इतना फर्क तो इन्सान की मेहनत से भी हो सकता है। लेकिन हमारे देश के सामाजिक ढ़ांचे में लोगों में बहुत ज्यादा विषमता है। इसको दूर करना चाहिए क्योंकि इसको

[श्रीमु० चं० जैन]

दूर किए बिना देश का इमोशनल इंटीग्रेशन नहीं हो सकता । हमको सोशल श्रौर इकानामिक दोनों तरह की विषमता को दूर करना होगा। मैं श्राप को एक खेत की मिसाल देना चाहता हं। एक ऐसा खेत है जिसमें कि टीले हैं ग्रीर गडढे हैं। ऐसी ही हालत हमारे समाज की है। ग्रगर खेत को ठीक बनाना है तो ग्रापको ∘टीलों को काट कर गडढों में डालकर खेत को हमवार करना होगा । इसी तरह से आप ल्समाज को देखें। यहां यह हाल है कि ऐसे भी इलाके हैं जहां पचासों कारखाने चल रहे हैं स्रौर दूसरी तरफ़ यह हालत है कि लोग काम के बरौर भूखे मर रहे हैं। ऐसा देश कैसे तरक्की कर सकता है और ऐसी हालत में कैसे लोगों में इमोशनल इंटीग्रेशन हो सकता है। कैसे लोगों में एकता हो सकती है किसी किसी खास खतरे का मकाबला करने के लिए। तो यह जुरूरी है कि हम उन एरियाज की तरफ़ ज्यादा घ्यान दें जिनका विकास नहीं हुम्रा है भ्रौर उनके लिए प्लान में ज्यादा रूपया रखाज य। भ्रीर पिछडे हुए लोगों के लिए जो रुपया रखा जाता है उसको ठीक ढंग से खर्च किया जाना चाहिए भीर जिस तरीके से उनका ज्यादा फ़ायदा हो सके उस तरह उसको खर्च करना चाहिए। भौर जिन ग्रफ़सरों पर यह रुपया खर्च करने की जिम्मेदारी है, भ्रगर वह उसको ठीक त**रह से खर्च न कर सकें** तो उसकी जांच करने के लिए श्राप कमेटी वरौरह मुकरेर करें। हमें यह देखना चाहिए कि जो रुपया उनके लिए रखा गया है वह ठीक से खर्च होता है, भौर तभी उनको .तसल्ली होगी ।

17.36 hrs.

[MR. SPEAKER in the Chair]

मैं भव एक मिनट में भपने इलाके के बारे में भी कुछ कहना च हता हूं जो कि पंजाब का ्हरियाना का इलाका है । इसकी तरफ़ मेरे

मुम्रजिख दोस्त ने इशारा भी किया इस इलाके की तरफ़ सेंट्रल गवर्नमेंट की भी लापरवाही रही है श्रीर पंजाब सरकार की तरफ़ से भी लापरवाही रही है। वैस्टर्न जम्ना केनाल का सवाल है । उसको एक्सटेंड करना है । (कुछ भावासें) जब मैं हरियाना का जिक करता हं तो पंजाब के दूसरे इलाके के भाइयों को न भालूम क्यों गुस्सा श्रा जाता है। यह मेरे इलाके की तरक्की का सवाल है। जिस इलाके मैं पैदा हुआ। हुं ग्रीर जहां में मैं मरूंगा उस इलाके को मैं कैसे भूल सकता हूं। मैं कहना चाहता हूं कि किस तरह से उस इलाके को नजर अन्दाज किया गया है। जहां तक रेजों का सवाल है, उस में हम पीछे हैं। पोस्टल सर्विसिज में भी हम पीछे हैं भौर इंडस्ट्रीज में भी पीछे हैं। जहां तक टेक्निकल एजुकेशन का ताल्लुक है, सारे के सारे हरियाना में सिर्फ एक वैटेरिनरी कालेज है। उस को छोड़ कर भीर कोई टेक्निकल एजुकेशन के मुताल्लिक कालेज हमारे यहां नहीं है। टेक्निकल कालेज हमारे यहां भ्रासानी के बन सकता था, लेकिन उस को उठा कर लिधयाना में ले जाया गया। मेरे पास टाइम की कमी है वर्ना में इस सिलसिले में श्रौर भी डोटेल्ज पेश करता। मैंने इर्रिगेशन मिनिस्टर को लिखा कि फाइव यीग्रर प्लान पीरियड़ के लिए जो रुपया मन्जूर किया गया, उस में से हमारे इलाके का जो हिस्सा था, उस को खर्चनहीं किया गया। वैस्टंन कैनाल के एक्सटेंशन के लिए साठ, सत्तर, **भ**स्सी लाख रुपया रखा गया था, लेकिन उस में से मश्किल से पच्चीस लाख रुपया खर्च किया गया। इस के जवाब में इर्रीगेशन मिनिस्टर साहब ने कहा कि यह तो श्राप की स्टेट का काम है। धभी हाल ही में मेरे

मोग्राजिज दोस्त पंडित ठाकूर दास भागंव ने फूड एंड एग्रीकल्चर मिनिस्ट्री की डिमांड्स पर बोलते हुए कहा था कि मैंट्रल गवर्नमेंट की फेल्योर इस बात की है कि वह स्टेट गवर्नमेंटस को कंट्रोल नहीं कर सकती है। बह यह कहती है कि हम क्या करें, यह तो स्टेट गवनंभेंट का काम है। मैं यह मर्ज करना चाहता हं कि हाउस को इस जवाब से कोई तसल्जी नहीं है। गवर्नमेंट चाहे कास्टीच्यशन को अमेंड करे और चाहे कोई भौर तरीका ग्रस्तियार करे. लेकिन इस मसले का हल निहायत जरूरी है। यह फेडरेल गवर्नमेंट है, यह में जानता हं, लेकिन यह फ़ैक्ट है कि प्लानिंग कमीशन सब की कंट्रोल करता है। गर्नमेंट उस सूबे को ग्रान्ट देना बन्द कर दे, जो कि उस की बात को नहीं मानता है। गवर्नमेंट कोई भी कदम उठाए, लेकिन यह मुनासिब नहीं है कि यहां पर कोई मिनिस्टर खडा हो कर यह कहे कि हम क्या करें, जिस्ट्स बनी हुई हैं श्रीर यह तो स्टेट गवर्नमेंट का काम है। जब गवर्नमेंट इस मसले पर गौर करेगी और मनासिब कार्रवाई करेगी, तो फुड की प्राडक्शन बढ़ेगी, पसमादा इलाकों भ्रौर पसमादा लोगों की तरक्की होगी।

इन शब्दों के साथ मैं श्रपने दोस्त के प्रस्ताव की हिमायत करता हूं

भी सिहासन सिह (गोरखपुर): भ्रष्यक्ष जी, दुख है कि प्रस्तावक महोदय यह प्रस्ताव पेश करने के बाद सदन के बाहर शायद प्रस्ताव की कोई कमजोरी उन्होंने महसूस की हो, लेकिन उन का प्रस्ताव बडा भ्राम है। जहां तक कागजों का सम्बन्ध है, किताबों का सम्बन्ध है, प्लानिंग कमीशन की रिपोर्ट का सम्बन्ध है, मिनिस्ट्री की पालिसी का सम्बन्ध है, यह कहा जाता है कि बैकवर्ड एरियाज को प्रोत्साहन दिया जाये भौर उन को व्यवसाय दिया जाये, ताकि हमारे देश में जो श्रसमानता है-धनी भीर गरीब में जो श्रसमानता पढ़े लिखे भीर बेपढ़े-लिखे में जो मसमानता है, दबा खाकर पचाने वाले ग्रीर ग्रन्न पचाने

के लिए जिस के पेट में न हो, उन में जो भ्रसमा-नता है- उस को यथा-सम्भव कम किया जाये । लेकिन जब इस नीति को कार्य रूप में परिणितः करने की बात ग्राती है, तो गाडो वहां ही रूक जाती है। ग्रभी बड़े बड़े शहरों में श्रीर वडे बडे कल-कारखानों के लिए, चाहे जिस नाम पर हो. करोडों रुपए खर्च किए गए। लेकिन पिछडे एरियाज में रोजगार-धंधे देने के लिए हमारी सरकार, प्लांनिक कमीशन और सब ने मिल कर तीन करोड कई लाख रुपए का म्रायोजन किया था भौर उस में से शायद दो करोड़ ही भ्रभी दे पाए हैं ग्रीर बाकी पड़ा हुग्रा है। बंट भी नहीं सकता भीर काम भी नहीं होता है। भगर हम कागज को देखें, तो हम पढ़गे कि देहात ग्रीर खेती की तरक्की के लिए सब कुछ, किया जाये। मेरा कहना यह है कि भ्रगर हमारी वानी स्रौर कर्त्तव्य दोनों साथ चलें. तो हम ग्रागे बढ सकते हैं। ग्राज देहातों की हालत करीब करीब वही है, जो माज से दस बरस पहले थी, जहां कहीं पानी चला गया. है, नल-कप बन गया है, वहां कुछ तरक्की हो गई है, लेकिन झाज देहात की जनता, जो पिछड़े इलाके कहलाते हैं, उन की जनता यह महसूस नहीं करती कि ब्रिटिश राज श्रौर इस राज में कोई घन्तर है। उन के सामने शासन वही है।

भी विभति मिखः वे ब्रिटिश राज भीर इस राज में बहुत ग्रन्तर करते हैं।

श्री सिहासन सिह: कागज पर प्रन्तर करते हैं। उन के सामने पुलिस वही है, भीर चीजें वहीं हैं। जब उन को पानी मिलता है, बिजली मिलती है, तो वे बन्तर करते हैं, लेकिन भ्रपने प्रति व्यवहार में, भपने प्रति रुझान में वे कोई भन्तर नहीं धनभव करते। मानतीय सदस्य के यहां तम्बाक् पैदा होता है। धन हो गया है,. वे शायद भन्तर भ्रनुभव करते हैं, लेकिन भीर जगह लोग भन्तर धनुभव नहीं करते । पिछड़े इलाके के क्या-मायने हैं ? पिछड़ा इलाका किस को कहते हैं ?"

[श्री सिहासन सिंद]

पिछडा इलाका वह हो सकता है कि जहां रास्ता नहीं है, क्योंकि किसी देश की तरक्की के लिए तीन चीजों की ग्रावश्यकता है: पहुंचने के लिए सूगम रास्ते हों, सब के लिए शिक्षा की व्यवस्था हो भीर पीने भीर खेती का काम करने के लिए पानी मिले। श्रगर इन तीन चीजों की-कम्युनिकेशन, एज्केशन श्रौर इरिगेशन की-व्यवस्था हो जाये, तो हमारे सब मसले हल हो सकते हैं। इस लिए हम को पिछडे इलाके को इस नाप से नापना चाहिए कि वहां रास्ते हैं या नहीं. शिक्षा का प्रचार है या नहीं भौर उन के लिए पानी की व्यवस्था है या नहीं। स्राप ने पेपर में देखा होगा कि पंजाब में किसी जगह पीने के लिए पानी नहीं है भौर वहां के लिए इन्तज़ाम हो रहा है। नागपुर प्लान के मनसार देश भर में सडकें तैयार करने का विचार किया गया था। सडकें तैयार हो रही हैं. सीमेंट भ्रौर तारकोल की सड़कें बनती हैं, लेकिन कच्ची सड़कों के साथ उन को मिलाने के सम्बन्ध में बहत कम इन्तजाम हो रहा है। देहात में भ्राने जाने के लिए रास्ते कम हैं, इस लिए ब्लाक डेवेलपमेंट की जो गाड़ियां देहात में जाती हैं, वे सिर्फ़ वहीं पहुंचती हैं, जहां सडकें हैं । इसरी जगह वे नहीं पहुंच पाती हैं। पहला काम यह होना चाहिए कि गांव गांव को प्रापस में मिलाने की स्कीम बनाई जाये. ऐसे रास्ते बनाए जायें. जिन पर बैल-गाड़ी भौर मोटर सब चलें। भ्रगर इस तरफ़ ध्यान गया भी तो हम हमेशा यह देखते हैं कि हमारी मोटर गाडी से जो गर्द उडती है, हव मह पर न पड़े. इस लिए वहां सीमेंट भौर तारकोल की सडक बना दी जाये, यह विचार सामने होता है। वह टीक है। वह करें, लेकिन तारकोल भौर सीमेंट की सडक जब बनाते हैं, तो उस के साथ साथ यह भी भावश्यक है कि हर जगह, जहां जहां जरूरत हो, वहां सड़कें बना दी जायें, चाहे वे कच्ची हों। कल एक भाई ने कहा कि उन को सडकें नहीं बन रही हैं. क्योंकि वे कच्ची

होंगी पक्की सड़क जहां है, वहां है लेकिन कच्ची नहीं बनती तो कच्छी होने के कारण आगे नहीं बढ सकते।इस लिए नीचे ही तरक्की रह जाती. क्योंकि जहां सडकें हैं गाडियां हैं वहां सब प्रकार की तरक्की होती है, बिजली वगैरह की तरक्की होती र । सरकार भी कहती है कि तुम्हारे यहा रास्ता नहीं है, कैसे जायें? यही तो हमारी मांग है कि वहां राहता बनाया जाये. ताकि वहां पहंच सकें-पिछडे इलाकों को तरक्की देने के लिए रास्ता बनाया जाये। सरकार कहती है कि तुम्हारे यहां बिजली नहीं है, इस लिए छोटे काम-धंधे नहीं हो सकते हैं। बिजली सरकार बनायेगी नहीं भ्रौर हम बिजली रख नहीं सकते, बिजली बनाने की ताकत हमारे पास नहीं है। सरकार कह सकती है कि बिजली बम्बई, कलकत्ते में है, इस लिए वहां रेल-गाडी बिजली से चलेगी, सब कुछ काम बिजली से होगा. लेकिन जहां बिजली नहीं है, वहां कोई व्यवस्था नहीं की जायगी। ग्रगर व्यवस्था करें. तो तरक्की हो सकती है। श्रसली बात यह है कि सरकार की मनोवृत्ति में परिवर्तन हो। वह परिवर्तन कैसा हो? काग़ज में सरकार देहात की तरफ़ जाती है। हर एक भ्रादमी कहता है कि देहात की तरफ़ चलो। गांधी जी कहा करते थे कि देहात की तरफ़ चलो, लेकिन टाल किधर है? शहरों की तरफ चलों। हर तरफ शहरों की भावादी बढ़ रही है और देहात की माबादी घट रही है। क्या सरकार ने कभी इस कारण विचारा? प्लानिंग मिनिस्टर मझे माफ करेंगे यदि मैं यह कहं कि हमारे देश का प्लान भ्रनप्लान्ड हो गया है। भ्राज देहात का जीवन महंगा है भौर शहर का जीवन सस्ता है । शहर में सिवाये मकान की दिक्कत के स्त्रौर सब चीजें सूलभ हैं भौर देहात में वही चीजें दुर्लभ हैं, नहीं मिल सकती हैं। भ्राज हमारी ऐसी इकानोमी हो गई है कि यद्यपि गेहं देहात में पैदा होता है, लेकिन वहां वह महंगा बिकता है भौर शहर में सस्ता बिकता है।

श्री म० ला० द्विवी: हमारे यहां है। श्री सिहासन सिंह: इन के यहां इस लिए है कि इन के यहां बीस मील पर बाजार है, पहुंच नहीं पाता है, लेकिन जहां थोड़ा बहुत पहुंच पाता है, वह देहात में जा कर महंगा बिकता है, क्योंकि गहर के बनिए खरीद नेते हैं भीर जब हम को जरूरत पडती है, तो हम को महंगा पडता है। भ्राप देहात में किसी जगह चले जायें। हमारे यहां गोरखपूर में देहात में गेहं बीस, बाइस रुपए मन मिला है भीर हापूड़ में भटारह रुपए मन मिलता है। चला ग्राता है घुम फिर कर । जो जिले जिले की रोक-थाम कर ली गई है, उस से चलता तो है ही, लेकिन प्रतिकर देने को वजह से भ्रौर महंगा पडता है। से लोग शहरों की तरफ़ आते हैं, क्योंकि व्यासाय शहरां में हैं। उन को वहां काम मिलता है। अगर कुछ और न मिला तो रिक्षा ही चलाने को मिल जाता है। लोगों को शहरों से देहात की तरफ़ लाने के लिये यह जरूरी है कि हम उन को देहात की तरफ म्राकर्षित करें। म्राकर्षण यह है कि देहात में भी सड़क हो, तो जिन को कोई काम न मिले, वे वहां पर भी रिक्षा चला सकते हैं । देहात में जहां जहां पक्की सडकें हैं, वहां लोग रिक्षा चलाते हैं स्रौर कुछ न कमा लेते हैं। वहां ऐसी सुविधायें उपलब्ध न होने के कारण लोगों को दिक्कत होती है। जरूरत इस बात की है कि देहात के प्रति सरकार की मनोवत्ति बदले, क्योंकि सारा हिन्दस्तान देहात में बसता है। रूरल एन्क्वायरी कमेटी ने भी कहा है कि देश के ७५ फ़ीसदी म्रादमी तो देहात में बस कर खेती करते हैं। उन की भोर सरकार का रुझान नहीं है। एक वेयरहाउसिंग का रेरेशन बनाया गया, लेकिन उस की बिलिंडग शहर में बन रही है। भगर वह देहात में बनती, तो हम देहात में घपना ग़ल्जा जमा करते श्रीर वहां पर सड़क बनती, लेकिन बिल्डिंग भी शहर में बन रही है। कागज

Third Five Year Plan पर बात की जाती है देहात ग्रीर बैकवर्ड एरियाज की तरक्की की, लेकिन काम सारा बड़े बड़े शहरों में होता है।

Development of

जहां तक इस प्रस्ताव का सम्बन्ध है, यह बहुत जरूरी है। थर्ड फाइव यीग्रर प्लान मा रहा है। उस में हमारी एक योजना यह है कि हम देश की बेकारी को दूर करें। वाजियाना तभी सफल हो सकती है कि जहां मधिक से मधिक भादमी बसते हैं. उन को वहीं काम दिया जाये, ताकि उन को दूर न जा कर वहीं काम मिल जाये श्रौर वहीं उन की बेकारी दूर हो जाय वे भीर ग्रपना माल पैदा कर के जहां तक हो सके, स्वतः श्राटम करें भ्रीर उस के बाद बाहर भेजें। विनोबा भावे के ग्राम-राज का नारा लगाया है। उन की इच्छा है कि हर एक ग्राम संतुलित रहे भौर भपनी चीजें वह स्वयं मुहैया कर सके भ्रौर जो बचें, वे बाहर जायें। ग्राम-राज लाने के लिये चह जरूरी है कि सरकार उस तरफ़ कदम बढाये और ग्रामों की तरफ़ घ्यान दे और काग़ज पर जो है, उस को साकार रूप दे।

भभी मेहता कमेटी की रिपोर्ट निकली थी कि ब्लाक डिवेलेपमेंट लेवेल पर हम ग्रपने ग्रधिकार को ग्रलग भ्रलग करें। कछ साथियों ने कहा कि इस के बारे में कुछ भी नहीं किया गया है। मैं भी समझता हं कि इस के बारे में आराप ने कुछ नहीं किया है। म्राज सारे ग्रधिकार जो जिला कलैक्टर के हाथ में रख दिये गये हैं। भंग्रेजों के जमाने में वह डिस्ट्क्ट मैजिस्ट्रेट कहलाता था या कलैक्टर कहलाता था भौर हमारे जुमाने में वह जिलाधीश हो गया है, जिले का मधीश । जो दूसरे धीश थे, वह बड़े बड़े धीश थे, वेती मिट गये लेकिन यहां हम ने जिलाधीश बना दिये हैं। नतीजा यह है कि वह जिले का मालिक हो गया है। उस के दिल में भाता है तो काम करता है भीर भगर नहीं भाता है तो नहीं करता है।

Development of

[श्री सिंहासन सिंह]

भाप ने एडवाइजरी कमेटीज भी बना रखी हैं लेकिन उन से भी कोई लाभ नहीं होता है।

श्री म० ला० दिवेदी : दफ्तर भी घर पर ही करता है।

श्री सिहासन सिंह : लड़ाई के जमाने में कलैक्टर कम से कम कचहरी तो करता था लेकिन अब कोई जिलाधीश कचहरी नहीं करता है । वह जिलाधीश है, सेवक नहीं है। घर बैठ कर दफ्तर करता है। जिन के जरिये म्राज हम कार्य करते हैं. उन की यह हालत है। वह महलों में रह कर ही इंटरव्युज ग्रान्ट करता है भौर दिन भर इंटरव्यू ग्रांट करने के सिवा और काम उस का नहीं रह गया है । उसी को सब ः धिकार दे दिये गये हैं।

मैं भ्रन्त में मानतीय मंत्री महोदय से प्रार्थना करता हं कि कहने के बजाय डिसिप्लिड लाइफ लीड कर के लोगों को यह चीज दिखाई जानी चाहिये।

Mr. Speaker: Shri M. R. Krishnu.

Shri Braj Raj Singh rose-

Mr. Speaker: I will call him after Shri Krishna.

Shri M. R. Krishna (Karimnagar-Reserved Sch. Castes): Only this morning we heard the Home Minister giving certain assurances and hopes to the Backward Classes.

An Hon, Member: Backward areas.

Shri M. R. Krishna: Now we are discussing about the backward areas.

Shri S. M. Banerjee: Yes, backward classes in backward areas.

Shri M. R. Krishna: As you know, Sir, I come from a State in which the Chief Minister is also from a backward class; the State is also backward, and that is Andhra Pradesh. My hon, friends, who have spoken: just before me, have given various. reasons to point out the defects of the Planning Commission in setting upindustries in various places, ignoring the areas which are very much underdeveloped.

There are various instances. If one has to quote the industries in America, England and other places, I think: ten minutes will not be sufficient. Therefore I would like to confine my remarks only to certain things which are prevalent in this country.

The Planning Commission says that wherever the industries have to belocated in the public sector they are very strict about raw material, the cost of production and so on. In place: where they want to encourage private industries they want the private people to come forward with lot of money in a backward area. I do not know whether the Planning Commission members know very well the conditions in the backward areas and rich people in backward areas. Had they only known about it I do not think they would have put this condition as one of the very important conditions for locating private or public industries in the backward areas.

I think the Planning Commission is moving in the direction only to help those people who are very rich. For instance, in Andhra Pradesh a factory was to be located. For that the Andhra Pradesh Government was trying to find out people or private firms who could come forward to invest their money. Many people from other parts, like Bombay, have come forward to help the industry but on the condition that the industry should belocated in Bombay. Therefore it: becomes impossible for any State, however honest the State or the people might be, to get that private participation in order to get some industries.

l was speaking about the Heavy Forging and and Structural Steel Factory which was to be located in Anohra Pradesh and for which the Andnra Pradesh Government is still struggling. The Telangana part Andhra Pradesh, as it is known to this House, is very backward not industrially but even in the agricultural field compared to the Andhra areas, the Telangana part is very backward and the people are very backward. Most of the areas there are barren and there are no river valley projects there. They will have to depend still on agriculture.

The former Government, that is, the Hyderapad Government had certain plans. Regarding those plans the people of that State thought when this integration takes place the Andhra Pradesh Government will be assisted to start those industries. But to our misfortune all those promises and the industries which were to come up have now been thrown into cold storage. Again the same principle has been applied even there, namely, that if people are willing to come forward to invest their money then only they will be able to get the industries.

Even Ordnance Depots and other offices have been shifted out of Andhra Pradesh—I mean Hyderabad and other places. Formerly buildings had been constructed to locate certain depots because in Defence particular type of accommodation is required to locate the Ordnance depots and other things. Even those places have been vacated and they have been shifted to other areas.

Now some places, like Bombay and other places, have got lot of industries even after the withdrawal of the British. The British also wanted to develop only those areas and that is the way in which our Government is also trying to develop these areas. All the industries are conin these places. For centrated instance, even the Railway offices 441(Ai) L.S.-8.

have been shifted from Hyderabad to Lionbay. Therefore the people in tnese areas feel very bad because of the half-hearted way in which Government is trying to develop the backward areas.

I had to voice the feeling of Andhra Pradesh here because recently in the Andhra Pradesh Assembly members have taken a decision that they should have a special session of the Assembly to voice their feelings. Every Minister, the Chief Minister and the Government of Andhra Pradesh have tried to convince the Central Government about the backwardness of that State. And they got assurances, but the Central Government never try to honour their commitments. That is why I feel it my duty to express here the feelings of the people of Andhra Pradesh before the Andhra Pradesh Assembly itself passes any resolutions these lines. The Minister for Labour in the Andhra Pradesh Government-just as our Nandaji hereis even assuring the people through the Assembly that he is going to start one of the first institutions there to train people to work on safety methods, provide for health, welfare and other things. The Labour Minister there said that an Industrial Safety Protective Institute is going to be started in Andhra Pradesh. Andhra Pradesh comes forward to do many things without knowing that the Central Government is not going to uitilse their services!

Once the Central Government wanted to manufacture diesel as well as ordinary railway coaches in one of the factories in Hyderabad. We thought that it was coming up and that orders would be coming to that factory. But suddenly it has been taken over to Calcutta and other places, even though this factory is very well equipped to produce this kind of things. At the Bangalore and Perambur workshops these things have now been produced. Even though the Bangalore workshop is already working to its full capacity,

[Shri M. R. Krishna]

yet the Railway Ministry has given various orders to them. The result was that the factories which are very well equipped in Andhra Pradesh have not been encouraged to do this kind of things.

Again, the Aircraft factory is one of the things which the Andhra Pradesn Government wanted to proceed with, for which the America have already got plans and everything else. American collaborators are offering help. But the Planning Commission and the Government of India want to consult various other agencies and thereby the things are very much delayed.

it is true that Andhra Pradesh is an agricultural State, but that does not mean that the entire Andhra Pradesh is depending on agriculture and their income is derived only from agriculture. As I stated earlier, the Telengana part of Andhra Pradesh is barren. Without irrigation facilities they will not be able to produce anything. So it is only industry which could help them to come up.

When the Government of India feels should be that backward areas developed and should be encouraged, l do not see any reason why in the matter of Andhra Pradesh proper treatment is not meted out to it. In the National Development Council, every time, right from the time when Shri Ramakrishna Rao was the Chief Minister of Hyderabad, from the time till the recent Conference of the Chief Ministers, assurances have been given. The Chief Ministers coming from the istate have tried to explain to the Government of India and insisted on the need for industries. But yet their voice is not at all felt and Andhra Pradesh is in the same state as it was.

I have got figures here to show the way in which the various other States have been helped in the matter of the having Central industries in oublic sector. A number of other sucillary industries have developed

there as a result of the principal industries; other social welfare measures, communications and various other things have also developed as a result of one industry being located.

Development of

Backward Areas in the Third Five Year Plan

18 hrs.

If you go into the history as to how these industries have been started in some places, you will find that the Britishers wanted to industrialise the ports, and they did it. But now, after independence, some of the industries which should not be necessarily on the borders, because of certain dangers from outside, have been located there, and the Government and the Planning Commission do not seem to feel the necessity of shifting them from these places which are very near the danger zones. From the point of view safety, many of the industries which are now being located in various places, have to be shifted to the safer zones. If there is no other consideration, the Ministry will have to give proper thought to this at least. After ail, to start these industries and finance them, the Central Government will have to depend on the various States including the backward States, and though they may spend money to set up industries, they will have to take proper care to see that in a time of emergency they will be able to stand against all kinds of dangers.

Many of the industries which are now being located are not in the safer places, and the Government will have to be very careful; at least in the Third Plan when they are going to produce some of the very important things required by the country, including defence requirements, some of these industries should be shifted to the safer places, and they should definitely not be in the danger zones.

Mr. Speaker: Shri Braj Raj Singh.

Shri Harish Chandra Mathur (Pali): this resolution refers undeveloped areas, and at least areas which are fully known as undeveloped should get some representation here.

Some Hon. Members rose-

Mr. Speaker: Let me have an idea as to what the under-developed areas are.

An Hon, Member: I represent Madhya Pradesh.

Shri Bibhuti Mishra: I have moved my amendment.

Shri Ram Krishan Gupta (Mahendragarh): I have also moved an amendment.

Mr. Speaker: Is Punjab also underdeveloped?

Pandit Thakur Das Bhargava: Punjab is certainly undeveloped.

Shri Shree Narayan Das (Darbhanga): We come from backward areas.

Shri Kalika Singh (Azamgarh): Eastern U.P.

Shri Harish Chandra Mathur: If a a gentleman has represented U.P., it is all right. One has represented Punjab. At least you should come to other places.

Mr. Speaker: I am coming. I will call a member from Rajasthan and also from Madhya Pradesh.

Shri Harish Chandra Mathur: Madhya Pradesh has already been represented by the Mover.

Mr. Speaker: I have called Shri Braj Raj Singh. Very well, let him go on. Anyhow, I leave it to hon. Members themselves to decide. There must be a proper adjustment. There is no opposition so far as Private Members' Bills and Resolutions are concerned, I think the opposition is only the Government. As between the various parties, I do not count any opposition, and therefore 1 am not going to proceed on the basis of parties here. I made a mistake in calling Shri Braj Raj Singh. Somehow it stuck in my mind that I must call

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groups, leaders of groups, but I will not follow that distinction hereafter. So far as Private Members' Bills and Resolutions are concerned, all are on the same footing, except the hon. Minister.

Shri Kalika Singh: It is a mistake in planning.

Mr. Speaker: Very well. The Minister also agrees.

श्री बजराज सिंह (फिरोजाबाद) उपाघ्यस महोदय, इस सदन में जो बाद-विवाद हो रहा है, भौर उस पर माननीय सदस्यों ने

Shri Shree Narayan Das: There is no quorum in the House.

Mr. Speaker: We do not think of quorum in the evening.

श्री कजराज सिंह : भ्राज माननीय सदस्यों ने जो विचार यहां पर प्रकट किये हैं उस से साफ यह पता लगता है कि कोई विशेष इलाके ऐसे नहीं हैं जोकि पिछड़े हए हैं, बल्कि सास्त मल्क ऐसा है जो पिछड़ा हमा है, भौर धगर इस में झगडा होने लगा कि कौन किस से ज्यादा पिछड़ा हुन्ना है. तब फिर प्रक्न दूसरे उठ जायेंगे। इस में किसी की दो रायें नहीं हो सकतीं कि मल्क सारे का सारा खिडा हमा है, भीर सारे मल्क को ऊपर उठाना है। ऐसी हालत में समस्या यह नहीं है कि कौन से पिछड़े हुए इलाके हैं भीर किन को पहले उठाना है बल्कि समस्या यह है कि जो कुछ सरकार की योजनायें बन रही हैं, वे ढंग से चल रही हैं या नहीं। उन में कोई मुलमृत कमियां तो इस तरह की नहीं हैं जिन की वजह से योजना को पूरा करने में विककत ग्रा रही हो, भौर जिन वस्तूंघों का समावेश होना चाहिये वह ठीक से हो रहा है या नहीं।

Shri Shree Narayan Das (Darbhanga): I rise to a point of order. There is no quorum in the House.

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[Shri Shree Narayan Das]
There are not more than twenty
Members in the House.

Mr. Speaker: We are not voting on any item now. So, let the hon. Member Shri Braj Raj Singh go on.

श्री बजराज सिंह : श्रगर सवाल यह हो कि कौन से इलाके हैं जो पिछड़े हुए हैं, तब मैं निवेदन करूंगा कि मांकड़ों से यह चीज साबित की जा सकती है। जिस क्षेत्र से मैं भाता हं वह बहुत पिछड़ा हुआ है। सैकिन मैं उस में नहीं जाना चाहता । मैं तो यह निवेदन करना चाहता था कि सारा प्लानिंग का ढांचा इस तरह का है कि जहां पर कुछ रूपया पहले से मौजूद है, साधन पहुंचे से मौजूद हैं, उन के साधनों को भौर बढ़ाने की बात चलती है भीर जहां पर इछ नहीं है, उन की तरफ कोई साधन बढ़ाने की बात नहीं की जाती है। उदाहरण के लिये धाप देखिये । उत्तर प्रदेश में भाप ने रिहन्द बांघ बनाया, वहां बिजली पैदा की । करीब १ लाख कीलोवाट से प्रधिक बिजली वहीं पैदा होने को है । ५५ लाख कालोबाट बिजली तो शायद बिडला साहब को दी व्यारही है।

Shri Shree Narayan Das: I rise to a point of order. I have objection.

Mr. Speaker: What is his objection?

Shri Shree Narayan Das: I pointed out to you that there was no quorum in the House, and no bell was rung, and Members have not come in, and, therefore, the proceedings of the House should not be carried on. That is the point of order.

Shri Narayanankutty Menon: His point of order is that there was no quorum.

Shri S. M. Banerjee: Previously, such questions were raised, and the Opposition Parties and all other wanted to have a convention that during the non-official business such questions should not be raised. If the hon. Member wants to speak, I shall not speak on my amendment, but let him speak. But let him not raise such questions regarding quorum.

Shri Braj Raj Singh: May I submit a word? If this is the way in which a Member of the ruling party is going to behave, I shall show that the proceedings of the House cannot go on any day. I can say at any time that there is no quorum.

Mr. Speaker: I think the whose House agreed unanimously—that during the extended period, that is, after the normal period of five o'clock, we do not insist upon a quorum, as during the lunch hour. Only, I said, the other day that no division will be taken here. Therefore, let us not insist upon it. What applies to the hon. Member on this side of the House will apply equally well to the hon. Member on the other side.

Shri Narayanankutty Menon: Not equally.

Shri Shree Narayan Das: My point of order is against no individual, and it is not against any particular party. My point of order is general namely that when sufficient number of Members are not present, the proceedings should not be carried on. On some occasion, we may not raise it, but ordinarily we should not go against the Constitution.

Mr. Speaker: I may point out to the hon. Member what happened the other day. Possibly, the hon. Member was not present here on that dry.

On the 22nd March, 1960, the House was scheduled to sit till 6.30 p.m. After the Question Hour, when the discussion of the Demands for Grants in respect of the Ministry of Food and

observed:

as follows:

Agriculture was resumed, some Members submitted that more time should be allotted to the discussion of the Demands for Grants of the Ministry of Food and Agriculture, and that for that purpose, if necessary, they were prepared to sit till 7 p.m. Thereupon, some Members expressed difficulties about continuance of quorum after 5 p.m. In this connection, I observed

"My attention has been drawn to a provision in the Standing Orders of the Central Legislative Assembly."

-that is, the rules made under the Government of India Act. 1935.

"There is the following provision there:

'Adjournment for failure of a quorum: If the President on a count being demanded by a Member at any time during a meeting ascertains that twentyfive Members (it is now 50 Members here) are not present, he shall adjourn the Assembly till the next day on which it ordinarily sits:'.

There is also a proviso which is important.

"Provided that no demand for a count to ascertain the presence of quorum shall be made within one hour of any previous count."

We have adopted one convention that during the lunch interval, nobody will demand quorum, provided, of course, the discussion goes on, but nothing is brought up for voting. For voting, quorum is necessary.

Similarly, if the House agrees. within one hour of a count having been taken, we shall not ask for quorum, except when a division has to be taken, in which case there must be quorum. That would mean, if once a count is taken, within one hour from that, once again a count shall not be taken."

· When я Member (Shri Naushir Bharucha) submitted that the convention would be against the provisions of article 100 of the Constitution. I

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practice during lunch interval has been adopted so long. notwithstanding the fact that there is a provision against it in the Constitution. If that is right, this is also right. If that is wrong, both will be wrong.....

Conventions are always established notwithstanding the law. There is no need for a convention if the law itself works satisfactorily. Law cannot be changed every minute, but human practice goes on changing to suit changing times. I am not introducing the practice as a rule now. It will develop as a convention, as we progress. Let us understand that if we extend the time, during the extended time, no quorum will be demanded except where it is proposed to take a division. Let it be the general understanding."

That was accepted by the whole House.

Shri Braj Raj Singh may continue.

Shri M. L. Dwivedi: I request that as this is a very important Resolution, the time allotted to it may be increased so that it can be discussed next time also.

Mr. Speaker: This will go to the next day.

Shri M. L. Dwivedi: The time may be extended.

Mr. Speaker: Let us see when we go to the next day.

Shri M. L. Dwivedi: Then the House may adjourn now.

Mr. Speaker: I am not going to adjourn the House. The hon, Member moves a Resolution. He is interested only in hearing his own [Mr. Speaker]

voice, not of others who would like to speak. This is a rather strange request.

Shri M. L. Dwivedi: I am prepared to fully hear every Member.

Mr. Speaker: Then let him continue sitting.

Shri Shree Narayan Das: You have just read out the ruling you gave. I will abide by it. But was any count taken when the question of lack of quorum was raised in the House today?

Mr. Speaker: He did not follow the last part of what I said. I referred to the previous rules and said that ultimately whenever time is extended and the House continues sitting, no quorum will be demanded, unless a division was sought. This is the extended time—the extension of time by one more hour.

Shri Shree Narayan Das: I humbly submit that this is a constitutional provision regarding quorum.

Mr. Speaker: I have looked into all that. If only he had heard my ruling fully, he would have known that all this objection was raised by Shri Naushir Bharucha the other day. I considered this matter and said—that a convention would be established against the law—of course, not as absolutely immoral or unjustifiable. The whole House accepted it. It is not for me to go on changing the decision of the House from time to time.

भी बजराज सिंह : मुझे झफसोस है कि सरकारी पार्टी के लोग जिन की कि जिम्मेदारी यह है कि सदन् की कार्यवाही को जलाया जाये वे जूद इस तरह की झापित्तयां उठाते हैं जिन से कि इस सदन् की कार्यगही चलाने में कठिनाई झाती हो

Shri Shree Narayan Das: On a point of personal explanation.....

Mr. Speaker: No, no, not necessary. Let him leave it.

Shri Shree Narayan Das: He is throwing responsibility on the Members of the Congress Party here.

पंडित ठाकुर दास भागेंव : मैं ने तो कहा था कि चन्द रोज दुए जब यह सवाल उटाया गया था । यह पार्टी का सवाल नहीं है .

भी बजराज सिंह: यह ग्राप की जिस्मे-दारी का प्रश्न है . . .

Shri Shree Narayan Das: I have not raised this question on behalf of the Congress or any party. It is not a party matter. Sometimes, hon. Members of the Opposition are not present in the House.

Shri Braj Raj Singh: The Congress Party is responsible for keeping quorum in the House. It is running the Government. It is not my responsibility.

Shri Shree Narayan Das: I did not raise it as a Member of the Congress Party. It is a general question. (Interruptions.)

Mr. Speaker: Order, order. Is there going to be chaos in the House? I cannot understand this kind of talk. The hon. Member may proceed. I have given my ruling. The hon. Member who raised the point has accepted it. There is no question of challenging the ruling. Only the hon. Member need not accuse them. They are entitled to raise a point—and the point is novel.

Shri Braj Raj Singh: I am not accusing anyone.

Mr. Speaker: I am really surprised at the fact only the hon. Member is there from the Opposition to speak. How is it that there are only three Members of the Opposition in the

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Opposition now? He thinks it is the business of the Government to have quorum? It is the business of everybody, including the Opposition, to have quorum.

श्री बजराज सिंह : मैं निवेदन कर रहा ्या कि रिहैन्द डैम से बिजली पैदा की गई जिस में से कि भाषे से भ्रधिक बिजली एक साहब के कारखाने को दी जा रही है भीर वह भी बिना हानि लाभ के प्राधार पर दी जा रही है। जिस भाव पर बिजली पैदा होगी उसी भाव पर उन को दी जायगी। यह गलत तरीका है। इस बिजली से मगर भ्राप चाहें तो सारे पूर्वी उत्तर प्रदेश में छोटे छोटे कारखाने खोल सकते हैं जिन से लाखों **ग्रादमियों को काम मिल सकता है भौ**र माज जो उन में एक गरीबी भौर बेकारी है वह दूर हो कर वे अपना भीर अपने परिवार वालों का पेट पाल सकते हैं। इसी तरह से यह रेलों के विद्यतीकरण का सवाल है। माज हम रेलों का विद्यतीकरण करने जा रहे हैं लेकिन जहां पर जरूरत इस बात की है कि ग्रधिक से ग्रधिक कारखाने खुलें, स्रोटे छोटे उद्योग धंधे स्थापित हों भौर लोगों को काम मिले, वह न कर के हम ऐसे काम करते चले जा रहे हैं जिस से बेकारी बढ़ती है। भौद्योगीकरण भधिक होता है लेकिन दूसरी तरफ गरीबी बढ़ती है । ग्रगर ग्राप पिछड़ेपन को दूर करना चाहते हैं तो इस के लिये जो कछ द्याप के पास साधन हैं उन को ले कर इस तरह की प्लानिंग करनी पहेंगी ग्रीर योजना बनानी पड़ेगी ताकि ग्रधिक से ग्रधिक लोगों को फायदा हो । मेरी शिकायत यह है कि सरकार इस तरह का काम नहीं कर रही है। सरकार ने यह स्टील का कारखाना खोला तो बह भ्रच्छा काम किया है भीर उस से छोटे छोटे कारलाने हमारे चल सकेंगे भीर उन के द्वारा लोगों को काफी तादाद में काम मिल सकेगा । भाखरा की बिजली खर्च होनी चाहिये पंजाब के गाँवों में उद्योग कोसने के लिये। लेकिन भाखरा की विजली

Third Five Year Plan भगर दिल्ली में भाये तो यह उलटा काम हो जाता है। मैं निवेदन करना चाहता हं कि सरकार का सारा काम इस तरह से उल्टा चल रहा है भौर जिस साधन का उपयोग होना चाहिये पिछड़े हुए लोगों के विकास के लिये वह नहीं हो पाता । इसलिये प्रक्न यह उठता है कि जब हम तीसरी पंचवार्षिक योजना को बनाने जा रहे हैं, जब यह सोचा जा रहा है कि वह योजना कैसी हो, तो सरकार को इन सब गलतियों पर ध्यान देना चाहिये । उदाहरण के लिये स्टील प्लांट एक भ्रच्छी चीज है, बिजली का बनाना एक भ्रच्छी चीज है, लेकिन हमें देखना होगा कि जो इलाके पिछड़े हए पड़े हैं उन को बढ़ाने के लिये हम क्या साधन काम में ला रहे हैं। रेलों में हम बिजली लगाते हैं, एक पटरी की जगह दो पटरियां लगाते हैं ताकि साहब लोगों को सफर में देर न हो जाये। लेकिन जहां पर कोई झावागमन के साधन नहीं हैं. वहां हम कच्ची सड़क भी बनाने के लिये तैयार नहीं हैं । ट्रांसपोर्ट के मिनिस्टर ने बताया कि उन्हों ने घपने विभाग के लिये १००० करोड रुपये की योजना बनाई बी लेकिन प्लानिंग कमीशन ने कहा है कि तम को २५० करोड से ज्यादा नहीं मिल सकता। इस के मानी यह हैं कि कोई सडक नहीं बन सकेगी। मैं कहना चाहगा कि रेलें भी बढाना चाहिये। उन में बिजली भी लगाना चाहिये भीर जरूरी है, हवाई जहाओं की संख्या भी बढायो जानी चाहिये। लेकिन हम को यह देखना यह कहिये कि हम किस चीज को प्रायरटी दें। जब रेल भीर सडक का सवाल सामने द्याये तो जब तक पिछड़े हए इताकों में सड़क न बन जाये हम को रेल का बनाना बन्द रखना चाहिये। जहां तक दोहरी लाइन लगाने का सवाल है, हम को इसे उस समय तक नहीं करना चाहिये जब तक कि दूसरे स्थानों में एक लाइन न लग जाये। तो हमें इस तरह के काम बन्द कर देने चाहियें। मेरी सरकार से यही शिकायत है कि प्रायरिटी के हिसाब से काम नहीं किया जाता । जिस का और हो

[श्री वजराज सिंह]

जाता है उस का काम चल जाता है। भ्राप रेलों में एयरकंडीशनिंग का इन्तिजाम कर रहे हैं. हवाई जहाजों में भी बढौतरी कर रहे हैं। भौर बड़ी बड़ी इमारतें भी बन रही हैं। पर स्कूल के लिये इमारत श्राप नहीं बना सकते। इसलिये मेरा निवेदन है कि द्विवेदी जी ने जो प्रस्ताव रखा है वह बहुत महत्वपूर्ण है। हमें सरकार पर जोर देना चाहिये कि इस तीसरी पंचवर्षीक योजना में वे गलतियां नहीं होनी चाहिये जो कि पहली भीर दूसरी योजनाम्रों में हुई मौर जिन के कारण बेकारों की फौज बढती चली जा रही है। जो पिछड़े हुए इलाके हैं उन में विकास नहीं हो रहा है। यह सब काम हम को करना है। ध्रगर दिवेदी जी के प्रस्ताव का सरकार पर प्रभाव पडता है तो मैं समझता हं कि तृतीय योजना के द्वारा हम देश में ज्यादा विकास कार्य कर सकेंगे।

भ्रभी तक देश में ऐसे लोग नहीं थे जो कि योजना के खिलाफ औं। उनकी श्राप से भ्रभी तक यही शिकायत होती थी कि भ्राप योजना को ठीक प्रकार से कार्यान्वित नहीं कर रहे हैं. भ्राप को योजना पर ज्यादा रूपया खर्च करना चाहियेथा। लेकिन मैं सरकार को चेतावनी देना चाहता हूं कि ग्रब देश में ए से लोगों का संघ बन रहा है जो कि योजना के खिलाफ हैं भौर यह भाप के लिये खतरे की घंटी है। यदि भाप योजना को ठीक ढंग से नहीं चलाते तो धाप के लिये खतरा हो सकता है क्योंकि मल्क में ऐसे लोक पैदा हो गये हैं जो कि योजना के खिलाफ हैं। मैं चाहुंगा कि इस चेतावनी को सरकार जल्दी से जल्दी ग्रहण करे।

Mr. Speaker: I will call the hon. Member from Rajasthan. Shri Mathur (Interruptions).

Some Hon. Members TO80-

Pandit Thakur Das Bhargava (Hissar): Sir, the question is the common concern of all States. (Interruptions). It is not a question of provincialism. The whole of Punjab

is not a backward area. But there are areas in Punjab which are certainly much less advanced. So, it is not a question of States. tions.)

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Mr. Speaker: I will call others also.

भी विभृति मिथ (बगहा) : उत्तर बिहार पिछड़ा हुआ एरिया है। पर हम को बोलने का समय नहीं दिया जाता । पंडित ठाकर दास तो एग्रीकल्चर पर बोल चके हैं, कम्युनिकेशन पर बोल चुके हैं भौर इस पर भी बोलना चाहते हैं। हमारे विधान में समानता का बरताव करने का विधान है। क्या इस में समानता नहीं बरती जायेगी ?

भी राम कृष्ण गुप्त (महेन्द्र गढ़) : मैं ने भी प्रमेडमेंट दिया है। मेरा एरिया भी बैकवर्ड है। मुझे चांस मिलना चाहिये।

Mr. Speaker: I am sorry that every hon. Member wants to represent some backward area. Not all areas of a particular State are backward. I will give them also an opportunity. There are States which are more backward; and there are States less backward. I will start with the more backward first. I will call the hon. Members one after the other. If necessary we will extend the time. Shri Mathur.

Shri Harish Chandra Mathur (Pali): Mr. Speaker, Sir . . .

Mr. Speaker: I will give opportunities to all backward areas.

Shri Harish Chandra Mathur: I will try to represent all backward areas. I will not refer only to regional view-The demands made in points. this resolution are unexception-This policy able. has already accepted by the Government and it is reflected in the various announcements and policy statements. You may take the Plan or the various other statements. Everywhere it has been stated that the backward areas will be given special treatment and

that they must be brought up to a particular level. Right from the Rashtrapathi, the Prime Minister and the planners-all these people have given this assurance. More particularly, when the former princely States were integrated, such a categorical assurance was given. It appears they now want to wriggle out of it some how because they say the whole country is packward. What is backward? They ask like that. This is a thing against which I raise my voice very strongly. It is a very unkind cut against an already accepted policy. Even today in the United Kingdom, they have a definite policy regarding certain areas and they give special preference to see that these undeveloped areas could come up. That is even in the United States. I would like them to understand what they have done in the U.S.S.R. Just across the border, in Tashkent, they have given special preference to that particular area during the last few years and it has come up. I hope that the Government will not back out from a definite policy statement which it has made. It is unfortunate that these policy statements have remained absolutely pious hopes and we have been living under a delusion or illusion that something will be done. I have got here from the Parliament Library a complete statement indicating how the Central Government during these ten years had catered the Central assistance; you will find from it that it is only the underdeveloped and backward areas which have got the most uncharitable treatment. I think they will ask how to determine or compare the backwardness. We know in Rajasthan the percentage of literacy in 1950 was

Shri Kalika Singh: In U.P. also it is 10 per cent.

10 per cent.

Shri Harish Chandra Mathur: in other places it was 30-40 per cent.... (Interruptions.) I represent all those areas. I am just giving it as an instance. Yet, if you look at it, you will find that Central assistance to 441 (Ai) L.S.-9.

Rajasthan on education is the least per capita. Let us look at the highways. You will again find that those areas which had been under-developed, there also the highways mileage is the shortest. You take again the rail-Those particular areas where ways. we did not have these railways and which were under-developed, they are completely neglected. Out of twenty lines, hardly two or three lines were given. Then you take the Central educational institutions. They will not, for instance, take the Central engineering college to one of these backward areas. This is a policy which has been going counter to the policy statements made by the Government. You can judge things from these criteria. There is not one public enterprise established there. It could have been there. I could convince the hon. Minister about it. But let me not go into details. I only want to submit that the policy had been accepted but the Government is wanting to wriggle out of that policy.

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Now, I come to concrete suggestions. It is no use our denouncing the Government and making general accusations and condemning the Plan · I would make some concrete suggestions so that we are not left in the same position even after the Third Plan. We now understand that in the Third Plan they propose an outlay of Rs. 6,500-7,000 crores for the public sector. I do wish that at least Rs. 500 crores are completely earmarked and kept separate. Let the remaining Rs. 6,500 crores be distributed according to the Plan. We must have a plan outlay. We must have a planned development. At those places where you have a definite advantage for certain industrial development you must have those industries there. I do not say that you should not do it. If a particular place is most suited for a particular industry you must have it there. But I would strongly urge that out of this Plan outlay Rs. 500 crores must be completely earmarked for the under-developed areas. I would also very much wish that we have a Cabinet Minister here

[Shri Harish wandra Mathur]

at the Centre was will be in charge of the administration of these Rs. 500 crores which amount is to be set apart exclusively for the under-developed areas, apart from the allocations which are made in the Central Plan and the State plans. If that amount is kept in charge of a separate Cabinet Minister, he will see what to do.

Apart from that there are other steps which could positively be taken. Now, I understand that you will have a steel plant at a particular place.

Shri Nanda: Is the hon, Member suggesting that a Minister should administer it directly from here?

Shri Harish Chandra Mathur: No. Sir; through the States, but these Rs. 500 crores must be kept separate and administered by a Cabinet Minister here through the States as other plans are administered. What I am suggesting will be in addition to your plans and projects, and that amount will be utilised exclusively for the purpose of bringing up the underdeveloped areas. After all, the development of the entire country has to take place. I wish that there must be a planned development. We have to give a fillip to these underdeveloped areas. To give that fillip we have to give some special treatment to these under-developed areas, and for that I want that Rs. 500 crores should be earmarked with a Cabinet Minister in charge of it who will go into the question of their development.

Shri Kalika Singh: Will that be discretionary or budgeted?

Shri Harish Chandra Mathur: Sir, I will give another suggestion. There has been absolutely a vertical growth of our industry—that is there for historical reasons, I am not going into that. If you are planning the fourth steel plant, what I would suggest is that the plant should be, as a matter of fact, planned in such a manner that you have the original plant at the

place selected but you set up at least the ancillary industries to support that in the backward areas. It is nothing new, it is done everywhere. I wish that all the public sector enterprises, all the public sector projects should have these ancillary industries. These ancillary industries should be set up in the backward areas. There must be an industrial estate of 20 to 30 units to cater to a particular plant, and that industrial estate should be set up certainly in one of the backward or under-developed areas.

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We are now thinking of manufacturing cars. If you go into that question you will find that the Jha Committee which went into that question has said that the project has suffered because the ancillary industries were not properly developed, because they were not drawing most of their components from ancillary industries in the country.

Our projects should be planned in such a manner that you have a number of industrial estates which are to be feeders of the big projects and those industrial estates should be located in the under-developed areas. The Railways can do it, because they take quite a number of stores. Similarly, the Central Government can also see that a number of small industries grow in those areas.

Out of the Rs. 500 crores which I have suggested, they must devote a sizable part of it-Rs. 25 crores to Rs. 50 crores-for settling up nursery sets for power generations in those under-developed areas where power is not likely to reach otherwise, so that industries can grow there. Apart from that, we can give special incentives so that industries can grow in those otherwise, industries have areas: definitely a tendency to go to other places where those advantages exist at present. I do not want to drive any industry to any disadvantageous area, but these temporary disadvantages which are there because of

earlier development should be outweighed by certain incentives which give to counter-balance those temporary disadvantages so that industries can grow there. In the under-developed areas, more particularly in the rural areas where the population is below 5,000, you can give them a tax holiday. Then you can entrust the work to a particular Ministry. When a tax holiday is given there, say, for about five years, naturally, the industry will be attracted to those places. Then you can give

There is another important thing that you could do, namely, you should make the raw material available in those areas.

certain concessions in the sales tax.

Mr. Speaker: Has any survey been made of all the under-developed areas in the whole of India, in various States, in order that priority could be given to them?

Shri Nanda: Would you like me to say something about it at this stage?

Mr. Speaker: No. I enquired whether any survey has been made.

Shri Nanda: Surveys are being made in various States.

Shri Sinhasan Singh: On paper everything is good!

Shri Harish Chandra Mathur: Even at present, you have got schemes and organisations for making surveys. Apart from that, as I submitted earlier, you must remember that there ure under-developed areas in countries like the United Kingdom and the U.S.A. also. They have got underdeveloped or depressed areas, even at the present stage of development in those countries. And they are giving special treatment to those parts. We have got a report about the industrial establishments in the United Kingdom. It is a revealing document, and in it you will find that hidden subsidies and open subsidies are given to see that the depressed areas come

These subsidies are given both up. for developing those areas and also for dispersal of the industries. So, such methods could be adopted by the Ministry in this country. There are certain scarce raw materials. instance, I would like to set up an industry in an under-developed area, but you do not encourage me for this. You say that "I will give you some amount and the raw materials also if you go and settle in a town with a population of just 5,000 and start a small scale industry there". Then, naturally, I would like to do that and settle there. Of course, electricity must be made available. Then I will certain disadvantages because such things as have developed in the urban area will not be avail-

able in the rural area.

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But then, a tax holiday could be given. The raw materials should be made available. Certain power plants and nursery plants could be made there. Various available other measures could be adopted. You will find from the various reports what steps could be adopted. Only yester-day, a report was submitted by the Estimates Committee wherein they came to the conclusion that it is really unfortunate that there has been no dispersal of industries. It is natural. There is not going to be any dispersal of industries unless and until you take certain positive steps to see that industries are attracted to those areas and are dispersed. The greatest malady and the greatest failure of the Planning Commission and our Plan projects is that there has been no dispersal of industries. That is why there is a regular exodus from the rural areas to the towns. We have been indulging in tall talk. I say it is no use making general observations. Let us think what positive steps should be taken. Let us understand from the Planning Commission what positive steps they have taken to give effect to the policy resolution. I say it is absolutely none. That is why I have suggested to them that very positive steps should be taken to develop the under-developed areas and effect a dispersal of industries.

Mr. Speaker: Any one hon, Member representing Madhya Pradesh may speak now.

Shri R. C. Sharma (Gwalior)

Mr. Speaker: Is he from Madhya Pradesh.

Shri R. C. Sharma: Yes, Sir.

Mr. Speaker: All right. Let him go on. We will adjourn at 6.35.

भी रा० च० शर्मा : ग्रध्यक्ष महोदय, जो संकल्प इस सदन के सामने प्रस्तुत हुआ है, उस के लिये मैं श्री द्विवेदी का बड़ा श्राभारी ह कि उन्होंने श्राज इस विषय को प्रस्तूत कर के इस सदन के सामने एक ऐसा ग्रवसर उपस्थित किया है कि इस पर विचार करते हुए हम भ्रपने योजना मंत्री का ध्यान देश के पिछड़े हए क्षेत्रों के विकास की ग्रीर ग्रच्छी तरह से दिला सकते हैं। मैं यह जानता हूं कि हमारे योजना मंत्री जी भ्रष्यात्मवादी हैं भौर पूज्य महात्मा जी ने इस देश के ग्रामों को इस देश की ग्रात्मा बतलाया था। तो ग्रात्म-कल्याण के लिये उन का प्रयत्न होना स्वाभाविक है। इस देश का जो पिछड़ा भाग है, वे भ्रधिकांशतः ग्राम है, मैं समझता हं कि उनका विकास होना उन के जो विचार भ्रात्म-कल्याण के हैं. उन के समतूल्य हैं। मैं यह कहना चाहता हं 🖘 इस देश में पिछड़े हुए भाग जिन को हम कह सकते हैं उन को इस प्रकार से श्रांका जा सकता है कि पहले तो वे हैं कि वहां पर गरीबी

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है, निरक्षरता है और उद्योग घंघों का प्रभाव है और दूसरे वे हैं जहां पर जीवन में सादगी नहीं, जोवन में प्रेम नहीं और जीवन में सादिक-ता नहीं है । यदि इस दूसरी परिभाषा को लिया जाये तो सारे का सारा देश पिछड़ा हुआ क्षेत्र हो जाता है। एक भ्रोर ग्रामीण इलाके हैं जहां पर उद्योग-घंघों का ग्रभाव है, गरीबी है, निरक्षरता है और दूसरी भ्रोर शहर हैं जहां पर कि न सादगी है, न प्रेम है और सात्विकता का भी ग्रभाव है।

लेकिन मैं इस समय पर इस प्रस्ताव को पेश करने वाले जो माननीय सदस्य हैं और जो उनका अभिप्राय है तथा जो प्रस्ताव की भाषा है, उस को ले कर ही कुछ निवेदन करना चाहता हूं। उन के प्रस्ताव में आर्थिक विकास को ले कर के पिछड़ा हुआ क्षेत्र जिस को झांका गया है, जिस को ले कर वे चले हैं, उन की झोर ही आप का घ्यान झार्कायत करना चाहता हूं। इस देश में जो अधिकतर पिछड़े हुए भाग हैं यदि उन को देखा जाये, तो अध्यक्ष महोदय, मैं कहना चाहता हूं कि एक बहुत बड़ा राज्य जिस का नाम मध्य प्रदेश है और जो करीब एक हजार मील लम्बा है और

Mr. Speaker: The hon. Member will continue his speech on the next day.

18.37 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, March 28, 1960/Chaitra 8, 1882 (Saka).

[Friday March 25, 1960/Chaitra 5, 1882(Saka)]

S.Q. Subject COLUMNS No. Subject COLUMNS No.	ORAL ANSWERS TO 8033-72			WRITTEN ANSWERS TO QUESTIONS—contd.	
1098 Bank's map 8033—35 1452 Hindustan Antibiorics Ltd., Pimpri 8077-78					
Dandarkarnya scheme	1096		1451	in New Delhi 8077	
1453 Subsidised Industrial house ing scheme in Orissa 8078	1097	Dandakaranya scheme . 8035-37	1452		
tructions by displaced persons in Delhi 8040 1455 Central Handicrafts 8079 8078—79 1455 Central Handicrafts 8079 8079—80 1455 Central Handicrafts 8079 8079—80 1455 Central Handicrafts 8079—80 1455 C	1098		1453	Subsidised Industrial hous-	
1116 Survey of squatting displaced persons on public lands in Delhi 8040-41 1456 Industrial estates in Punjab 8079-80 1457 Committee for regularising unauthorised constructions of displaced persons in Delhi 8047-50 1457 Consumption of copper in Punjab 8080-81 1457 Consumption of copper in Punjab 8080-81 1458 Coir Industry in Andhra Pradesh 8080-81 1458 Coir Industry in Andhra Pradesh 8080-81 1458 Coir Industry in Andhra Pradesh 8080-81 1459 Modernisation of textile Industry 8081-82 1460 Industry 8081-82 1461 Industry 8082-83 1461 Industry 8082-83 1461 Industry 8082-83 1461 Industry 8083-84 1461 Industry 8083-84 1461 Industry 8083-84 1461 Industry 8083-84 1462 Industry 8	1100	tructions by displaced	1454		
Placed persons on public lands in Delhi	1116		1455		
1457 Consumption of copper in punishorised constructions of displaced persons in Delhi 8041—46		placed persons on public	1456	Industrial estates in Pun-	
1101 Pakistani intruders 8047—750 1458 Coir Industry in Andhra Pradesh 8080-81 1458 Coir Industry in Andhra Pradesh 8080-81 1459 Modernisation of textile Industry 8081-82 8081-82 1459 Modernisation of textile Industry 8081-82 8082-83 1450 Modernisation of a circuit house in Delhi 8082-83 1450 Machinery for mineral oil Industry 8083 8083 1450 Monuments for Netaji Subhas Chandra in South East Asia 8084 8085	1119	unauthorised construc-	1457		
1103 Pakistant intruders 8047-50 1459 Modernisation of textile Industry 8081-82 8081-82 1104 Wool tops and Hair Yarn 8052-53 1460 Razakars from Pakistan 8082 8082 1105 Bridge on Changa in Ladakh 8053-55 1461 Construction of a circuit house in Delhi 8082-83 Machinery for mineral oil Industry 8083 Machinery for mineral oil Industry Machinery for mineral oil Industry 8083 Machinery for mineral oil Industry Machinery for Mineral oil Industry 8083 Machinery for mineral oil Industry Machinery for Machinery 8083 Machinery for mineral oil Industry Machinery for Machinery 8083 Machinery for Machinery 8083 Machinery for Machinery 8083 Machinery for mineral oil Industry Machinery for Machinery 8083 Machinery for Machinery 8083 Machinery for Machinery 8083 Machinery f		sons in Delhi 8041—46	1458		
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Ladakh			•	Construction of a circuit	
Tehar villagers in Tilak	1105		1462		
Nagar, New Delhi 8057—60 1464 Khadi industry 8083–84	1106	Atomic plants 8055-57	1402		
1114 Bhopal apital project 8060—64 1465 Subhas Chandra in South Bast Asia 8084 1115 Export of Mica 8064—67 1466 Kamla Seed oil 8085 8085 1116 Export of canned foods to U.S.A. 8068—70 1467 Denaturants for alcohol 8085 8085 1118 Buildings construction corporation 8070—72 1468 Bricks and block making machines 8086—87 WRITTEN ANSWERS TO QUESTIONS 8072—98 1470 Industrial estates in Himachal Pradesh 8088—89 Indian traders in Burma and Ceylon 8088—89 Indian traders in Burma and Ceylon 8089—90 Indian Border Police officials 8089—90 Indian Border Police officials 8091 Indian exhibition at Dar—Ea-Salaam 8075—76 1476 Employees' provident fund in West Bengal 8092 Indian Traders in Tibet 8093—94 Indian Traders in Tibet 8093—9	1107				
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IIII Indian exhibition at Dar- Es-Salaam . 8075-76	1110	Indo-Pakistan boundary . 8075	1476		
1112 H.M.T. Branch factory in Andhra Pradesh . 8076 Andhra Pradesh	1111		1477		
1479 New Government quarters	1112	H.M.T. Branch factory in		Orissa 8093-94	
1113 Iron pipe factory, Manipur 8076 in Delhi . 8094—96	1113		1479		

WRITTEN ANSWERS TO QUESTIONS—contd	PAPERS LAID ON THE TABLE—contd.
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U.S.Q. Subject Columns No.	COLUMNS 1960 making certain fur-
1480 Displaced persons from East Pakistan 8095	ther amendment to the Rubber Rules, 1955, under sub-section (3) of
1481 Automatic shoe stiffener moulding machine . 8095-96	Section 25 of the Rubber Act, 1947.
1482 Tax on gold and bullion brought by Dalai Lama 8096	(ii) Annual Report on the Working and Administra-
1483 Import and Export of Books 8096-97	tion of the Companies Act, 1956, for the year ended 31st March, 1959, under
1484 Minimum wages 8097-98	Section 638 of the said
1485 Ambar Charkha scheme in Andhra Pradesh . 8098	Act.
PAPERS LAID ON THE TABLE . 8099—8102 (1) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—	(3) A copy of each of the Annual Reports for the year 1958-59 slong with the Audited Ac- counts of the following Development Councils, under sub-section (4) of Section 7 of the Industries (Develop- ment and Regulation) Act, 1951:— (i) Development Council for
(i) Statement Tenth Ses- No. I sion, 1960.	Internal Combustion Engines and Power-Driven Pumps.
(ii) Supplementary Statesion, 1959. ment No. III	(ii) Development Council for Acids and Fertilisers. (iii) Development Council for
iii) Supplemen- tary State- ment No. VI	Bicycles, Sewing machines and Instruments. (iv) Development Council for Sugar.
(iv) Supplementary State-ment No. 1959.	(v) Development Council for Heavy Electrical Indus- tries.
(v) Supplemen- Sixth Ses- tary State- sion, 1958. ment No. XVI	(vi) Development Council for Light Electrical Indus- tries.
(vi) Supplemen- Fifth Ses- tary State- sion, 1958. ment No. XIX.	(vii) Development Council for Drugs, Dyes and Interme- diates. (viii) Development Council for
(vii) Supplementary Statesion, 1958. ment No. No. XXVII	Alkalies and Allied Indus- tries.
	(ix) Development Council for Woollen Textiles.
(viii) Supplemen- Second Ses- tary State- sion, 1957. ment No. XXXIII	(x) Development Council for Art Silk Textiles.
(2) A copy of each of the following papares:—	(xi) Development Council for Non-ferrous metals.
(i) Notification No. G.S.R. 331 dated the 19th March,	(xii) Development Council for Machine tools.

PAPERS LAID ON THE TABLE—contd.

COLUMNS

COLUMNS

- (xiii) Development Council for Oil-based and Plastics.
- (xiv) Development Council for Food and Processing Industries.
- (xv) Development Council for Alcohol and Fermentation.
- (4) A copy of each of the following pepers.—
- (i) Convention and Recommendations adopted by the International Labour Conference at its 42nd Session held at Geneva in June, 1958.
- (ii) Statement showing the action taken or proposed to be taken by the Gov.rnment of India on the above Conventions and Recommendations.

DEMANDS FOR GRANTS 8103-8202

Further discussion on the Demands for Grants in respect of the Ministry of Home Affairs concluded. The Demands were voted in full. REPORT OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLU-TIONS ADOPTED . .

. 8202-03

Sixtieth Report was adopted.

PRIVATE MEMBERS' RE-SOLUTION WITHDRAWN 8203-17

Further discussion on the Resolution re: Renaming of Andaman and Nicobar Islands concluded and the Resolution was withdrawn by leave of Lok Sabha.

PRIVATE MEMBERS' RE-SOLUTION UNDER DIS-CUSSION . . 8217--80

Shri M. L. Dwivedi moved the Resolution rs: Development of Backward Areas in the Third Five Year Plan. The discussion was not concluded.

AGENDA FOR MONDAY, MARCH 28, 1960/CHAITRA 8, 1882 (SAKA)—

Discussion on the Resolution 10: Police firing in South Africa and also discussion on Demands for Grants in respect of the Ministry of Scientific Research and Cultural Affairs.